

# OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

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To

The Registrar,  
Hon'ble National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi, Delhi 110001

No.CMC/2021/463

Dated: 26.11.2021

**Subject:** 3<sup>rd</sup> report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal on various environment issues in the State of Punjab, w.r.t compliance of order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Punjab and uploading of the same on the relevant websites and execution thereof.

.....

It is submitted that the Hon'ble National Green Tribunal in its various orders, w.r.t preparation of District Environment Plans for protection of environment, has passed the detailed orders, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".*

- 2) The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

*"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in*

*the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)".*

3) Further, the Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8 and 9, which are reproduced as under:

- 7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.*
- 8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.*
- 9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.*

Therefore, in compliance to order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & ors, the Monitoring Committee has scrutinized/examined the District Environment Plans (DEPs) of all the Districts of State of Punjab, which have been got modified/amended from the district level officers of various districts on the pattern of District Environment Plan of District Ludhiana by holding regular meetings with officers of Punjab Pollution Control Board, Department of Environment and other District Level Officers of each district of the State of Punjab (Details of the meetings held with District Level Officers are mentioned in **Table-2** of the report ) w.r.t finalization of DEP of each District. The Monitoring Committee has made certain observations/given viewpoints on the activities of DEP of each

District to bring similarity between them based on the templates for preparation of district Environment Plans provided by CPCB and submitted its recommendations (**as mentioned in Para 1 of point 6.0 of the report**) to the Principal Secretary to Govt. of Punjab, Department of Science, Technology and Environment, as under.

Further, in order to verify the authenticity of the data w.r.t various activities as mentioned in District Environment Plan of District Ludhiana, the Monitoring Committee visited the solid waste disposal/management sites and other pollution control mechanism adopted by the various agencies on 25.11.2021 and the observations and recommendations made by the Monitoring Committee w.r.t the sites visited by the Monitoring Committee, have also been incorporated in the report as mentioned at **point no. 5**.

Accordingly, the Monitoring Committee has prepared its 3<sup>rd</sup> report in compliance to said order of the Hon'ble National Green Tribunal.

3<sup>rd</sup> report of the Monitoring Committee is submitted for kind consideration of Hon'ble National Green Tribunal.

It is submitted that the above said report is sent herewith through email at *judicial-ngt@gov.in*.



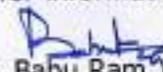
( Justice Jasbir Singh )

Former Judge Punjab and Haryana High Court  
and now as Chairman of the Monitoring Committee

Endst. No. CMC/2021/464

Dated: 26.11.2021

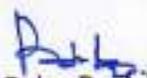
A copy of the above is forwarded to the Chief Secretary, Punjab for information and necessary action please.

  
( Dr. Babu Ram )  
Technical Expert  
Monitoring Committee

Endst. No. CMC/2021/465

Dated: 26.11.2021

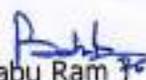
A copy of the above is forwarded to the Additional Chief Secretary, Department of Local Govt., Municipal Bhawan, Sector 35, Chandigarh for information and necessary action please.

  
( Dr. Babu Ram )  
Technical Expert  
Monitoring Committee

Endst. No. CMC/2021/466

Dated: 26.11.2021

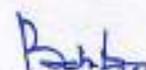
A copy of the above is forwarded to the Principal Secretary to Government of Punjab, Department of Science, Technology & Environment for information and necessary action please.

  
( Dr. Babu Ram )  
Technical Expert  
Monitoring Committee

Endst. No. CMC/2021/467

Dated: 26.11.2021

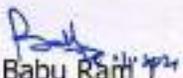
A copy of the above is forwarded to the Member Secretary, Punjab for information and necessary action please.

  
( Dr. Babu Ram )  
Technical Expert  
Monitoring Committee

Endst. No. CMC/2021/ 468

Dated: 26.11.2021

A copy of the above is forwarded to the Additional Director, Directorate of Environment & Climate Change, Department of Science, Technology & Environment, Government of Punjab for information and necessary action please.

  
( Dr. Babu Rani )  
Technical Expert  
Monitoring Committee

# **3<sup>rd</sup> report**

**of the Monitoring Committee,**

**constituted by the Hon'ble National Green  
Tribunal on various environment issues in the  
State of Punjab, w.r.t compliance of order dated  
29.1.2021 in**

## **OA No. 360 of 2018**

**in the matter of**

**Shree Nath Sharma Vs. Union of  
India & others**

**regarding preparation of**

**District Environment Plans**

**of all the Districts of**

**State of Punjab**

**and execution thereof**

**Report submitted on 26.11.2021**

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3<sup>rd</sup> report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal on various environment issues in the State of Punjab, w.r.t compliance of order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Punjab and uploading of the same on the respective websites and execution thereof.

#### 1.0 Background

- 1) The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".*

- 2) The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

*"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)".*

3) The Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8, 9 and 10 which are reproduced as under:

- 7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.*
- 8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.*
- 9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021".*
- 10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High 17 Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination".*

**2.0 Submission of 1<sup>st</sup> report of the Monitoring Committee in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors**

In compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors, the Monitoring Committee held its 1<sup>st</sup> meeting with the Chief Secretary, Punjab on 5.2.2021, wherein, the progress w.r.t sewage and

Solid Waste Management viz-a-viz control of pollution in river Sutlej and Beas was discussed. With regard to compliance of order dated 22.1.2021 in OA no. 916 of 2018 in the matter of Sobha Singh & Ors V/s State of Punjab & Ors and order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors, the Monitoring Committee was informed that District Environmental Plans (DEPs) for 13 Districts, out of total 22 Districts of the State have been prepared and work of preparation of District Environment Plans for the remaining 9 Districts is at an advance stage. Accordingly, the Monitoring Committee requested Department of Environment, State of Punjab to send the copies of 13 District Environment Plans prepared for the State of Punjab so that Monitoring Committee may start its monitoring/review/update, if any, so that Department may finalize the District Environment Plans in a time bound manner. It will also facilitate the Monitoring Committee to ensure execution of District Environmental Plans as per the timelines fixed therein and target to be achieved.

The Department of Environment, State of Punjab has submitted District Environment Plans of all the 22 districts of the State vide its email dated 12.3.2021. These District Environment Plans were examined by the Monitoring Committee and has raised observations on the various activities as mentioned in the District Environmental Plans.

**2.1 2<sup>nd</sup> meeting of the Monitoring Committee with State level Officers on 30.3.2021 w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma vs Union of India & Ors.**

In order to share the observations of the Monitoring Committee on the District Environment Plans of 22 Districts of the State with the State Level Officers, the Monitoring Committee held its 2<sup>nd</sup> meeting with the State level officers of State of Punjab w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others on 30.3.2021, wherein, it was apprised by the Chairman of the Monitoring Committee that the District Environment Plans of various Districts of the State have been perused by the Monitoring Committee and observations have been raised on some of the activities as mentioned in the District Environment Plans. During the meeting, the Monitoring Committee directed the State level Officers as under:

- a) **District Environment Plans for District Ludhiana and Jalandhar may be modified / upgraded incorporating observations as mentioned above and 220 data points as mentioned in orders of Hon'ble National Green Tribunal by 30.4.2021.**
- b) **District Environment Plans for all the other Districts may also be started modifying / upgrading incorporating the above observations and the same may be completed by 31.5.2021.**
- c) **The residential complex / commercial areas developed by the development authorities or illegally developed by the private developers may be covered under the concerned District and accordingly District Environment Plans of each District may be modified.**

**3.0 Submission of 2<sup>nd</sup> report of the Monitoring Committee in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors to the Hon'ble National Green Tribunal on 1.7.2021.**

The Department of Environment, State of Punjab, submitted modified/ amended District Environment Plans of various Districts of the State of Punjab to the Monitoring Committee vide its email dated 28.5.2021, 7.6.2021, 9.6.2021 and 15.6.2021.

Further, Central Pollution Control Board vide its letter No. B-31011/BMW (42.55)/2021/WMD-I dated 24.5.2021 addressed to the Principal Secretary, Department of Science, Technology & Environment has stated that the CPCB has received copy of DEPs for 22 districts of Punjab and upon examining the same, it has been observed that there is scope for improving the same w.r.t. thematic areas, action points and corresponding agency and timelines. It has been further informed that the concerned departments and DMs may be directed to implement the DEPs in time bound manner and action points identified in DEPs may be implemented and DEPs may be improved further to cover all thematic areas. CPCB has also sent an indicative template to improve the DEPs.

The Monitoring Committee held its meeting with District Level Officers of district Ludhiana on 5.6.2021 regarding finalization of District Environment Plan of Distt. Ludhiana, wherein, the various issues as mentioned in the modified District Environment Plan of Distt. Ludhiana were discussed and the minutes of the meeting were conveyed to the Deputy Commissioner, Ludhiana vide letter No. CMC/2021/55 dated 28.6.2021. In the said meeting, the Chairman of the Monitoring Committee had directed as under.

- i) **Fresh templates w.r.t preparation of District Environment Plan and implementation thereof have been received from CPCB vide letter No. B-31011/BMW(42.55)2021/WMD-1 dated 24.5.2021 and the same has been addressed to the Principal Secretary, Department of Science, Technology & environment. These fresh templates provided by CPCB also need to be considered while finalizing the District Environment Plans.**
- ii) **No timelines for completion of activities, as mentioned in the said waste management areas, have been mentioned and all the information, which is desired to be inserted in the plan need to be provided by the concerned departments so that complete and comprehensive District Environment Plan of district Ludhiana may be prepared.**
- iii) **District Environment Plan of district Ludhiana after incorporating the observations of the Monitoring Committee, as mentioned above, shall be submitted on 15.7.2021.**

In the said meeting, the directions w.r.t. other areas for management of liquid and solid waste were issued as under.

- i) **Nothing has been mentioned about management of carcasses in rural areas and treatment of leachate generated from legacy waste dump sites. These points may be mentioned in the District Environment Plan.**

- ii) It has been desired that w.r.t all the activities as found mentioned in the guidelines/templates issued by CPCB, details regarding timelines, sources of funds (whether under center funded scheme/state funded/private funding system), responsible officers to execute the said works, may be mentioned in the District Environment Plan.
- iii) The Monitoring Committee has observed that nothing has been mentioned about scientific disposal of RDF to be recovered from the processing of solid waste. The timelines for its scientific disposal may be mentioned in the District Environment Plan.

Based on the above action taken, the Monitoring Committee submitted its 2<sup>nd</sup> report to the Hon'ble National Green Tribunal vide number CMC/SWM/2021/66 dated 1.7.2021.

### **3.1 Consideration of the issue w.r.t OA No. 360 of 2018 in the matter of Shree Nath Sharma vs Union of India & Ors. in its order dated 5.7.2021.**

Hon'ble National Green Tribunal considered the issue w.r.t OA No. 360 of 2018 in the matter of Shree Nath Sharma vs Union of India & Ors. On 5.7.2021, wherein, the Hon'ble Tribunal has directed in para No. 21 as under.

#### **Para no. 21**

Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and repeated failures to comply with the earlier directions on the subject, we direct

- a. Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020, 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.
- b. The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for
  - i. Waste Management - Municipal Solid, Plastic, BioMedical, Electric and Electronic, Hazardous and Construction and Demolition waste
  - ii. Sewage treatment and utilization
  - iii. Water quality – Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,
  - iv. Industries Pollution Control including industrial clusters
  - v. Air Quality management includes pollution due to dust
  - vi. Regulating mining/ Sand mining
  - vii. Noise pollution
  - viii. Any other issues significant in the area
  - ix. The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District.
  - x. Scope for public participation on remedial measures like plantations

- c. **DEPs may also contain mechanism for review at different levels.**
- d. **The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.**
- e. **All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.**
- f. **CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).**

**List for further consideration on 08.12.2021.**

Copy of the order dated 5.7.2021 of Hon'ble National Green Tribunal is enclosed as per **Annexure 1**

**4.0 Submission of 3<sup>rd</sup> report of the Monitoring Committee in compliance to order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors**

In compliance of order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & ors, the Monitoring Committee decided to consider the District Environment Plans of Districts Ludhiana and Jalandhar on priority basis to examine and finalize them so that District Environment Plans of other districts of State of Punjab may be got prepared on the same pattern.

**4.1 Examining and finalization of District Environment Plan of District Ludhiana by the Monitoring Committee.**

The revised/ amended District Environment Plan of District Ludhiana was submitted by the Dept. of Environment, Govt. of Punjab to the Monitoring Committee vide email dated 28.5.2021.

**4.1.1 Meeting of the Monitoring Committee held with District Level Officers of District Ludhiana, officers of PPCB and Department of Environment, State of Punjab on 25.6.2021**

Revised / amended District Environment Plan of District Ludhiana, submitted by the Department of Environment, State of Punjab, was examined by the Monitoring Committee in the presence of District Level Officers of District Ludhiana, officers of PPCB and Department of Environment, State of Punjab in the meeting of the Monitoring Committee held on 25.6.2021, wherein, the Monitoring Committee has raised certain observations w.r.t various activities and it was directed as under:

- i) **Fresh templates w.r.t preparation of District Environment Plan and implementation thereof have been received from CPCB vide letter No. B-31011/BMW(42.55)2021/WMD-1 dated 24.5.2021 and the same has been addressed to the Principal Secretary, Department of Science, Technology & environment. These fresh templates provided by CPCB also need to be considered while finalizing the District Environment Plans.**
- ii) **No timelines for completion of activities, as mentioned in the said waste management areas, have been mentioned and all the information, which is desired to be inserted in the plan need to be provided by the concerned**

departments so that complete and comprehensive District Environment Plan of district Ludhiana may be prepared.

- iii) **District Environment Plan of district Ludhiana after incorporating the observations of the Monitoring Committee, as mentioned, above shall be submitted on 15.7.2021.**

The Monitoring Committee has also observed that the following areas w.r.t management of liquid and solid waste have not been mentioned in the District Environmental Plan.

- i) **Nothing has been mentioned about management of carcasses in rural areas and treatment of leachate generated from legacy waste dump site. These points may be mentioned in the District Environment Plan.**
- ii) **It has been desired that w.r.t all the activities as found mentioned in the guidelines/templates issued by CPCB, details regarding timelines, sources of funds (whether under center funded scheme/state funded/private funding system), responsible officers to execute the said works, may be mentioned in the District Environment Plan.**
- iii) **The Monitoring Committee has observed that nothing has been mentioned about scientific disposal of RDF to be recovered from the processing of solid waste. The timelines for its scientific disposal may be mentioned in the District Environment Plan.**

The minutes of the meeting held on 25.6.2021 were sent to the Member Secretary, Punjab Pollution Control Board vide No. CMC/2021/55 dated 28.6.2021 under intimation to the Principal Secretary, Deptt of Science, Technology and Environment (copy of minutes of the meeting is enclosed as per **Annexure-2**).

#### **4.1.2 Submission of amended/revised/modified District Environment Plan of District Ludhiana by the Department of Environment, State of Punjab and consideration of the same by the Monitoring Committee in its meeting held on 5.8.2021.**

The Department of Environment, Government of Punjab submitted the revised/amended/ modified District Environment Plan of District Ludhiana vide e-mail dated 20.7.2021. The said revised/amended District Environment Plan of district Ludhiana was considered and examined by the Monitoring Committee in the presence of officers of Punjab Pollution Control Board, District Level Officers of district Ludhiana, State Level Officers and other concerned officers of various departments in the meeting of the Monitoring Committee held on 5.8.2021, wherein, the Monitoring Committee has made observations and recommendations w.r.t. various activities, which have been mentioned in the minutes of the meeting. **The main recommendations of the Monitoring Committee are mentioned as under.**

- 1. District Environment Plan of District Ludhiana may be amended/modified/ recasted in view of the directions given by the Hon'ble National Green Tribunal in para No. 16 and 21 of order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of Indian and Ors and the directions given/recommendation made**

by the Monitoring Committee during its meeting held with State Level Officers on 30.3.2021 and District Level Officers of district Ludhiana on 25.6.2021 and final District Environment Plan may be submitted by 20.8.2021.

2. The data mentioned by each department w.r.t. various activities relating to them may be authenticated and certified as true by the concerned departments and the same may be mentioned in the District Environmental Plan.
3. All the departments shall appoint their Nodal Officers for the purpose of finalization of District Environment Plan of District Ludhiana and these Nodal Officers shall make their coordination with Chief Environmental Engineer, PPCB, Ludhiana on any issue as desired by him.

The minutes of the meeting held on 5.8.2021 were sent to the Deputy Commissioner, Ludhiana under intimation to the concerned departments vide letter No. CMC/2021/144 dated 10.8.2021 (copy of minutes of the meeting is enclosed as per **Annexure-3**).

**4.1.3 Submission of amended/revised/modified District Environment Plan of District Ludhiana in the first week of September, 2021 by PPCB, Ludhiana and consideration of the same by the Monitoring committee in its meeting held on 9.9.2021.**

Amended/revised/modified District Environment Plan of District Ludhiana was submitted by the Chief Environment of Engineer, Punjab Pollution Control Board, Ludhiana in the 1<sup>st</sup> week of September, 2021, which was considered and examined by the Monitoring Committee in its meeting held with the District Level Officers of district Ludhiana, officers of PPCB and Department of Environment, State of Punjab on 9.9.2021, wherein, the Monitoring Committee concluded as under.

- i) **All the activities mentioned under main Action Plan covering 7 chapters with 13 sub chapters, activities related to special issues of district Ludhiana, point wise reply of the directions of Hon'ble National Green Tribunal in OA no. 360 of 2018 in order dated 5.7.2021 and point wise reply of the directions of the Monitoring Committee given in its meeting held on 30.3.2021, 25.6.2021 and 5.8.2021 may be clubbed under 07 chapters of District Environment Plan in chronological order and no activity may be repeated.**
- ii) **The Monitoring Committee further directed that after making necessary modification/amendments in the District Environment Plan of district Ludhiana as mentioned above and any other activity as mentioned in the meeting held on 9.9.2021, final District Environment Plan may be submitted to department of Environment, State of Punjab under intimation to the Monitoring Committee 20.9.2021.**

A copy of minutes of minutes of the meeting held on 9.9.2021 is annexed as per **Annexure-4**

It is mentioned here that while considering the District Environment Plan of District Jalandhar in the meeting held on 28.9.2021 with District level officers of District

Jalandhar, PPCB and officer of the Department of Environment, Government of Punjab, the Monitoring Committee concluded as under.

**"The District Environment Plan of District Ludhiana by and large is in consonance with format sent by Central Pollution Control Board except minor changes indicated separately through whatsapp message dated 30.9.2021. The District Environment Plans of other Districts may be prepared on the same pattern".**

#### **4.2 Examining and finalization of District Environment Plan of district Jalandhar by the Monitoring Committee.**

The amended District Environment Plan of district Jalandhar was submitted by Department of Environment, Government of Punjab to the Monitoring Committee on 29.6.2021, which was considered and examined by the Monitoring Committee in its meeting held on 2.7.2021 (copy of the minutes of the meeting is enclosed as per **Annexure-5**), wherein, the various observations, as mentioned in the minutes of the meeting, were raised and accordingly, the Deputy Commissioner, Jalandhar was directed to amend/modify District Environment Plan of District Jalandhar.

The revised / amended District Environment Plan of District Jalandhar was sent by Deptt. of Environment, Govt. of Punjab vide email dated 20.7.2021 and the same was examined by the Monitoring Committee during its meeting held with District level officers of District Jalandhar, officers of PPCB and State level Officers in the meeting held on 13.8.2021, wherein, the Monitoring Committee again raised observations / made recommendations w.r.t each activity, which have been mentioned in the minutes of the meeting, which were conveyed to the Deputy Commissioner, Jalandhar vide letter No. CMC/2021/152 dated 16.8.2021 (copy of minutes of the minutes is enclosed as per **Annexure-6**)

Thereafter, the Deptt. of Environment, Govt. of Punjab again submitted the amended/modified District Environment Plan of District Jalandhar vide email dated 21.9.2021. The said revised/modified District Environment Plan of District Jalandhar was considered and examined in the presence of the District Level Officers of District Jalandhar, officers of Punjab Pollution Control Board and State level Officers in the meeting of the Monitoring Committee held on 28.9.2021, wherein in the Monitoring Committee has made observations/recommendations, which are mentioned in the minutes of the meeting (copy of minutes of the meeting is enclosed as per **Annexure-7**). The concluding para no. 13 mentioned in the minutes of the meeting is reproduced as under.

**The various activities/ action points as mentioned in the District Environment Plan of District Jalandhar were examined and it was mentioned in point No. 13 (page 16 of the minutes of the meeting) that District Environment Plan of District Ludhiana by and large is in consonance with the format sent by CPCB except minor changes indicative separately through Whatsapp message dated 30.9.2021. The District Environment Plans of other Districts may be prepared on the same pattern.**

**4.3 Submission of revised/amended/modified District Environment Plan of remaining districts of the State of Punjab by the Department of Environment/ Punjab Pollution Control Board.**

The Monitoring Committee vide its office letter No. CMC/2021/229 dated 4.10.2021 had conveyed the schedule for submission of finalized District Environment Plans of various district of the State of Punjab to the Monitoring Committee, which is mentioned in the **Table-1** given below.

**Table 1 : The schedule for submission of finalized District Environment Plans of various districts of the State of Punjab to the Monitoring Committee.**

<b>Sr. No.</b>	<b>District Environment Plans of the Districts</b>	<b>Week of the Month October, 2021 for submission of DEP</b>
1.	i) Barnala ii) Faridkot iii) Nawan Shahar iv) Mansa v) Fatehgarh Sahib	5.10.2021 to 8.10.2021
2.	i) Amritsar ii) Bhatinda iii) Hoshiarpur iv) Patiala v) Roop Nagar	11.10.2021 to 14.10.2021
3.	i) Pathankot ii) Ferozepur iii) SAS Nagar iv) Moga v) Muktsar	18.10.2021 to 22.10.2021
4.	i) Kapurthala ii) Gurdaspur iii) Tarn Taran iv) Sangrur v) Malerkotla vi) Fazilka	25.10.2021 to 29.10.2021

The Department of Environment, Government of Punjab/ Punjab Pollution Control Board submitted the amended/revised/modified District Environment Plans of various districts of the State of Punjab on the pattern of District Environment Plan of District Ludhiana from time to time, which have been considered and examined by the Monitoring Committee by holding meetings with officers of Punjab Pollution Control Board, Department of Environment, Government of Punjab and other District Level Officers of various districts of the State and finalized the District Environment Plans of remaining Districts with certain observations/recommendations, which have been mentioned in the minutes of the meeting of each District, conveyed separately to the department of Environment, Govt. of Punjab under intimation to Concerned Departments. The details of the meetings held with officers of Punjab

Pollution Control Board, Department of Environment, State of Punjab and the concerned District Level Officers of various districts are mentioned in **Table-2** given below.

**Table 2 : Details regarding meetings held with District Level Officers of remaining 21 Districts (except District Ludhiana and Jalandhar, whose details have been mentioned above) of State of Punjab w.r.t finalization of District Environment Plans of remaining 21 Districts of the State.**

S.no.	Name of District	Date on which District Environment Plan was received in the office of Monitoring Committee	Meeting held on	Date on which minutes meeting conveyed	of were
1.	Rupnagar	18.10.2021	19.10.2021	20.10.2021	
2.	Faridkot	25.10.2021	26.10.2021	27.10.2021	
3.	Barnala	21.10.2021	26.10.2021	27.10.2021	
4.	SAS Nagar	25.10.2021	28.10.2021	29.10.2021	
5.	Pathankot	25.10.2021	28.10.2021	29.10.2021	
6.	Sri Muktsar Sahib	29.10.2021	1.11.2021	2.11.2021	
7.	Patiala	29.10.2021	2.11.2021	3.11.2021	
8.	Bathinda	30.10.2021	3.11.2021	5.11.2021	
9.	Mansa	29.10.2021	3.11.2021	5.11.2021	
10.	Gurdaspur	3.11.2021	8.11.2021	9.11.2021	
11 & 12.	Sangrur & Malerkotla	1.11.2021	8.11.2021	9.11.2021	
13.	Amritsar	3.11.2021	9.11.2021	10.11.2021	
14.	Taran Tarn	3.11.2021	9.11.2021	10.11.2021	
15.	Fatehgarh Sahib	8.11.2021	10.11.2021	11.11.2021	
16.	Moga	8.11.2021	11.11.2021	12.11.2021	
17.	Fazilka	8.11.2021	11.11.2021	12.11.2021	
18.	Ferozepur	8.11.2021	11.11.2021	12.11.2021	
19.	Kapurthala	Previous DEP was submitted on 3.11.2021 which was found incomplete in the meeting on 10.11.2021 and again submitted on 13.11.2021	10.11.2021 and 16.11.2021	17.11.2021	
20.	SBS Nagar	Previous DEP was submitted on 8.11.2021 which was found incomplete in the meeting on 12.11.2021 and again submitted on 16.11.2021	12.11.2021 and 17.11.2021	18.11.2021	
21.	Hoshiarpur	Previous DEP was submitted on 9.11.2021 which was found incomplete and again submitted on 16.11.2021	12.11.2021 and 17.11.2021	18.11.2021	

#### **4.4 Uploading of District Environment Plans of 23 Districts of the State of Punjab**

The Monitoring Committee vide its office letter No. CMC/2021/458 dated 18.11.2021 (Copy enclosed as per **Annexure 8**) has requested the Principal Secretary to Government Punjab, Department of Science, Technology and Environment that the concerned officer of Department of Environment, Government of Punjab may be directed to upload the finalized District Environment Plan of all the 23 districts on the relevant web-site under intimation to the Monitoring Committee. The copy of said letter has been addressed to the Additional Director, Department of Environment, Government of Punjab with the request to upload the finalized District Environment Plan of all the 23 districts on the web-site immediately and intimation in this regard may be sent to CPCB.

#### **4.5 Special observations of the Monitoring Committee**

The Monitoring Committee has scrutinized/examined the District Environment Plan of all the 23 Districts in the presence of officers of Punjab Pollution Control Board, Department of Environment, Govt. of Punjab, officers of Municipal Corporation/Councils and other District Level Officers, the details of which have been mentioned in Table-2. In each meeting, the District Level Officers were informed that the District Environment Plan of a District is a futuristic plan and all the activities/action points, gap in completion of the activities and timelines w.r.t each action point may be mentioned correctly and it should be given in writing to Punjab Pollution Control Board being nodal agency in the matter so that correct and authenticated figure may come into the District Environment Plan.

However, while examining the various activities, it was observed that there was lot of variation in the data mentioned in the District Environment Plan as compared to the data at ground level. It is mentioned here that Additional Director, Directorate of Environment and Climate Change vide letter no. DECC/2021/893 dated 24.11.2021 has informed to Central Pollution Control Board that District Environment Plan of all the Districts of State of Punjab have been uploaded on the website of Punjab Pollution Control Board and Directorate of Environment. It has also been informed in the said letter that copy of final District Environment Plans submitted to Hon'ble National Green Tribunal Monitoring Committee is enclosed for information and further necessary action.

It is mentioned here that District Environment Plan for Ludhiana and Jalandhar were selected as Model District Environment Plans for replication of the same for the other Districts, therefore, the data mentioned in the District Environment Plans should be correct and realistic as per the data available at ground level. Thus, the Monitoring Committee sought a report from the Chief Environmental Engineers, Punjab Pollution Control Board, Ludhiana and Jalandhar w.r.t verification of the quantity of solid waste generated by Municipal Corporation, Ludhiana and Jalandhar on the following points.

- i. Total quantity of solid waste generated**
- ii. The quantity of solid waste reaching at solid waste dumping site**
- iii. The quantity of dry and wet waste reaching at solid waste dumping site.**

The information sent by Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana vide his office letter no. 1540 dated 23.11.2021 indicate that out of total 1100 TPD of solid waste generated by Municipal Corporation, Ludhiana, 1034.6 TPD is reaching at solid waste processing plant and the said plant is not in operation. Out of total 1034.6 TPD solid waste reaching at solid waste dumping site, 1010.9 TPD is dry waste and 23.7 TPD is wet waste, which was found incorrect data because out of total 1100 TPD of solid waste, there may be about 550 TPD wet waste and 550 TPD dry waste.

Similar is the position w.r.t management of solid waste in Jalandhar area, wherein, Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar has reported vide his letter no. 1875 dated 24.11.2021 that out of total 425 TPD solid waste generated by the Municipal Corporation, Jalandhar, 137 TPD dry waste and 137 wet waste is reaching to the solid waste dump site and the remaining unsegregated quantity of solid waste is disposed of at the said site. In the said report, it has also been mentioned that about 314 TPD solid waste is reaching to solid waste dumping site.

Therefore, the Monitoring Committee decided to visit Ludhiana area to verify the data as mentioned in the District Environment Plan by visiting the various sites w.r.t management of solid waste and the report is submitted as under.

**5. Visit to the solid waste disposal/management sites and other pollution control systems in Ludhiana area by the Monitoring Committee on 25.11.2021.**

The Monitoring Committee while scrutinizing / examining the District Environment Plan of District Ludhiana observed that the data w.r.t some of the activities/ action points was shown to be nonrealistic i.e segregation of solid waste at source was shown to 25.30%, whereas, as per the information available with the Monitoring Committee, there was negligible source segregation and almost all the non segregated solid waste was reaching to solid waste dumping site. The report of CEE, Punjab Pollution Control Board, Ludhiana sent vide his letter no. 1540 dated 23.11.2021 authenticated the same while stating that out of total 1100 TPD of solid waste, 1035 TPD solid waste was reaching to solid waste processing plant but the said plant installed by Municipal Corporation, Ludhiana is not in operation. Therefore, the Monitoring Committee decided to visit the solid waste management sites and other pollution control mechanism adopted by the concerned agencies in Ludhiana area on 25.11.2021. According, the Monitoring Committee along with District Level Officers of District Ludhiana, the list of which is annexed as per **Annexure-9**, visited the following sites of Ludhiana area on 25.11.2021.

**5.1 Material recovery facility set up at Sarbha Nagar, Ludhiana**

The Monitoring Committee along with the officers of Municipal Corporation, Ludhiana and other Departments visited the material recovery facility provided for storage of different kind of dry waste at Sarbha Nagar, Ludhiana on 25.11.2021. During the visit, it was observed that MCL has setup 03 compactors for compaction of dry and wet waste. Besides, it has also constructed material recovery facility with six compartments for

storage of segregated dry waste. The photographs showing the compactors and compartments of material recovery facility are mentioned as per **plates 1 to 4**.



**Plate-1: Photograph showing compartment of material recovery facility containing very small quantity of dry waste.**



**Plate-2: Photograph showing compartment of material recovery facility containing very small quantity of dry waste.**



**Plate-3 Photograph showing compactor setup for compaction of dry and wet waste.**



**Plate-4 Photograph showing compactor setup for compaction of dry and wet waste.**

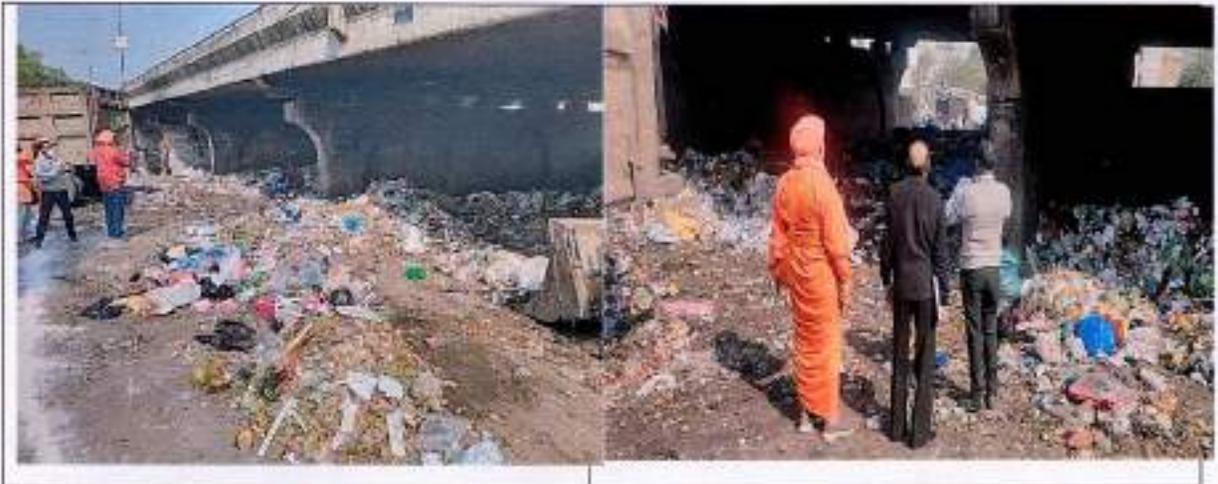
### 5.1.1 Observations

The Monitoring Committee observed that as per the District Environment Plan, it has been mentioned that 11 MRFs have been constructed for storage of segregated dry waste and there is proposal to construct 7 more MRFs, resulting in, there shall be 18 MRFs in the city. The estimate quantity of dry waste of Municipal Corporation, Ludhiana is nearly 550 TPD and in each MRF, approximate quantity of dry waste may be 30 TPD, whereas, the quantity of segregated dry waste lying stored at MRF was almost negligible, which indicate that unsegregated solid waste is being sent directly to the solid waste dumping site.

### 5.2 Waste Transfer Point (Secondary Point) for disposal of solid waste at Chattar Singh Park, Near Bus Stand, Ludhiana.

The Monitoring Committee alongwith other officers visited the waste transfer point (secondary point) for disposal of solid waste on 25.11.2021 and it was observed that lot of unsegregated solid waste was found dumped under the bus stand fly over. There was indiscriminate disposal of solid waste and it has become the source of nuisance in the area. No boundary wall and green belt was found provided around the said secondary point and the same is located in the thickly populated area. **It needs to be removal immediately by the Municipal Corporation, Ludhiana.**

The photographs showing the waste transfer point maintained at Chattar Singh Park are mentioned as per **plates 5 and 6**.



**Plates 5 & 6: Photographs showing waste transfer point (secondary point) at Chattar Singh Park**

It is mentioned here that the Municipal Corporation, Ludhiana has not complied with the recommendations made by the Monitoring Committee w.r.t management of solid waste lying dumped at Chattar Singh Park, which have been made in compliance to order dated 8.9.2020 in OA no. 191 of 2020 in the matter of Gurinderpreet Singh & Ors Vs State of Punjab & Ors. These recommendations are reproduced as under:

- i. Compartmentalized portable municipal solid waste compactor for temporary storage of wet waste, dry waste and domestic hazardous waste may be set up at Bhai Chattar Singh Park within 3 months.**
- ii. Municipal Corporation, Ludhiana shall increase the frequency of lifting of solid waste twice in a day to remove the segregated solid waste from the said location and the same may be transported to the solid waste management site and hazardous waste management site.**
- iii. A boundary wall of suitable material with its one gate for entry & exist of vehicles may be provided around the solid waste collection centre within 01 month.**
- iv. A green belt of suitable width to attenuate obnoxious odour from the site may be developed within 01 month.**

These recommendations have been accepted by the Hon'ble National Green Tribunal in its order dated 4.3.2021 and has directed the Municipal Corporation Ludhiana to take steps in terms of the above recommendations.

**In view of the above, the Monitoring Committee recommends that an environment compensation amounting to Rs. 10 Lakh may be imposed on the Municipal Corporation as a cost of damage caused to the environment and the said amount may be deposited in the office of Punjab Pollution Control Board within 15 days.**

**Besides, since the Municipal Corporation has failed to take any step to construct boundary wall and green belt for the protection of environment for enclosing the said secondary point, therefore, the said secondary point, kept for disposal of solid waste, may be remove immediately.**

### 5.3 Waste Transfer Point (Secondary Point) for disposal of solid waste at Midha Chowk, near Kochhar Market, Ludhiana.

The Monitoring Committee alongwith other officers visited the waste transfer point (secondary point) for disposal of solid waste provided at Midha Chowk, near Kochhar Market, Ludhiana on 25.11.2021 and it was observed that lot of unsegregated solid waste was found dumped at the site, which is source of nuisance in the area. The site is located in thickly populated area. No boundary wall / partition has been provided on front side which gives unaesthetic view to the public. **It needs to be removal immediately by the Municipal Corporation, Ludhiana.**

The photographs showing the waste transfer points maintained at Midha Chowk, near Kochhar Market are mentioned as per **plates 7 and 8.**



**Plate 7 & 8: Photographs showing the secondary point at Midha Chowk, Ludhiana**

### 5.4 Garbage vulnerable point (GVP) removed and beautified at Kochhar Market Chowk, Ludhiana.

The Monitoring Committee along with other officer visited the site at Kochhar Market Chowk, Ludhiana, where, earlier, the public/nearby residents used to dispose of their garbage at the site. But now, the said point has been removed and the same has beautified by placing flower pots in an enclosed space. **The Monitoring Committee appreciated the efforts made by the Municipal Corporation, Ludhiana for removing garbage vulnerable point from the said location and beautify the same with flower pots.**

The photographs showing the site beautified with flower pots after removing the GVP are mentioned as per **plates 9 and 10.**



**Plate 9 & 10: Photographs showing the rehabilitated site at Kochhar Market Chowk**

**5.5 Removal of waste transfer point (secondary point) earlier maintained by the Municipal Corporation, Ludhiana for disposal of garbage of the nearby area of Rishi Nagar, Ludhiana.**

The Monitoring Committee visited the site where, earlier, the Municipal Corporation, Ludhiana used to dispose of their garbage at the site located in Rishi Nagar area. It was informed by the public that at this site, lot of solid waste was used to be disposed of and it was known as waste transfer point i.e. secondary point. But, the said waste transfer point has been removed by the Municipal Corporation, Ludhiana and now a park is being developed at the said location.

The photographs showing the location after the removal of waste transfer point and leveling the land for the purpose of development of the park are mentioned as per **plates 11 and 12.**



**Plates 11 & 12: Photographs showing leveled site after removal of waste transfer point at Rishi Nagar**

**5.6 Material recovery facility (MRF) set up at Rishi Nagar, Ludhiana**

The material recovery facility provided at Rishi Nagar, Ludhiana was visited by the Monitoring Committee and it was observed that 6 cabins / compartments of MRF for storage of segregated dry waste of nearby area have been provided. However, very small quantity of segregated dry waste was found stored in the different cabins of the MRF. Besides, the Municipal Corporation, Ludhiana has setup 2 compactors each of capacity 11 m<sup>3</sup> for compaction of dry and wet waste.

The photographs showing the compactors and compartments of material recovery facility are mentioned as per **plates 13 to 16.**



**Plate:13**

**Plate:14**



**Plates 13 to 16: Photographs showing MRF with compartments and compactors provided in Rishi Nagar area**

**5.7 Visit to M/s Pawan Lakshmi Processor, 35-36 & 37-B, Textile Colony, Industrial Area-A, Ludhiana.**

Sant Balbir Singh Seechewal, Member of Monitoring Committee received, a public complaint, telephonically stating that M/s Pawan Lakshmi Processor, 35-36 & 37-B, Textile Colony, Industrial Area-A, Ludhiana is discharging untreated wastewater into sewerage system and polluting the environment. Accordingly, the Monitoring Committee along with officers of PPCB visited M/s Pawan Lakshmi Processor, 35-36 & 37-B, Textile Colony, Industrial Area-A, Ludhiana on 25.11.2021 and made the following observations.

- i) **The main dyeing plant, installed for dyeing of acrylic yarn, was not in operation and only washing section was in operation. The boiler and drying section of the plant were in operation.**
- ii) **The effluent plant installed by the industry was not in operation. Its condition indicate that it has never been operated and the untreated wastewater is discharged into sewerage system. Moreover, the components of ETP are not accessible from their top because the top of the components of ETP were found touching to roof of the shed. Nobody can see the functioning of the ETP. The photographs showing the components of the ETP installed by the industry are displayed at plates 17 & 18.**



**Plate 17 & 18: Photographs showing the components of ETP**

- iii) **The record w.r.t said industry maintained by the office of Punjab Pollution Control Board has been perused and it indicates that the industry is a regular violator and electric connection of the industry was firstly**

disconnected in the year 2015 due to by passing of untreated effluent and the analysis results of the effluent samples were not within the prescribed norms. But, after closing the bye pass maintained by it, its electric connection was temporarily restored. However, again in the year 2017, its electric connection was again disconnected due to reasons that it was being operated on expired temporarily restored electric connection and without the valid consent of the Board, but the same was again restored temporarily for six months with valid consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Now, as per the record, the industry is operating with temporarily restored power connection, which is valid upto 07.04.2022 and the consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. The bank guarantee amounting to Rs. 1.0 lakh, submitted by it has been encashed and Environmental Compensation amounting to Rs. 1.25 lakh has also been realized by Punjab Pollution Control Board.

#### **5.7.1 Recommendations of the Monitoring Committee.**

The Chairman, PPCB shall issue directions under the provisions of Water Act, 1974 and Air Act, 1981 to the industry as under:

1. The industry may be issued closure order as per the provisions of section 33-A of Water Act, 1974 for 03 months. During the said 03 months, the industry shall conduct the following activities.
  - i) The industry shall get assessment study of ETP w.r.t. its performance, effectiveness and adequacy from a reputed organization like Thapar University or ITI Ropar or Punjab University Chandigarh within 01 month.
  - ii) The industry shall modify/upgrade its ETP, which may be easily accessible to the visiting officer, within next 02 months.
  - iii) The industry shall install high resolution night vision HD CCTV cameras in the processing shed, main components of ETP, final disposal point of effluent and feeding point of boiler furnace to ensure the use of authorized fuel in the boiler furnace. These CCTV cameras may have their connectivity with PPCB's server.
2. Punjab Pollution Control Board shall impose an environmental compensation amounting to RS. 10 Lakh as a cost of damage caused to the environment by not operating its ETP and discharging untreated wastewater into sewerage system within 15 days.

#### **5.8 STP of capacity 225 MLD under construction at Jamalpur**

STP of capacity 48 MLD earlier installed at Jamalpur has become defunct. Therefore, Municipal Corporation, Ludhiana has started the construction of new STP of capacity 225 MLD at Jamalpur adjoining to the existing STP of capacity 48 MLD. The monitoring committee has visited the STP of capacity 225 MLD, the construction status of which is mentioned as under:-

- i. Out of total 12 SBR tanks, the construction of 6 SBR tanks has been started and these are likely to be completed by 31.03.2022 as informed by the officers of the Municipal Corporation, Ludhiana.
- ii. The chlorine contact tanks are also under construction.
- iii. The primary components like bar screen, grit chamber and other components are also at initial stage of its construction.
- iv. The monitoring committee was informed that overall physical progress w.r.t construction of various components of STP is 38.5 % and it was claimed that STP of capacity 225 MLD shall be completed by 31.03.2022.

The construction status of various components of STP has been shown in the photographs as per **plates 19 & 20**.



**Plates 19& 20:** Photographs showing construction status of components of 225 MLD STP at Jamalpur.

#### **5.9 Solid waste management plant, village kakka, Tajpur Road, Ludhiana.**

The Monitoring Committee was informed that the total quantity solid waste generated by Municipal Corporation, Ludhiana is approximately 1100 TPD, which contains about 550 TPD as wet waste and 550 TPD as dry waste. As per the activities w.r.t management of wet and dry waste as mentioned in DEP, Ludhiana, due to termination of contract with M/s A2Z Waste Management Company, solid waste management plant is not in operation and Municipal Corporation, Ludhiana is planning to float a new tender for collection and transportation and installation of bio-methanization plant and waste to energy plant for management of wet and dry waste, respectively.

The record ascertained from Municipal Corporation, Ludhiana indicate that on 25.11.2021, 1064.28 MT was received at solid waste dumping site, out of which, 29.05 MT was wet waste and 1035.23 MT was dry waste. However, the monitoring committee is of the view that the quantity of dry waste only mentioned as 1035.23 MT is absolutely a wrong figure and actually it is a non-segregated waste. The photographs showing the status of the unsegregated solid waste lying dumped at solid waste dumping site are mentioned as per **plates 21 & 22**.



**Plate 21 & 22: Photographs showing the status of unsegregated solid waste lying dumped at solid waste dumping site.**

#### **5.9.1 Observations and recommendations:**

1. The members of the Monitoring Committee alongwith officers of the PPCB in the presence of officers of Municipal Corporation, Ludhiana, when visited the solid waste dumping site on 25.11.2021, observed that no segregated dry and wet waste was found stored/dumped at solid waste dumping site. Though in small area, windrows were found constructed but, the leachate was found stagnated in the channels of the windrows. Also, fire was found caught at same places of solid waste dump site.

The above facts indicate that almost whole of unsegregated solid waste generated by Municipal Corporation, Ludhiana is disposed of at solid waste dumping site and hardly there is about 5 % segregation of dry and wet waste and no efforts have been made to construct compost pits at some locations for the management of the wet waste. Dry waste may be segregated and stored at the material recovery facilities. No serious efforts have been made by the Municipal Corporation to manage solid waste and also no efforts have been made to treat legacy waste lying dumped at legacy waste dump site. Lot of leachate is stagnating in solid waste dumping site and causing damage to the environment.

#### **5.9.2 Recommendation of the Monitoring Committee**

1. **The Municipal Corporation, Ludhiana shall deposit environmental compensation amounting Rs. 15 Lakh as cost of damage caused to the environment in the office of Punjab Pollution Control Board within 15 days and the said amount may be utilized for rejuvenation of quality of environment.**
2. **Municipal Corporation, Ludhiana shall take immediate steps to make the existing solid waste processing plant in operation so that wet and dry waste may be managed.**

#### **5.10 Modern Carcass utilization/processing plant, Nurpur Bet, Ludhiana and unscientific carcasses disposal site at village Ladhowal, District Ludhiana**

The Monitoring Committee during its visit to Ludhiana area on 17.11.2020, it was observed that since Hadda Rodi or animal carcass disposal system, which are in operation within almost of all the Municipal Corporation/Municipal Council and in the jurisdiction of the villages and these have become big source of obnoxious odour and nuisance in the area. 5 such Hadda Rodi were found in operation at Ladhowal, Ludhiana and unscientific and crude system of deskinning and processing of body parts of the animal are generating obnoxious odour. Therefore, after the intervention of the Hon'ble

National Green Tribunal, Municipal Corporation, Ludhiana started setting up of the modern carcass utilization plant and during the visit to the site on 27.11.2020 by the Monitoring Committee, it was observed that the modern carcass utilization plant of capacity 150 animal/day was under construction and 45% construction work was completed and assured to complete the rest of the work by 28.2.2021.

However, it has been informed to the Monitoring Committee during its visit to Ludhiana area on 25.11.2021 that the said modern carcass utilization plant is on trial run and has not commissioned so far, whereas, the unscientific carcasses disposal site at village Ladhowal with 5 Hadda Rodi are still in operation and have become big source of obnoxious odour and nuisance in the area. The photographs taken by the Assistant Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 25.11.2021 of the Hadda Rodi/unscientific carcass disposal sites, which are in operation at village Ladhowal are mentioned as under.



**Plate 23 & 24: Photographs showing the operation of Hadda Rodi/unscientific carcass disposal sites at village Ladhowal, Ludhiana**

It is submitted that in compliance to order dated 10.10.2019 in OA no. 465 of 2019 in the matter of Kulwinder Singh Sandhu and Ors Vs Rammurti & Ors, the Monitoring Committee while submitting its report to the Hon'ble National Green Tribunal on 14.2.2020, had recommended that the directions may be issue to the Commissioner, Municipal Corporation to complete and commission the modern and scientific carcass disposal plant at Nurpur Bet, Ludhiana by 31.8.2020, failing which environmental compensation amounting to Rs. 1 Lakh may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the plant.

**It is submitted that 15 months have been lapsed from 31.8.2020 and the modern carcass plant has not been commissioned so far. Therefore, the Monitoring Committee recommends that environmental compensation amounting to Rs. 15 Lakh may be imposed on the Municipal Corporation, Ludhiana and the said amount may be deposited to Punjab Pollution Control Board and the same may be utilized for rejuvenation of quality of environment.**

**The direction may also be issued to the Municipal Corporation, Ludhiana to commission the modern carcass utilization plant immediately and stop the operation of crude and unscientific carcass disposal plants operating at**

village Ladhowal, Ludhiana. Also, Punjab Pollution Control Board may be issued directions to realize the environmental compensation imposed on the Hadda Rodi operating at village Ladhowal, Ludhiana in compliance to order dated 10.10.2019 in OA no. 465 of 2019 of the Hon'ble National Green Tribunal.

#### **6.0 Overall Conclusions and recommendations**

1. In compliance to order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & ors, the Monitoring Committee has scrutinized/examined the District Environment Plans (DEPs) of all the 23 Districts of State of Punjab, which have been got modified/amended from the district level officers of various districts on the pattern of District Environment Plan of District Ludhiana by holding regular meetings with officers of Punjab Pollution Control Board, Department of Environment and other District Level Officers of each district of the State of Punjab w.r.t finalization of DEP of each District (Details mentioned in Table-2, page 11 of the report) and made certain observations/given view points on the activities of DEP of each District to bring similarity between them based on the templates for preparation of district Environment Plans provided by CPCB and submitted its recommendations to the Principal Secretary to Govt. of Punjab, Department of Science, Technology and Environment, as under.

i) District Environment Plans of the Districts may be amended/modified in view of the recommendations made by the Monitoring Committee w.r.t. various activities/action points as mentioned in various meetings with the officers of Punjab Pollution Control Board, Department of Environment and other District Level Officers (Details of the meetings are mentioned in Table 2 above).

ii) As per the directions of the Hon'ble National Green Tribunal in para No. 21 of order dated 5.7.2021, it has been directed to ensure the completion of District Environment Plans of all the Districts in light of the orders of the Hon'ble Tribunal dated 26.9.2019, 19.3.2020 and 29.1.2021 and observations in order dated 5.7.2021 and upload the same on respective websites positively by 31.10.2021.

Therefore, amended/ modified District Environment Plans of various districts of the State of Punjab may be uploaded on the relevant website immediately under intimation to the Monitoring Committee.

2. The Additional Director, Directorate of Environment and Climate Change, Department of Science, Technology and Environment, Chandigarh vide letter no. DECC/2021/893 dated 24.11.2021 (copy enclosed as per Annexure-10) has informed to CPCB that the District Environment Plans of all the districts of State of Punjab have been uploaded on the website of Punjab Pollution Control Board and Directorate of Environment and copy of these finalized DEPs have

been sent to the Monitoring Committee. The Monitoring Committee reiterates that there is no need to re-examine the DEPs of various Districts as the Monitoring Committee has already examined all these DEPs w.r.t various activities/action points and the observations/recommendations w.r.t each District Environment Plan have been conveyed to the concerned District Level Officers and department of Environment, Govt. of Punjab with the direction to incorporate the observations/recommendations in DEPs and the same may be uploaded on the relevant website.

3. The Monitoring Committee vide its letter no. CMC/2021/42 dated 16.6.2021 requested the Principal Secretary, Govt. of Punjab, Department of Science, Technology & Environment to issue necessary instructions to the Department for constitution of District Committee in each District of the State in view order dated 15.7.2019 in OA no. 710 of 2017 within 06 weeks and report may be submitted to the Monitoring Committee. The Department of Science, Technology & Environment, Directorate of Environment and Climate Change has informed vide its letter no. DECC/2021/323 dated 28.6.2021, wherein, it was informed that the Department of Science, Technology & Environment has constituted District Environment Committee under the Chairmanship of Deputy Commissioner vide notification dated 31.10.2019 (copy enclosed as per Annexure- 11).

Further, in every meeting of the Monitoring Committee held with the District level officers, officers of Punjab Pollution Control Board and Department of Environment, Govt. of Punjab, it was informed that District Committee for each District has been constituted, whereas, the Monitoring Committee apprised the officers that the constitution of such Committees may be as per the directions of the Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, wherein, it has been directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned.*

It is mentioned here that the Department of Science, Technology & Environment, Directorate of Environment and Climate Change has informed vide his letter no. DECC/2021/323 dated 28.6.2021 that District Environment Committee under the Chairmanship of Deputy Commissioner of the Districts has constituted vide notification no. 10/352/2018-STE(5)/1605949/1 dated 31.10.2019 (copy already enclosed as per Annexure-11) which is not as per the order dated 15.7.2019 in OA no. 710 of 2017 in the matter of Shailesh Singh Vs Sheela Hospital and trauma centre, Shahjahanpur and Ors of the Hon'ble National Green Tribunal.

The Hon'ble National Green Tribunal may issue necessary directions in the matter.

4. It is submitted that at the time of visit to Ludhiana area by the Monitoring Committee on 25.11.2021, it was not possible for the committee to visit all the activities to verify all the facts mentioned in District Environment Plan. As such, the Monitoring Committee decided to verify the activities like source segregation of solid waste, operational status of Material Recovery Facilities and position of the solid waste dump site at Ludhiana. In the District Environment Plan, it has claimed that source segregation has been achieved to 50% through informal sector, whereas, as per the facts mentioned in the earlier part of the report, source segregation appears to be achieved to about 5% and entire unsegregated solid waste amounting to about 1100 TPD is reaching to solid waste dump yard and the same is stored in an unscientific manner. The above view was also strengthened, when the Monitoring Committee visited the 02 Material Recovery Facilities (MRFs) which were stated to be in working condition. Virtually, there was no segregation of dry waste at these MRFs. The record/register maintained at solid waste dump site, Ludhiana shows negligible quantity of wet waste was found reaching at the site.

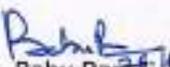
Similar is the position w.r.t management of solid waste in Jalandhar area, wherein, Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar has reported vide his letter no. 1875 dated 24.11.2021 that out of total 425 TPD solid waste generated by the Municipal Corporation, Jalandhar, 137 TPD dry waste and 137 wet waste is reaching to the solid waste dump site and the remaining unsegregated quantity of solid waste is disposed of at solid waste dump site. In the said report, it has also been mentioned that about 314 TPD solid waste is reaching to solid waste dumping site.

The information is also available with the Monitoring Committee that many gaps are there w.r.t other activities which do exist at site but not mentioned in the District Environment Plan. So far as other Municipal Councils are concerned, it appears that incorrect data might have been mentioned in District Environment Plans.

The above facts indicate that there is lot of variation in the data mentioned in DEPs of various Districts as compared to the actual infrastructure at ground level. Therefore, for effective monitoring and implementation of various activities as mentioned in DEPs of various districts for the protection of environment in a time bound manner, the task may be assigned to a third-party or the present Monitoring Committee, constituted by Hon'ble National Green Tribunal. The Monitoring agency may have the following responsibilities.

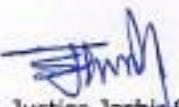
- i) The Committee shall hold monthly meeting with District Level Officers of each District and review the status of implementation of DEPs
- ii) The Committee shall submit its recommendations to the Principal Secretary to Govt. of Punjab, Department of Science, Technology & Environment and Chief Secretary, Punjab for compliance of recommendations of the Monitoring Committee by the various departments.
- iii) The Committee shall also visit the sites atleast once in three months to check the implementation of DEPs on ground.
- iv) There shall be active participation of each department and inter-departmental coordination for implementation of DEPs.
- v) The Committee shall take measures for effective enforcement of prohibited activities under DEPs

5. The recommendations made by the Monitoring Committee in para no. 5.0 w.r.t each activities as made on 25.11.2021 during its visit to Ludhiana area may be implemented by the Concerned Departments in a time bound manner.

  
Dr. Babu Ram

  
Sant Balbir Singh Seechewal

  
Subodh Agrawal

  
Justice Jasbir Singh  
Former Judge,  
Punjab & Haryana High Court  
and now as Chairman of the  
Monitoring Committee.

Item No. 02

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 360/2018  
(arising from SLP (Civil) No. 2959/2014)

(With report dated 02.07.2021)

Shree Nath Sharma

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 05.07.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Mr. Mukesh Kumar, Advocate with Ms. Youthika Puri, Scientist-D  
for CPCB  
Mr. Pradeep Misra, Advocate and Mr. Daleep Dhyani, Advocate for  
UPPCB

**ORDER**

**The Background and the Issue**

1. This matter was originally filed before the Rajasthan High Court for direction to check pollution of Sujanganga River at Bharatpur. The High Court directed taking of remedial measures - removing encroachment, preventing dumping of waste and fixing accountability of the concerned officers for failing to protect the environment. On 26.09.2013, the High Court directed that the matter be transferred to this Tribunal which order was affirmed by the Hon'ble Supreme Court on 19.03.2018.

2. The Tribunal directed taking of remedial measures vide order dated 31.07.2018 and on such measures having been taken, the issue initially

raised closed vide order dated 26.09.2019. However, it was observed that one time action to remedy pollution was not enough. There was need for an effective and functional mechanism for continuous planning and monitoring in terms of mandate of the Constitution inter alia under Articles 243 G, 243 W, 243 ZD, read with 11<sup>th</sup> and 12<sup>th</sup> Schedules. The Constitution envisages plans for environment conservation and protection at the level of Panchayats and other local bodies, which are to be consolidated in the form of a District Plan. Accordingly, following an earlier order dated 15.7.2019 in OA 710/2017, direction for preparation of District Environment Plans for all Districts on which basis State and National Environmental Plans could be prepared and executed was reiterated. The Tribunal made a particular mention of certain specific thematic areas, required to be covered in such plans. It was further mentioned that the plans must contain current status on these issues, desirable level of compliance to be achieved, identified gaps in current status and desired levels, methodology and means to address such gaps and persons responsible for compliance. It will be appropriate to reproduce relevant part of the said order which is as follows:

“ 6. *This Tribunal in O.A. No. 606/2018, while dealing with the compliance of Municipal Solid Waste Management Rules, 2016 also flagged other issues and required monitoring at the level of the Chief Secretaries and the District Magistrates. **The Chief Secretaries of all the States/UTs have appeared before this Tribunal, including the Chief Secretary of State of Rajasthan and directions have been issued for continuous monitoring and filing of further reports.***

7. *Vide order dated 12.09.2019, while fixing a schedule for further appearance of the Chief Secretaries of all the States/UTs, direction has been issued to compile information with reference to the following specific thematic areas viz.:*

- *Compliance to Solid Waste Rules including Legacy Waste.*
- *Compliance to Bio-medical Waste Rules.*
- *Compliance to Construction & Demolition Waste. Compliance to Hazardous Waste Rules.*

- Compliance to E-waste Rules.
  - 351 Polluter Stretches in the country.
  - 122 Non-attainment cities.
  - 100 industrial clusters.
  - Status of STPs and re-use of treated water.
  - Status of CETPs/ETPs including performance.
  - Ground water extraction/contamination and re-charge.
  - Air pollution including noise pollution.
  - Illegal sand mining.
  - Rejuvenation of water bodies.
8. Such information is to be furnished to the CPCB by the Chief Secretaries of all the States/UTs indicating:
- Current status
  - Desirable level of compliance in terms of statutes.
  - Gap between current status and desired levels.
  - Proposal of attending the gap with time lines.
  - Name and designation of designated officer for ensuring Compliance to provisions under statute.
9. Since CPCB is to file updated report by 15.11.2019, the Chief Secretaries of all the States/UTs may furnish such information by 31.10.2019.
10. We may also refer to order dated 15.07.2019 in O.A. No. 710/2017, Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors. directing as follows:
- "We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide an institutional mechanism for effective monitoring of environment norms."*
11. To facilitate preparation of such District Environment Plan, **it will be appropriate that CPCB prepares a Model/Models and places the same on its website which may be adopted with**

*suitable changes as per local requirements for all Districts in the country and monitored by the Chief Secretaries with reports to the Tribunal in O.A. No. 606/2018.*

12. *The Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the 'State Environment Plan' covering the specific thematic areas referred in Para-7 including information as contained in Para-8 and template of Model/Models District Environment Plan provided by the CPCB. The action for preparation of State's Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs. Let this action be completed by 15.12.2019 and compliance be reported to the Tribunal by 31.12.2019.*
13. *Based on States and UTs Environment Plans, MoEF&CC and CPCB shall prepare country's Environment Plan accordingly. Let the Secretary, MoEF&CC and Chairman, CPCB steer the preparation of country's Environment Plan. Let their action be completed by 31.01.2020 and compliance be reported to the Tribunal by 15.02.2020."*

#### **1<sup>st</sup> Review of Compliance**

3. The matter was thereafter considered on 19.03.2020 in the light of report of the CPCB dated 14.02.2020 mentioning the steps taken and giving information in a tabular form about the status of such plans. After noting the said information, the Tribunal gave further directions and sought a further report. The relevant part of the order is reproduced below:

*"5. While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty*

**to utilize compensation funds and involve any individuals/organizations in the process.** This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)."

## **2<sup>nd</sup> Review of Compliance**

4. The matter was thereafter reviewed on 29.01.2021 in the light of further report filed by the CPCB dated 28.01.2021 which also gave updated status of compliance. Having regard to significance of the issue and inadequacy in compliance, the Tribunal issued directions and sought a further report in the matter. The operative part of the order is reproduced below:

\*5. xxx.....xxx.....xxx

**(iii.) As per the assessment made by CPCB, it is observed that District / UT Environment Plan prepared by Chandigarh, UT Environment Department is satisfactory, as it covers all thematic areas including action plan along with timelines for respective implementing agencies. Further, the State Environmental Plan (SEP) prepared by West Bengal State is also satisfactory, wherein the district level plans and action points are comprehensively addressed.**

### **5. Proposed Follow-up Action**

- (i) Since State have already prepared 220 DEPs, it is submitted that, these plans may be implemented by respective States after verification to ensure all the thematic points are adequately covered as per data templates and time-bound action plans are identified with respective agencies at District and State level. These Plans also need to be integrated with State Environment Plans. State may also take help of any expert agency or institution to streamline all DEPs. Adequate budgetary provision may be made by States for preparation of DEPs and SEPs.**
- (ii) 5 selected DEPs for 5 Districts namely Baharaich, UP; Bokaro, Jharkhand; Pune,**

**Maharashtra; Chamrajnagar, Karnataka; and Panchkula, Haryana to be verified and improved by CPCB in 03 months and the same may be shared with every State and UT as model DEPs for information and reference of other Districts.**

**(iii) States namely Andaman and Nicobar Islands, Telangana, Uttarakhand, Arunachal, Mizoram and Sikkim, including the other States who have not yet completed DEPs all Districts may complete the same in time bound manner."**

6. We have perused the report filed by the Oversight Committee for the State of UP, giving the compliance status in UP, which is on same lines as the report of the CPCB.

7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.

8. In view of above, having regard to the significance of the issue and inadequate progress, **we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.**

9. Vide orders dated 22.01.2021 in OA 916/2018, *Sobha Singh & Ors. vs. State of Punjab & Ors.* and OA 496/2016, *Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors.*, we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.

10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before

30.04.2021 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination."

### 3<sup>rd</sup> review of Compliance – today's hearing

5. In pursuance of above, CPCB has filed a further status report on 02.07.2021. Also, Monitoring Committees constituted by this Tribunal for Uttar Pradesh, Punjab and Haryana and some District Magistrates have also filed their reports. There are also reports from Hon'ble former judges assigned this work in Gujrat, Maharashtra and Rajasthan to which reference will be made in later part of this order. We may briefly refer to the said reports.

### CPCB report of compliance status

6. The CPCB in its report has mentioned the steps taken by it – preparation of data-template for model plan, indicative template for plan, shortlisting of one district in every States/UTs, meetings with the concerned officers and directions for implementation. CPCB further mentions the need for critical gap analysis and action plan with timelines and financial aspects for addressing such gaps. Status of compliance as given in the report is that out of 738 District, plans have been prepared for 471 districts. The status of compliance in a tabular form is as follows:

S. No	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
1.	Andaman & Nicobar	3	1	South Andaman	Information not available
2.	Assam	34	2	Dhemaji, Dhubri	1
3.	Andhra Pradesh	13	13	Anantapur, Chittoor, East Godavari, Guntur, Krishna, Kurnool, Prakasam, Srikakulam, Sri Potti Sriramulu, Vellore, Visakhapatnam, Vizianagaram, West Godavari, YSR District, Kadapa (Cuddapah)	13

4.	<i>Arunachal Pradesh</i>	25	<i>Not prepared</i>		<i>Information not available</i>
5.	<i>Bihar</i>	38	1	<i>Sheikhpura</i>	<i>Information not available</i>
6.	<i>Chandigarh</i>	1	1	<i>Chandigarh</i>	<i>Information not available</i>
7.	<i>Chhattisgarh</i>	28	27	<i>Balod, Baloda Bazar, Balrampur, Bastar, Bemetara, Bijapur, Bilaspur, Dantewada (South Bastar), Dhamtari, Durg, Gariyaband, Janjgir-Champa, Jashpur, Kabirdham, Kanker (North Bastar), Kondagaon, Korba Korea (Koriya), Mahasamund, Mungeli, Narayanpur, Raigarh, Raipur, Rajnandgaon, Sukma, Surajpur, Surguja</i>	<i>Information not available</i>
8.	<i>DD &amp; DNH</i>	3	1	<i>Daman</i>	<i>Information not available</i>
9.	<i>Delhi</i>	11	9	<i>Central Delhi, East Delhi, New Delhi, North Delhi, Shahdara, South Delhi, South East Delhi, South West Delhi, West Delhi</i>	2
10.	<i>Goa</i>	2	1	<i>South Goa</i>	1
11.	<i>Gujarat</i>	33	33	<i>Ahmedabad, Amreli, Anand, Aravalli, Banaskantha (Palanpur), Bharuch, Bhavnagar, Botad, Chhota Udepur, Dahod, Dangs (Ahwa), Devbhoomi Dwarka, Gandhinagar, Gir Somnath, Jamnagar, Junagadh, Kachchh, Kheda (Nadiad), Mahisagar, Mehsana, Morbi, Narmada (Rajpipla), Navsari Panchmahal (Godhra), Patan, Porbandar, Rajkot, Sabarkantha (Himmatnagar), Surat, Surendranagar, Tapi (Vyara), Vadodara, Valsad</i>	33
12.	<i>Haryana</i>	22	22	<i>Ambala, Bhiwani, Charkhi Dadri, Faridabad, Fatehabad, Gurugram, Hisar, Jhajjar, Jind, Kaithal, Karnal, Kurukshetra, Mahendragarh, Nuh, Palwal, Panchkula, Panipat, Rewari, Rohtak, Sirsa, Sonapat, Yamunanagar</i>	22
13.	<i>Himachal Pradesh</i>	12	12	<i>Bilaspur, Chamba, Hamirpur, Kangra, Kinnaur, Kullu, Lahaul &amp; Spiti, Mandi, Shimla, Sirmaur (Sirmour), Solar, Una</i>	12

14.	Jammu & Kashmir	20	3	Jammu, Bandipore, Doda, Ganderbal, Srinagar, Udhampur	1
15.	Jharkhand	24	3	Bokaro, Godda, East Singhbhum However, Only Bokaro DEP received by CPCB	3
16.	Karnataka	31	31	Bagalkot, Ballari (Bellary), Belagavi (Belgaum), Bengaluru (Bangalore), Rural Bengaluru (Bangalore), Urban Bidar, Bijapur, Chamarajanagar, Chikballapur, Chikkamagaluru (Chikmagalur), Chitradurga, Dakshina Kannada, , Davangere, Dharwad, Gadag, Hassan, Haveri, Kalaburagi (Gulbarga), Kodagu, Kolar, Koppal, Mandya, Mysuru (Mysore), Raichur, Ramanagara, Shivamogga (Shimoga), Tumakuru (Tumkur), Udupi, Uttara Kannada (Karwar), Vijayapura (Bijapur), Yadgir	31
17.	Kerala	14	1	Wayanad	Information not available
18.	Ladakh	2	Not prepared	Not prepared	Information not available
19.	Lakshadweep	1	1	Lakshadweep	1
20.	Madhya Pradesh	52	52	Agar Malwa, Alirajpur, Anuppur, Ashoknagar, Balaghat, Barwani, Betul, Bhind, Bhopal, Burhanpur, Chhatarpur, Chhindwara, Damoh, Datia, Dewas, Dhar, Dindori, Guna, Gwalior, Harda, Hoshangabad, Indore, Jabalpur, Jhabua, Katni, Khandwa, Khargone, Mandla, Mandsaur, Morena, Narsinghpur, Neemuch, Niwari, Panna, 36Raisen, Rajgarh, Raikot, Rewa, Sagar, Satna, Sehore, Seoni, Shahdol, Shajapur, Sheopur, Shivpuri, Sidhi, Singrauli, Tikamgarh, Ujjain, Umariya, Vidisha	52
21.	Maharashtra	36	36	Ahmednagar, Akola, Amravati, Aurangabad, Beed, Bhandara, Buldhana, Chandrapur, Dhule, Gadchiroli, Gondia, Hingoli, Jalgaon, Jalna, Kolhapur, Latur, Mumbai City, Mumbai, Suburban, Nagpur,	36

				Nanded, Nandurbar, Nashik, Osmanabad, Palghar, Parbhani, Pune, Raigad, Ratnagiri, Sangli, Satara, Sindhudurg, Solapur, Thane, Wardha, Washim, Yavatmal	
22.	Manipur	16	16	Bishnupur, Chandel, Churachandpur, Imphal East, Imphal West, Jiribam, Kakching, Kamjong, Kangpokpi, Noney, Pherzawl, Senapati, Tamenglong, Tengnoupal, Thoubal, Ukhrul	1
23.	Meghalaya	11	9	East Garo Hills, East Jaintia Hills, East Khasi Hills, Ri Bhoi, South Garo Hills, South West Khasi Hills, West Garo Hills, West Jaintia Hills, West Khasi Hills	2
24.	Mizoram	11	1	Aizawl	Information not available
25.	Nagaland	12	1	Kohima However, DEP not received by CPCB	1
26.	Odisha	30	30	Angul, Balangir, Balasore, Bargarh, Bhadrak, Boudh, Cuttack, Deogarh, Dhenkanal, Gajapati, Ganjam, Jagatsinghpur, Jajpur, Jharsuguda, Kalahandi, Kandhamal, Kendrapara, Kendujhar (Keonjhar), Khordha, Koraput, Malkangiri, Mayurbhanj, Nabarangpur, Nayagarh, Nuapada, Puri, Rayagada, Sambalpur, Sonapur, Sundargarh	30
27.	Puducherry	4	4	Karaikal, Mahe, Puducherry, Yanam	4
28.	Punjab	22	22	Amritsar, Barnala, Bathinda, Faridkot, Fatehgarh Sahib, Fazilka, Ferozepur, Gurdaspur, Hoshiarpur, Jalandhar, Kapurthala, Ludhiana, Mansa, Moga, Muktsar, Nawanshahr (Shahid Bhagat Singh Nagar), Pathankot, Patiala, Rupnagar, Sahibzada Ajit Singh Nagar (Mohali), Sangrur, Tarn Taran	22
29.	Rajasthan	33	22	Ajmer, Banswara, Baran, Barmer, Bharatpur, Bhilwara, Bundi, Chhitorgarh, Dausa,	22

				Dungarpur, Jaisalmer, Jalore, Jhalawar, Jhunjhunu, Jodhpur, Kota, Pali, Pratapgarh, Sawai Madhopur, Sirohi, Tonk, Udaipur	
30.	Sikkim	1	1	East Sikkim	Information not available
31.	Tamil Nadu	38	38	Ariyalur, Chengalpattu, Chennai, Coimbatore, Cuddalore, Dharmapuri, Dindigul, Erode, Kallakurichi, Kanchipuram, Kanyakumari, Karur, Krishnagiri, Madurai, Nagapattinam, Namakkal, Nilgiris, Perambalur, Pudukkottai, Ramanathapuram, Ranipet, Salem, Sivaganga, Tenkasi, Thanjavur, Theni, Thoothukudi (Tuticorin), Tiruchirappalli, Tirunelveli, Tirupathur, Tiruppur, Tiruvallur, Tiruvannamalai, Tiruvarur, Vellore, Viluppuram, Virudhunagar	Information not available
32.	Telangana	33	27	Adilabad, Bhadradi Kothagudem, Jagtail, Jangaon, Kamareddy, Jayashankar Bhoopalpally, Jogulamba Gadwal, Karimnagar, Khammam, Komaram Bheem Asifabad, Mahabubabad, Mahabubnagar, Mancherial, Medak, Medchal, Mulugu Nagarkurnool, Narayanapet, Nirmal, Nizamabad, Peddapalli Rajanna Sircilla, Rangareddy, Sangareddy, Siddipet, Warangal (Rural), Warangal (Urban)	27
33.	Tripura	8	1	Individual DEP prepared for West Tripura. However, SEP is prepared	8
34.	Uttarakhand	13	Not prepared	Not prepared	Information not available
35.	Uttar Pradesh	75	49	Agra, Aligarh, Allahabad, Ambedkar Nagar, Amethi (Chatrapati Sahuji Mahraj Nagar), Amroha (J.P. Nagar), Auraiya, Azamgarh, Baghpat, Bahraich, Barabanki, Bareilly, Bijnor, Budaun, Bulandshahr, Deoria, Etah, Etawah, Faizabad, Fatehpur, Gautam Buddha Nagar, Ghaziabad, Gonda,	75

				Gorakhpur, Hathras, Jalaun, Jhansi, Kanpur Dehat, Kanpur Nagar, Kanshiram Nagar (Kasganj), Kushinagar (Padrauna), Lakhimpur - Kheri, Lucknow, Mainpuri, Mathura, Mau, Meerut, Muzaffarnagar, Pilibhit, Pratapgarh, Saharanpur, Shahjahanpur, Siddharth Nagar, Sitapur, Sonbhadra, Sultanpur, Unnao, Varanasi	
36.	West Bengal	23	Separate DEPs not yet prepared	Individual DEP is not prepared. However, SEP is prepared	23
<b>Total</b>		<b>738</b>	<b>471</b>		<b>420</b>

**Monitoring Committee reports on compliance status:**

**Uttar Pradesh**

7. We may now refer to the reports of three Monitoring Committees referred to earlier. The report of the Monitoring Committee for Uttar Pradesh is dated 21.01.2021. The report shows that on most points the State authorities are non compliant. Progress is slow and unsatisfactory in qualitative terms. The status of compliance is mentioned as follows:

S. No.	Directions by Hon'ble Tribunal	Concerned Department	Compliance status
1.	Status of preparation of District Environment Plan in the State.	UPPCB	<b>Non-compliant</b> On 31.01.2020, UPPCB had directed all Divisional Forest Officers to prepare and submit the District Environment Management Plan of their respective Districts immediately to UPPCB. Letter was sent to Principal Secretary, Department of Environment, Forest and Climate Change, U.P. dated 16.09.2020 mentioning that all District Forest Officers are directed to prepare and submit District Environment Management Plan of their respective Districts as per the model template. Till date only Bahraich, Varanasi, Ghaziabad and Siddharth Nagar Districts have prepared and sent the District Environment Management Plan to UPPCB.

2.	Status of finalization of State Environment Plan covering the specific thematic areas referred in Para-7 including information as contained in Para-8.	UPPCB	<b>Non-compliant</b> On 31.01.2020, UPPCB had directed all Divisional Forest Officers to prepare and submit the District Environment Management Plan of their respective Districts immediately to UPPCB. UPPCB has sent letters to Principal Secretary, Department of Environment, Forest and Climate Change, U.P. dated 16.09.2020 mentioning that all District Forest Officers are directed to prepare and submit District Environment Management Plan of their respective Districts as per the model template.
3.	Status of preparation of template of Model District Environment Plan by CPCB.	CPCB	<b>Non-compliant</b> On 05.08.2020, CPCB has sent letter to Principal Secretary, Environment and Forest Department and Member Secretary of State Pollution Control Board regarding the preparation of District Environment Plan by all States. CPCB has also enclosed a template for preparation of District Environment Plan (DEP) by all the States.
4.	Status of finalization of model action plan at least for one District in the State.	UPPCB	<b>Non-compliant</b> Till date UPPCB has received District Environment Plan from Bahraich, Varanasi, Ghaziabad and Siddharth Nagar Districts only.

8. The Committee has made the following recommendations by way of remedial steps to be taken:

#### **"7. RECOMMENDATIONS BY OVERSIGHT COMMITTEE**

*In view of the above, we recommend as follows:*

- i. **The progress of preparation of District Environment Plans is very slow.** After more than 6 months of close follow up, out of 75 Districts in the State only Bahraich, Ghaziabad, Varanasi and Siddharth Nagar Districts have prepared the District Environment Management Plan. UPPCB has not taken any actions against the Districts who have not submitted District Environment Management Plan yet. The Secretary, UPPCB may be directed to take stringent measures and direct all the Districts to prepare the District Environment Management Plan within a month and also fix the responsibility of inaction.
- ii. **The action plans submitted by four Districts represent blank templates without any monitorable targets.** Monitoring would mean breaking the goals into specific activities, setting quantified targets, posting monthly progress against those targets, identifying problem areas

- and action taken report against each. The plans submitted just show broad activities rather than specifics. The Secretary, UPPCB may be directed to direct the concerned District authorities to prepare and submit the action plans with current details and proper monitorable targets. Moreover, instead of each District having its own template, UPPCB should standardize a model template to be followed in all Districts. This will ensure uniformity and result in ease of monitoring. UPPCB may also provide training to all the concerned officers in regard to the preparation of District Environment Management Plan.
- iii. **The District Environment Management Plan of Varanasi represents only gross numbers rather than complete information of the specific projects undertaken, their current status and future proposals. Such plans are difficult to monitor.** The Secretary, UPPCB may be directed to direct District Forest Officer, Varanasi to restructure the action plan in respect of current status and future proposals.
  - iv. In the Uttar Pradesh Environmental compliance portal, the details of meeting conducted by District Environmental Committee at District level is provided. While no information regarding the meetings conducted at State Level by SPCB has been provided. The State PCB may be directed to upload the details of the meetings conducted in this regard
  - v. The SPCB may be directed to implement a uniform timeline to the action plans for all thematic areas in the District Environment Management Plan for all the Districts.
  - vi. The State PCB may be directed to expedite the process of finalization of the model action plan for at least one District in the State within two months
  - vii. CPCB has prepared the template for model District Environment Plan for all the States and has sent the same to Principal Secretary, Environment and Forest Department and Member Secretary of State Pollution Control Boards. CPCB has not taken any further actions in this regard. CPCB may be directed to take necessary actions and expedite the process of preparation of National Environment Plan and also fix the responsibility of inaction.
  - viii. The State PCBs may be directed to harness active participation of all stakeholders in planned environment conservation actions.
  - ix. **While preparation of District Environment Management Plan, the District Level Authorities/SPCBs may be directed to assess, mitigate and monitor adverse impacts of various environmental pollution sources at district levels and also suggest steps that are required to address those issues.**
  - x. The State PCBs/ UDDs may be directed to harness inter departmental coordination for implementation of action plans at District/ National Level.
  - xi. **For proper implementation of action plans prepared by Districts, a micro-monitoring system may be developed at District level by UDD/State PCBs.**
  - xii. **The Oversight Committee expresses its concern at the slow progress in regard to the preparation of DEMPs.**

***The Chief Secretary should review the progress of preparation of DEMPs in his monthly meetings to ensure timely and effective action in the Districts.***

### **Punjab**

9. The report of Monitoring Committee for Punjab dated 01.07.2021 is almost on same pattern. The authorities in the State of Punjab have also not addressed the deficiencies in the plans - revising timelines and complying with the observations in the meetings particularly incorporating complete information. Relevant extracts from the report are reproduced below:

***"11. Timelines for completion of various activities as mentioned under 7 thematic areas***

*It was informed that as per the directions of the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others, the following 7 thematic areas have been selected where the management of the waste is to be accomplished*

***i. Waste Management Plan:***

- Solid Waste Management***
  - Plastic Waste Management***
  - C&D Waste Management***
  - Bio medical Waste Management***
  - Hazardous Waste Management***
  - E-Waste Management***
- ii. Water Quality Management***
- iii. Domestic Sewage Management***
- iv. Industrial Waste Management***
- v. Air Quality Management***
- vi. Mining Activity Management***
- vii. Noise Pollution Management***

***The Chairman of the Monitoring Committee observed and directed as under as under:***

- i. Fresh templates w.r.t preparation of District Environmental Plan and implementation thereof have been received from CPCB vide letter No. B31011/ BMW/ 42.55)2021/WMD-1 dated 24.5.2021 and the same has been addressed to the Principal Secretary, Department of Science, Technology & environment. These fresh templates provided by CPCB also need to be considered while finalizing the District Environmental Plans.***

- ii. **No timelines for completion of activities, as mentioned in the said waste management areas, have been mentioned and all the information, which is desired to be inserted in the plan need to be provided by the concerned departments so that complete and comprehensive District Environmental Plan of district Ludhiana may be prepared.**
- iii. **District Environmental Plan of district Ludhiana after incorporating the observations of the Monitoring Committee as mentioned above shall be submitted on 15.7.2021.**

**12. Other areas for management of liquid and solid waste:**

- i. **Nothing has been mentioned about management of carcasses in rural areas and treatment of leachate generated from legacy waste dump site. These points may be mentioned in the District Environmental Plan.**
- ii. **It has been desired that w.r.t all the activities as found mentioned in the guidelines/templates issued by CPCB, details regarding timelines, sources of funds (whether under center funded scheme/state funded/private funding system), responsible officers to execute the said works, may be mentioned in the District Environmental Plan.**
- iii. **The Monitoring Committee has observed that nothing has been mentioned about scientific disposal of RDF to be recovered from the processing of solid waste. The timelines for its scientific disposal may be mentioned in the District Environmental Plan.**

*It is further submitted that the Monitoring Committee has scheduled its next meeting with District level Officers of District Jalandhar on 2.7.2021 to finalize the District Environmental Plan of District Jalandhar and thereafter, the Monitoring Committee shall hold subsequent meetings with District level Officers of major Districts mainly Amritsar, Bathinda, Patiala, Ropar and Ferozepur to finalize their District Environmental Plans based on the observations of the Monitoring Committee raised in its 2nd meeting held on 30.3.2021 and fresh templates sent by Central Pollution Control Board vide letter No. B31011/BMW (42.55)/2021/WMD-I dated 24.5.2021."*

**Other States**

10. The report of the Monitoring Committee for Haryana is dated 01.07.2021 to the effect that plans were prepared for 21 Districts but the same required to be revised. According to letter dated 02.07.2021 received from the Gujarat State PCB, District Environment Plans have been prepared for all the 33 Districts and implementation is being reviewed for

which time was required. According to letter dated 02.07.2021 received from Justice Prakash Tatia, former Chief Justice of Jharkhand who was requested to oversee preparation of such plans, nobody from the State has briefed in the matter. According to the letter from Justice VM Kanade dated 5.7.2021, work is in progress but could not be completed because of covid situation.

11. Since the report of CPCB covers the matter for the entire country, it is not necessary to refer to the reports received from some individual districts.

12. We proceed to consider the matter in above background with the material available.

#### **Analysis and observations**

13. As already noted, it is the Constitutional obligation of the States/UTs to ensure compliance of the mandate under Articles 243 G, 243 W and 243 ZD read with 11<sup>th</sup> and 12<sup>th</sup> Schedules. Clean environment is part of right to life under Article 21 of the Constitution and also fundamental in governance under Articles 37 read with 47 and 48A. Environment is also a subject covered by the definition of disaster under Section 2(b) of the Disaster Management Act, 2005. Thus, effective administrative machinery equipped to deal with the matter is required at all levels. The existing machinery should be able to meet the challenge and should be revamped from time to time. As repeatedly observed by this Tribunal, degradation of air, water and soil cause large number of deaths and diseases, apart from loss of livelihood. Environment find prominent mention in the "Sustainable Development Goals" (SDGs) which are planned and coordinated at international levels also. Appreciable initiatives taken include Swachh Bharat Mission, Clean water, restoration

of water bodies - ponds, rivers, lakes, protection of eco-sensitive zones but success depends on vibrant monitoring. The reports discussed above are not re-assuring. There seems to be huge gap in responsibility entrusted to the authorities and action on the ground, as shown by the reports quoted earlier. Damage to the environment is a criminal offence under various statutes. Deaths and diseases attributable to non-compliance of environmental norms cannot be disputed but adequate remedial action remains to be seen. Effect of deaths and diseases due to pollution is no less than homicides or hurts to human beings. Major failure of State authorities in compliance of waste management norms, which management is vested in the State authorities but no accountability is fixed for such failures. Such unsatisfactory state of affairs needs to be checked by involvement of senior functionaries in the Government, committed to the welfare of citizens, the Constitution and the Rule of law. We hope the concerned authorities will not fail the citizens. Remedies need to be provided at grassroot level with as high priority as opening of primary health centres or police stations for protection of basic right to clean environment, health and hygiene. This requires identification of challenges at every level, starting from Panchayat level upto the national level. The identified issues need to be compiled and placed in public domain which may help in public participation which is a recognized strategy for protection of the environment.

14. The 73<sup>rd</sup> and 74<sup>th</sup> amendments to the Constitution covering the requirement of having a plan for protection of environment upto Panchayat level, coming in force in the year 1993 which, consistent with the international conventions, including the Stockholm and Rio conferences, to which India is a party, seek to promote protection of environment at the grass root level. It is a matter of regret that the mandate of law remains

practically dead letter when even after 28 years, such plans are not in place at many places and where plans have been prepared, the same are incomplete. As found by the Oversight Committees in the reports quoted above, such plans must clearly identify the challenges in terms of gaps in current status of environment and desirable situation and compliance status to be achieved. Making of plans is only a first step which will not by itself be complete unless there are budgetary provisions, timelines and effective monitoring mechanism. There has to be flow of information from the lowest level upto the national level to enable making of appropriate policies and also flow of directions/guidelines from the national level upto the Panchayat level based to help tackling the complex issues and suitable -holding. It is only based on grass root level information and plans that an effective and meaningful State level plan and thereafter national level plan can be prepared. This is not merely a wish but the Constitutional mandate and situational imperative as shown by factual situation depicted in orders of this Tribunal dealing with the situation.

15. There is dire need for compiling information on vital environmental issues and planning to address the gaps in compliances. Current monitoring is inadequate. In OA No. 95/2018, *Aryavart Foundation v. M/s Vapi Green Enviro Ltd. & Ors.*, vide order dated 05.02.2021, this Tribunal considered the status of performance of statutory regulators – State PCBs, based on consolidated report of the CPCB and found the situation far from satisfactory. The Tribunal also noted challenges posed by pollution due to violation of environmental norms. The Tribunal concluded:

**“10. We have given due consideration to the report, which shows startling state of affairs tested on the touchstone of ‘Sustainable Development’ principle, accepted in Stockholm conference and which has been held to be part of right to life under article 21 of the Constitution in *Vellore Citizens’ Welfare Forum v. Union of India*, (1996) 5 SCC 647.**

11. **Some of the significant observations include failure to fill up key positions, to acquire necessary equipment, to arrange continuous training, to prepare State Environment policy, to specify industries-siting criteria, making inventory of grossly polluting industries, not specifying standards of inlet to the CETPs and hazardous waste, inaction against identified polluters, taking steps for bridging gaps in law and enforcement with regard to liquid and solid waste (of different kinds), including non-functional and noncompliant ETPS, STPs and CETPs, inadequate monitoring of environmental compliance in Class II towns and coastal areas, failure to compile and analyse data and filing annual reports, inefficiency shown by inaction against serious violations of environmental norms. Needless to say that such sorry state of affairs is reflection of poor governance, making environmental rule of law far from reality.**

12. The environmental law principles, which this Tribunal is mandated to apply under sections 20 and 15 of the NGT Act, 2010, are - 'sustainable development', 'precautionary' and 'polluter pays'. In *Hanuman Laxman*, (2019) 15 SCC 401, (paras 142-156), significance of environmental rule of law has been highlighted to achieve sustainable development goals for prosperity, health and well being. **This requires filling of gap between law and enforcement.** In *T.N. Godavarman Thirumulpad v. Union of India*, (2002) 10 SCC 606, at page 621, it was observed that the State has to

*"forge in its policy to maintain ecological balance and hygienic environment. Article 21 protects right to life as a fundamental right. Enjoyment of life and its attainment including the right to life with human dignity encompasses within its ambit, the protection and preservation of environment, ecological balance free from pollution of air and water, sanitation without which life cannot be enjoyed. Any contra acts or actions would cause environmental pollution. Therefore, **hygienic environment is an integral facet of right to healthy life and it would be impossible to live with human dignity without a humane and healthy environment.** Environmental protection, therefore, has now become a matter of grave concern for human existence. Promoting environmental protection implies maintenance of the environment as a whole comprising the man-made and the natural environment. Therefore, there is constitutional imperative on the Central Government, State Governments and bodies like municipalities, not only to ensure and safeguard proper environment but also an imperative duty to take adequate measures to promote, protect and improve the man-made environment and natural environment."*

13. In *A.P. Pollution Control Board v. Prof. M.V. Nayudu*, (1999) 2 SCC 718, at page 732, it was observed **"..Good governance is an accepted principle of international and domestic laws. ....It includes the need for the State to take the necessary "legislative, administrative and other actions" to implement the duty of prevention of environmental harm...".** In *Techi Taga*

Tara, supra, the Hon'ble Supreme Court referred to several Committees on **need for revamping the regulatory bodies by appointing persons of outstanding ability and high reputation to the State PCBs and equipping them with laboratories and other equipment for performing statutory functions.** Apart from the Tribunal being approached under sections 14 and 15 by aggrieved parties, pointing out degradation of environment and inaction of the statutory regulators, the Hon'ble Supreme Court has required this Tribunal to monitor compliance of such statutory obligations for protecting environment. This is not possible unless the statutory regulators are effective. Significant issues so referred by the Hon'ble Supreme Court include a) liquid waste management, (2017) 5 SCC 326, Paryavaran Suraksha vs. Union of India & Ors. wherein it was directed that requisite STPs, ETPs, CETPs must be set up by 31.3.2018, failing which coercive measures may be taken against concerned authorities, to enforce statutory mandate of the Water (Prevention and Control of Pollution) Act enacted in 1974, prohibiting any water pollution, making it a criminal offence. b) compliance of solid waste management rules. Vide order dated 2.9.2014 in WP 888/1996, Almitra H. Patel Vs. Union of India & Ors. on the file of the Supreme Court, the issue has been referred to this Tribunal for monitoring compliance of Solid Waste Management Rules. c) In (2015) 12 SCC 764, MC Mehta v. UOI, issue of rejuvenation of Ganga stands referred to this Tribunal. d) Vide order dated 24.7.2017 in WP 725/1994, 'And quite flows Yamuna', rejuvenation of Yamuna stands referred to this Tribunal. It is not necessary to refer to several other orders. Finding that statutory regulators were not effective and serious damage was continuing, the Tribunal has appointed independent monitoring Committees<sup>1</sup> on several issues.

In substance, monitoring of the enacted environmental laws including the Water Act, Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and Rules framed thereunder needs to be reviewed and made effective in the interest of protection of environment and public health. This is not possible unless the regulatory bodies are duly manned and equipped and function efficiently. The report shows that it is not happening and there are huge gaps. With such gaps, it is only a dream to expect clean environment – fresh water or fresh air. Irreversible degradation of environment is bound to result in avoidable deaths and diseases and loss of scarce and good quality water, air and soil and biodiversity.

<sup>1</sup> To monitor compliances with regard to:

- (i) River Ghaggar in OA No. 138/2016 (TNHRC), Stench Grips Mansa's Sacred Ghaggar River
- (ii) River Sutlej in OA 916/2018, Sobha Singh v. State of Punjab & Ors.
- (iii) River Yamuna in OA 06/2012, Manoj Mishra v. UOI & Ors.
- (iv) River Musi in OA 426/2018, Mohammed Nayeem Pasha & Anr. v. State of Telangana & Ors.
- (v) River Ganga in OA 200/2014, M.C. Mehta v. Union of India & Ors.
- (vi) River Jojari in OA 329/2015, Gram Panchayat Araba v. State of Rajasthan & Ors.
- (vii) CETP in Talaja District in OA 125/2018, Arvind Pundalik Mhatre v. Ministry of Environment, Forest and Climate Change & Ors.
- (viii) District Environment Plan in OA 360/2018 Shree Nath Sharma v. Union of India & Ors.
- (ix) 'Rat Hole' coal mining in OA 110(THC)/2012, Threat to Life Arising Out of Coal Mining in South Garo Hills District v. State of Meghalaya & Ors.
- (x) Solid waste management rules in OA 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.

14. The findings in the report showing gaps resulting in large scale non-compliances in enforcement of environmental laws are supported by observations of this Tribunal, which include the following:

(I) OA 593/2017, *Paryavaran Suraksha Samiti & Anr. vs. Union of India & Ors.*<sup>2</sup>, involves monitoring of liquid waste management in terms of orders of the Hon'ble Supreme Court in (2017) 5 SCC 326. We have found that as a result of continuing failure of the statutory authorities to ensure compliance, industrial as well as municipal liquid waste is being discharged **resulting in pollution of groundwater as well as surface water, including water bodies, drains, streams, rivers and coastal areas.** The Tribunal has noted that **as per data compiled by the CPCB, 351 river stretches are declared polluted. Comprehensive Environment Pollution Index (CEPI) prepared by the CPCB shows that 100 industrial clusters are polluted.** The Tribunal is also dealing with the remedial action for restoration of the 351 stretches in OA 673/2018<sup>3</sup>, In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB" for which the Tribunal has directed **preparation and execution of action plans for each of such stretches by constituting River Rejuvenation Committees (RRCs) for all States/UTs headed by Environment Secretaries which action needs to be overseen by the Chief Secretaries at the State level and by a Central Monitoring Committee (CMC) headed by Secretary, Jal Shakti alongwith NMCG and CPCB at the national level.** OA 829/2019<sup>4</sup>, *Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors.* deals with the remedying of **coastal pollution for which directions have been issued on the same pattern for preparation and execution of action plans by the RRCs to be overseen by the Chief Secretaries at the State level and by the CMC at the national level.** The same order also deals with utilisation of treated water, being OA 148/2016, *Mahesh Chandra Saxena vs South Delhi Municipal Corporation & Ors.* and OA 325/2015<sup>5</sup>, *Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors.*, dealing with the issue of restoration of water bodies by removing encroachments and preventing pollution has been dealt with by this Tribunal. OA 176/2015, *Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors.*<sup>6</sup>, the Tribunal has directed monitoring of groundwater extraction to give effect to the mandate in Hon'ble Supreme Court judgment in *M.C. Mehta v. Union of India & Ors.* (1997) 11 SCC 312.

(II) Apart from water pollution, air pollution the issue air pollution has been dealt with by this Tribunal by separate

<sup>2</sup> Vide order dated 21.09.2020

<sup>3</sup> Vide order dated 21.09.2020

<sup>4</sup> Vide order dated 21.09.2020

<sup>5</sup> Vide order dated 18.11.2020

<sup>6</sup> Vide order dated 20.07.2020

order in OA 681/2018<sup>7</sup>, News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "**NCAP with multiple timelines to clean air in 102 cities to be released around August 15**" requiring constituted **Air Quality Monitoring Committees in all States/UTs to prepare and execute action plans for control of air pollution in 122 non-attainment cities (where air quality is normally beyond the prescribed norms).**

- (III) The issue of solid waste management has been dealt with by this Tribunal in OA 606/2018 in pursuance of directions of the Hon'ble Supreme Court in Writ Petition No. 888/1996, *Almitra H. Patel & Anr. v. Union of India & Ors.* In the said matter, the Chief Secretaries of all States/UTs were required to remain present before this Tribunal<sup>8</sup> and after interaction with them, separate orders for all States/UTs referring to the individual issues in such States/UTs,<sup>9</sup> particularly **issue of legacy waste dump sites and remediation of current waste on scientific basis were dealt with and the Chief Secretaries were directed to monitor compliance every month by creating a monitoring cell, directly under them, in terms of directions of the Hon'ble Supreme Court and the District Magistrates monitoring such compliances every fortnight. It has been found that there are more than 3000 dump sites where legacy waste has accumulated over the years but the remedial action has not been taken except at very few places. This is resulting in water and air pollution and soil degradation on continuous basis, to the detriment of the environment and the public health. The statutory timelines have come to an end. Reference is made in this regard also to order dated 29.01.2021 in OA No. 519/2019, In re: News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes" and order dated 28.02.2020 in OA No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016. It was directed, vide order dated 10.01.2020, that compensation will be payable for failure to comply with the requirement of taking steps mentioned in Rule 22 of the SWM Rules, 2016 at scales mentioned therein, depending on the size of local bodies, from 01.04.2020 till compliance. Compensation was also directed to be recovered at the laid down scale for delay in commencing and completing the legacy waste remediation measures.**
- (IV) With regard to **bio-medical waste**, the matter has been dealt with in OA 710/2017, *Shailesh Singh, v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.*<sup>10</sup>, with regard to **hazardous waste**, matter has been dealt with in OA 804/2017, *Rajiv Narayan v. Union of India & Ors.*<sup>11</sup>,

<sup>7</sup> Vide order dated 21.08.2020

<sup>8</sup> Vide order dated 16.01.2019

<sup>9</sup> Vide order dated 18.07.2019 (last such order is in respect of Jammu & Kashmir)

<sup>10</sup> Vide order dated 18.01.2021

<sup>11</sup> Vide order dated 29.01.2021

with regard to **e-waste**, matter has been dealt with in OA 512/2017, *Shailesh Singh v. State of UP*<sup>12</sup>, with regard to **plastic waste**, matter has been dealt with in EA 13/2019 in OA 247/2017, *Central Pollution Control Board v. State of Andaman & Nicobar & Ors.*<sup>13</sup> for laying down liability to pay compensation for non-compliance.

15. The failure of monitoring has been found to have direct nexus to atleast 10 industrial accidents <sup>14</sup> which have taken place in the recent past which have been dealt with by this Tribunal.

16. Vide order dated 03.02.2021 in OA No. 85/2020, **Yashyashvi Rasayan Pvt. Ltd.**, the Expert Committee, appointed to suggest means to prevent disasters, recommended strengthening the monitoring mechanism by making appointments against all vacant posts to ensure that onsite and offsite emergency plans are in place and mock drills take place, to prevent any such incidents and medical facilities are available at the nearest point in case such incident takes place to save lives of the victims. This aspect has also been dealt with vide order dated 01.02.2021 in OA No. 837/2018, *Sandeep Mittal v. Ministry of Environment, Forests & Climate Change & Ors.* on the subject of monitoring the EC conditions.

17. As earlier observed, damage to environment is directly linked to the public health and neglecting compliance of environmental norms results in deaths and injuries. Violation of environmental norms needs to be taken as seriously as preventing crimes of homicides and assaults. It is more serious as the victims may be wide spread and unidentified. The consequences may even affect future generations. **The compliance status is directly linked to effectiveness of monitoring which requires that the key office bearers of statutory regulators and oversight bodies are qualified, competent and reputed and exclusively dedicated to such work, instead of devoting part time, while simultaneously holding other positions. ....Adequate and well-equipped laboratories and effective machinery for implementation of "Polluter Pays" principle for assessment and collection of compensation is another important aspect of environmental governance.**

18. It is seen that several State PCBs do not even have constraint of funds. Still, the requisite manpower and the equipment are not being arranged. **Moreover, due application of "Polluter Pays" principle, in exercise of regulatory powers under the Air, Water and EP Acts to compensate the environment, enables them to have requisite funds for hiring experts, installing monitoring equipment and taking other remediation and restoration measures, including restoration of contaminated sites.** The quality and quantity of key manpower cannot be compromised, if environmental governance is to improve to achieve the sustainable

<sup>12</sup> Vide order dated 15.01.2021

<sup>13</sup> Vide order dated 08.01.2021

<sup>14</sup>

development goals. It is well known that most of the key environmental laws have been enacted in the wake of Stockholm Conference (1972) under Entry 13 of List-I read with Article 253 of the Constitution, with a view to achieve 'sustainable development' of which the 'Precautionary' principle, "Polluter Pays" principle, Intergenerational Equity and Public Trust Doctrine principles are integral part. **Sad part is that even after 47 years of Water Act and 40 years of Air Act, water and air pollution is rampant, without serious adverse action. Though there are criminal offences with minimum prescribed sentence, hardly any punishment is handed down. Hardly any compensation is recovered from the violators. Victims continue to suffer and so does the environment. This requires attention of all concerned at higher levels in governance.**

19. In view of above, the recommendations in the CPCB report need to be urgently implemented by all concerned for revamping and upgrading the regulatory bodies and their equipment which needs to be a continuous exercise. **The Chief Secretaries of all States/UTs, in coordination with the Secretary Environment and Chairman State PCB/PCCs in their respective jurisdiction, need to forthwith study and address the issues emerging from the report, prepare and execute their respective action plans.** This will include filling up all vacant posts by competent persons and procuring the requisite equipment. The CPCB may assist and monitor all the States for compliance of these directions. It will be open to the CPCB to prepare a format which may contain qualifications, minimum eligibility criteria, required experience for the key positions and the specifications of equipment. It is suggested that if some of the State PCBs find it difficult to select/recruit suitable candidates, a designated Committee of the MoEF&CC and CPCB, in consultation with such State PCBs, may explore possibility of the central selection mechanism so that the talent pool so selected can be made available for posting at appropriate locations, where recruitment is found to be otherwise difficult. We have noted the observations in the report that at some places administrative manpower is more than technical manpower which may not be a desirable situation. Such situation may be reviewed and remedied by the concerned States. The observations that the work of regulators should be exclusive for the incumbents appointed applies to all key positions, including Chairman/Member Secretary, Regional Officers, Engineers and Scientists of PCBs/PCCs.

20. Further, for improving monitoring and planning, authentic data needs to be compiled at all levels. Initiative will have to be taken consistent with Digital India initiatives by the MoEF/MoJS/MoUD/CPCB and based on such policy decisions, the Environment departments of all States/UTs will have to compile data in their respective jurisdiction, preferably Districtwise. On that basis District Environment Data Grid (DEDG), State Environment Data Grid (SEDG) and National Environment Data Grid (NEDG) can be set up and continuously updated. The Grid can be connected to online monitoring systems. Comprehensive Environment Pollution Index (CEPI) is being prepared limited to the Industrial Area but the Grid can cover larger areas and aspects and can be source of research

**and planning. It can also facilitate monitoring of and be in sync with other government initiatives such as National Mission for Clean Ganga, Swachh Bharat and Jalshakti Abhiyan etc. Based on such data, it may also be easier to study 'carrying capacity' of different areas to plan siting policy for various activities.**

21. Further, there is need to study the extent of environmental loss and the contributors to the same. Though environment is priceless, normative parameters are now available to determine the compensation for the loss caused for failure to observe laid down rules and regulations such as not clearing legacy waste as per Solid Waste Management Rules, causing air/water pollution. Environment is wealth which needs protection from being plundered by law violators, for their monetary interests, by adequate monitoring and stringent vigilance. Its scientific management, including enforcement of polluter pays principle, requires study of level of pollution and contributors thereto and cost of restoration to be recovered by an efficient machinery. Such steps will advance the environmental rule of law and lead to sustainable development.

22. The directions on the subject are summed up as follows:

- i. **The Chief Secretaries of all States/UTs, in coordination with their respective Secretary Environment and Chairman State PCB/PCCs, need to forthwith study and address the issues emerging from the CPCB report, prepare and execute their respective action plans which will include filling up all vacant posts by competent persons and procuring the requisite equipment, including commissioning and upgradation of all laboratories and recognition under the EP Act, 1986. The CPCB may assist and monitor all the States for compliance of these directions. The steps in this regard be initiated and completed as far as possible within six months. In view of Section 33 of the NGT Act, 2010, whereunder the NGT Act has overriding powers over other statutes, any restriction placed by any administrative order will not stand in the way of carrying out this direction.**
- ii. We direct the CPCB to prepare a format which may contain qualifications, minimum eligibility criteria, required experience for the key positions and the specifications of equipment. All States/UTs may act accordingly.
- iii. MoEF&CC and CPCB may design a mechanism for annual performance audit of all the State PCBs/PCCs.
- iv. It is suggested that if some of the State PCBs find it difficult to select/recruit suitable candidates, a designated Committee of the MoEF&CC and CPCB, in consultation with such State PCBs, may explore possibility of the central selection mechanism so that the

*talent pool so selected can be made available for posting at appropriate locations, where requirement is found to be otherwise difficult. A plan be prepared for continuous training of the incumbents at regional levels periodically.*

- v. *In view of the findings in the report that at some places administrative manpower is more than technical manpower, such situation may be reviewed and remedied by the concerned States.*
- vi. *The observations that the work of regulators should be fulltime for the incumbents appointed applies to all key positions, including Chairman/Member Secretary and Regional Officers, Engineers, Scientists of PCBs/PCCs. Such incumbents may not be given any other additional charge. Only exception can be in States where there are no significant environmental issues so as to provide the incumbents fulltime work. Such States may seek exemption in respect of this direction from CPCB, giving relevant information justifying such exemption.*
- vii. *CPCB and State PCBs/PCCs, as directed earlier, may utilise EC funds on laboratory set up/upgradation, and on the mentioned areas in the report as well as on approved District Environment Plans. No approval of Central/State Government will be necessary in this regard in view of section 33 of the NGT Act, supra.*
- viii. *Consistent with Digital India initiatives, MoEF&CC/MoJS/CPCB may consider setting up and periodically updating National Environment Data Grid (NEDG) linked to the State Environment Data Grids (SEDGs) DEDGs and further linked to available portals like online air/water quality, Sameer and other monitoring stations to facilitate analysis, research and planning on the subject. It may be further interlinked to initiatives like NMCG/Swachh Bharat/Jal Jeevan Mission.*
- ix. *To assess the extent of monetary loss caused to the environment on account of violation of environmental norms by failure to scientifically manage waste, violating Water/Air/EP/Forest (Conservation) Acts and other specified Acts for fixing accountability, for improving efficiency and better enforcement of 'Polluter Pays' principle.*
- x. *To monitor the extent of carrying capacity for particular activities at different locations for planning suitability of siting of particular activities for giving effect to 'Precautionary' and 'Sustainable Development' principles"*

16. On various thematic areas mentioned above, which are expected to be the components of District Environment Plans such as waste management, air pollution, water pollution, protection of eco sensitive areas, protection of rivers, water bodies, conservation of groundwater, use of treated water, rainwater harvesting, preventing dust pollution, noise pollution etc, this Tribunal has dealt with the issues and finding huge gaps in compliances, issued directions, which include following:

I. **Waste Management:**

- **Bio-medical waste:** O.A. No. 710/2017, *Shailesh Singh v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.*, Order dated 18.01.2021.
  - **Legacy waste:** O. A. No. 519/2019, *News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes"*, Order dated 29.01.2021.
  - **Hazardous waste:** O.A. No. 804/2017, *Rajiv Narayan & Anr. v. UOI & Ors.*, Order dated 29.01.2021.
  - **Solid Waste Management:** O.A. No. 606/2018, *Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues*, Orders dated 22.07.2019, 28.02.2020 and 14.12.2020.
  - **E-waste:** O.A. No. 512/2018, *Shailesh Singh v. State of UP & Ors.*, Order dated 15.01.2021.
  - **Plastic waste:** EA No. 13/2019, *Central Pollution Control Board v. State of Andaman & Nicobar & Ors.*, Order dated 08.01.2021.
- II. **Rainwater harvesting:** O.A. No. 496/2016, *Tribunal on its own motion v. GNCD & Ors.*, Order dated 22.01.2021.
- III. **Water bodies restoration:** O.A. No. 325/2015, *Lt. Col. Sarvadaman Singh Oberoi v. UOI & Ors.*, Order dated 18.11.2020.
- IV. **Management of Carcasses:** O.A. No. 465/2019, *Kulwinder Singh Sandhu & Ors. v. Ram Murti & Ors.*, Order dated 15.04.2021.

- V. **Management of Dairies:** Original Application No. 46/2018, *Nuggehalli Jayasimha v. Government of NCT of Delhi*, Order dated 08.10.2020.
- VI. **Environmental compliance - Brick kilns:** Original Application No. 1016/2019, *Utkarsh Panwar v. Central Pollution Control Board & Ors.*, Order dated 17.02.2021.
- VII. **Sustainable Mining:** O.A. No. 360/2015, *National Green Tribunal Bar Association v. Virender Singh (State of Gujarat)*, Order dated 26.02.2021.
- VIII. **Management of Railway siding:** O.A No. 141/2014, *Saloni Singh & Anr. v. UOI & Ors.*, Order dated 16.03.2021.
- IX. **Categorisation for effective monitoring - Red, Orange, Green:** OA 639/2018, *Shailesh Singh v. State of Haryana & Ors.*, Order dated 23.03.2021.
- X. **Air pollution control in Non-Attainment Cities:** OA 681/2018, *In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"*, Order dated 08.04.2021.
- XI. **Water Pollution control by preventing discharge of untreated sewage/effluents:** OA 593/2017, *Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors.* and OA 148/2016, *Mahesh Chandra Saxena v. South Delhi Municipal Corporation & Ors.*, Orders dated 21.09.2020 and 22.02.2021.
- XII. **Ground Water Regulation:** OA No. 176/2015, *Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors.*, Order dated 20.07.2020.
- XIII. **Remedying Polluted Industrial Clusters:** OA No. 1038/2018, *News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels"*, Order dated 14.11.2019.
- XIV. **Restoring Pollution of River Stretches:** OA No. 673/2018, *In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB"*, Orders dated 21.09.2020 and 22.02.2021.

- XV. **Controlling Coastal Pollution:** OA No. 829/2019, *Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors.*, Orders dated 21.09.2020 and 22.02.2021.
- XVI. **Regulating Pollution by restaurants/hotels/motels/banquets:** OA No. 400/2017, *Westend Green Farms Society v. Union of India & Ors.*, Order dated 04.02.2021.
- XVII. **Preventing Industrial Accidents by safety norms and providing relief to victims:** (i) OA No. 85/2020, *Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr.*, Order dated 03.02.2021 (ii) OA No. 60/2021, *In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant"*, Order dated 11.06.2021 (iii) OA No. 134/2021, *In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured"*, Order dated 25.06.2021.

17. We may mention that several issues have been directed to be monitored by this Tribunal by the Hon'ble Supreme Court such as ensuring installation of requisite treatment equipments – STPs, ETPs, CETPs, to prevent discharge of untreated sewage/trade effluents in water bodies<sup>15</sup>, solid waste management<sup>16</sup>, remedying the pollution of river Yamuna<sup>17</sup> and river Ganga<sup>18</sup>. There are also various other issues which are being dealt with by this Tribunal to give effect to the directions of the Hon'ble Supreme Court. Tackling of challenges presented by these issues requires action plans and monitoring of execution at every level. DEPs, taking cognizance of all such issues, should result in holistic steps to address the problem in the interest of health of citizens. We may mention by way of illustration particulars of some of the orders relevant for the purpose (can be accessed on the NGT website):

<sup>15</sup> *Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors.* - (2017) 5 SCC 326

<sup>16</sup> Order dated 02.09.2014, in *W.P. No. 888/1996, Almitra H. Patel vs. Union of India & Ors.*

<sup>17</sup> O.A. No. 06/2012, *Manoj Mishra v. UOI & Ors.*

<sup>18</sup> O.A. No. 200/2014, *M.C. Mehta v. UOI & Ors.*

Sl. No.	Date of Order	OA/EA/Appeal No. and Party Name	Issue dealt
1.	18.01.2021	O.A. No. 710/2017, <i>Shailesh Singh v. Sheela Hospital &amp; Trauma Centre, Shahjahanpur &amp; Ors.</i>	<b>Bio-medical waste</b>
2.	29.01.2021	O.A. No. 804/2017, <i>Rajiv Narayan &amp; Anr. v. UOI &amp; Ors.</i>	<b>Hazardous waste</b>
3.	22.07.2019, 28.02.2020 and 14.12.2020	O.A. No. 606/2018, <i>Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues,</i>	<b>Solid Waste Management</b>
4.	15.01.2021	O.A. No. 512/2018, <i>Shailesh Singh v. State of UP &amp; Ors.</i>	<b>E-waste</b>
5.	08.01.2021	EA No. 13/2019, <i>Central Pollution Control Board v. State of Andaman &amp; Nicobar &amp; Ors.</i>	<b>Plastic waste</b>
6.	18.11.2020	O.A. No. 325/2015, <i>Lt. Col. Sarvadaman Singh Oberoi v. UOI &amp; Ors.</i>	<b>Water bodies restoration</b>
7.	26.02.2021	O.A. No. 360/2015, <i>National Green Tribunal Bar Association v. Virender Singh (State of Gujarat)</i>	<b>Sustainable Mining</b>
8.	08.04.2021	OA 681/2018, <i>In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"</i>	<b>Air pollution control in Non-Attainment Cities</b>
9.	21.09.2020 and 22.02.2021	OA 593/2017, <i>Paryavaran Suraksha Samiti &amp; Anr. v. Union of India &amp; Ors.</i> and OA 148/2016, <i>Mahesh Chandra Saxena v. South Delhi Municipal Corporation &amp; Ors.</i>	<b>Water Pollution control by preventing discharge of untreated sewage /effluents</b>
10.	20.07.2020	OA No. 176/2015, <i>Shailesh Singh v. Hotel Holiday Regency, Moradabad &amp; Ors.</i>	<b>Ground Water Regulation</b>
11.	21.09.2020 and 22.02.2021	OA No. 673/2018, <i>In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB"</i>	<b>Restoration of the Polluted River Stretches</b>
12.	11.06.2021	OA No. 60/2021, <i>In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant"</i>	<b>Preventing Industrial Accidents by safety norms and providing relief to victims</b>
13.	25.06.2021	OA No. 134/2021, <i>In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured"</i>	

18. We may also note that this Tribunal discussed the above aspects with 35 Chief Secretaries of all States/UTs, in their personal presence and issued directions to handle serious violations of law and failure of the administrative authorities, requiring continuous monitoring by District Magistrates at District level and by Chief Secretaries at State level, with

the assistance of fulltime environment cells, to assist in coordination with different departments and to provide technical inputs to address the gaps and governance deficits on the subject. It is not necessary to repeat the directions already issued except to say that satisfactory steps remain to be taken. Wherever DEPs have not been prepared, the same need to be expedited and wherever they have been prepared the same need to be continuously updated and compliance monitored.

19. Since the above is a continuous process, it is for the concerned Governments to take initiatives. However, having regard to the significance of the subject, we are of the opinion that further monitoring will be necessary by this Tribunal in the light of compliance status which may be provided on the next date.

20. We are unhappy to note that all the States/UTs have not taken the matter as seriously as the subject requires. We hope that the Chief Secretaries of all the States/UTs will provide due attention to the subject in the larger public interest and in the interest of health, safety of the citizens and rule of law to effectuate basis fundamental rights of the citizens.

21. Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and repeated failures to comply with the earlier directions on the subject, we direct

- a. Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020, 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.

- b. The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for
- i. Waste Management - Municipal Solid, Plastic, Bio-Medical, Electric and Electronic, Hazardous and Construction and Demolition waste
  - ii. Sewage treatment and utilisation
  - iii. Water quality - Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,
  - iv. Industries Pollution Control including industrial clusters
  - v. Air Quality management includes pollution due to dust
  - vi. Regulating mining/ Sand mining
  - vii. Noise pollution
  - viii. Any other issues significant in the area
  - ix. The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District
  - x. Scope for public participation on remedial measures like plantations
- c. DEPs may also contain mechanism for review at different levels.
- d. The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.
- e. All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.
- f. CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).

List for further consideration on 08.12.2021.

A copy of this order be forwarded to MoEF&CC, CPCB and Chief Secretaries of all the States/UTs, all State PCBs/PCCs/all District Magistrates by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

July 5, 2021  
Original Application No. 360/2018  
(SLP (Civil) No. 2959/2014)  
DV

**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal  
 in Original Application no. OA No.606 of 2018  
 (Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
 Sector 68, SAS Nagar) Tel. No. 0172-2298091  
 Email: cecswm606@gmail.com

To

The Member Secretary,  
 Punjab Pollution Control Board,  
 Patiala

No. CMC/2021/55

Dated: 28.6.2021

Subject:

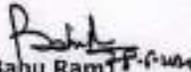
**Minutes of the meeting held under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee with the district level officers of District Ludhiana regarding finalisation of District Environmental Plan of District Ludhiana in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others on 25.6.2021 at 11.00 AM in the Committee Room, 7<sup>th</sup> floor, 5<sup>th</sup> Tower, Forest Complex, Sector 68, SAS Nagar.**

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Please find enclosed herewith minutes of the meeting held under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee with the district level officers of District Ludhiana regarding finalisation of District Environmental Plan of District Ludhiana in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others on 25.6.2021 at 11.00 AM in the Committee Room, 7<sup>th</sup> floor, 5<sup>th</sup> Tower, Forest Complex, Sector 68, SAS Nagar for your information and necessary action please.

It is requested that the concerned officer of Punjab Pollution Control Board be asked to convey the minutes of meeting to all the concerned departments with the request to take necessary action on the directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting.

DA/as above

  
 (Dr. Babu Ram)  
 Technical Expert,  
 Monitoring/Executing Committee

Dated: 28.6.2021

Endst. No. CMC/2021/56

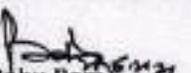
A copy of the above is forwarded to the Principal Secretary, Department of Science, Technology and Environment for information and necessary action please.

  
 (Dr. Babu Ram)  
 Technical Expert,  
 Monitoring/Executing Committee

Dated: 28.6.2021

Endst. No. CMC/2021/57

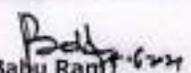
A copy of the above is forwarded to the Commissioner, Municipal Corporation, Ludhiana for information and necessary action please.

  
 (Dr. Babu Ram)  
 Technical Expert,  
 Monitoring/Executing Committee

Dated: 28.6.2021

Endst. No. CMC/2021/58

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please. He is requested to convey the minutes of the meeting to all the concerned departments for immediate action on the issues relating to them.

  
 (Dr. Babu Ram)  
 Technical Expert,  
 Monitoring/Executing Committee

Minutes of the meeting held under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee with the district level officers of District Ludhiana regarding finalisation of District Environmental Plan of District Ludhiana in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others on 25.6.2021 at 11.00 AM in the Committee Room, 7<sup>th</sup> floor, 5<sup>th</sup> Tower, Forest Complex, Sector 68, SAS Nagar.

The following were present during meeting.

a) **Members of the Monitoring Committee**

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1	Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court	Chairman
3.	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) **The list of the officers, present in the meeting, is as per Annexure-1**

At the outset of the meeting, the Chairman of the Monitoring Committee apprised the officers, present in the meeting, about various orders of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others w.r.t preparation of district environmental Plans of all the Districts of the State and execution thereof, which are briefly mentioned as under:

1. The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".*

2. The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by proactive role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)".

3. Further, the Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8, 9 and 10, which are reproduced as under:

**Para 7.**

From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.

**Para 8.**

In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.

**Para 9.**

Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring

**Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.**

Therefore, in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors, the Monitoring Committee held its 1<sup>st</sup> meeting with the Chief Secretary, Punjab on 5.2.2021, wherein, it was informed that District Environmental Plans (DEPs) for 13 Districts, out of total 22 Districts of the State have been prepared and work of preparation of District Environmental Plans for the remaining 9 Districts is at advance stage. Accordingly, the Monitoring Committee requested Department of Environment, State of Punjab to send the copies of 13 District Environmental Plans prepared for the State of Punjab so that Monitoring Committee may start its monitoring/review/updation, if any, so that Department may finalize the District Environmental Plans in a time bound manner. Further, with regard to compliance of said order dated 29.1.2021 regarding formulation of District Committee, which may be a part of District Planning Committees as per the Constitutional provisions under Article 243 G, 243 W, 243 ZD read with schedule 11 and 12 of rule 15 of the Solid Waste Management Rules, 2016, it was desired by the Monitoring Committee that the process of formulation of such Committees may be started by the Govt. of Punjab at the earliest.

It was further informed that the Department of Environment, State of Punjab had submitted District Environmental Plans of all the 22 districts of the State vide its email dated 12.3.2021. These District Environmental Plans were examined by the Monitoring Committee and had raised observations on the various activities as mentioned in the District Environmental Plans and shared with the State Level Officers in its 2<sup>nd</sup> meeting held on 30.3.2021, which are enumerated as under.

- 4
- i) In most of the towns of the State, unauthorized colonies / residential complex / commercial complex have been developed by the private developers and nobody is taking the responsibility for the management of liquid and solid waste of these unauthorized colonies. In the District Environmental Plans, data is missing about the management of waste from all the 7 thematic areas in the residential colonies / commercial projects developed by development authorities of the State or the residential colonies which have been developed illegally by the private colonizers. Therefore, there is need to cover these areas either independently or under the District in which these colonies fall.

It was suggested in the meeting that these residential complex / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.

- ii) In the District Environmental Plans, nothing has been mentioned about management of solid waste in the villages, where lot of solid waste is generated and is disposed of in non scientific manner. It was informed by the department

of Local Govt. that for management of solid waste in the villages, the project is covered under Swachh Bharat Mission and activities have been started in this regard. The Department of Rural Development & Panchayats assured to prepare proposal / scheme for management of solid waste in the villages either in cluster form or independently in individual villages.

- iii) Information, Education and Communication activities, which are essential part for the management of solid / liquid waste, have been mentioned in the District Environmental Plans but these have not been framed adequately.
- iv) For the effective and efficient operation of STPs of the State, operational manual has not been finalized so far inspite the lapse of more than one year. Punjab Pollution Control Board reported that operational manual of STPs is under active consideration and it will be finalized within 15 days.
- v) The Hon'ble National Green Tribunal in its order dated 1.6.2020 in OA 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India & Ors, has directed that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every level. Therefore, chapter mentioning rain water harvesting structures to be created for harvesting water during excessive rains and remodeling / redevelopment of existing ponds / water bodies alongwith creation of additional water bodies / water harvesting structures may also be incorporation in the District Environmental Plans.
- vi) Dept. of Environment reported that District Environment Committees have been constituted, whereas, these District Environmental Committees may be constituted in view of the Constitutional Provisions under Article 243 ZD read with Schedules 11 & 12 and Rule 15 of the Solid Waste Management Rules, 2016, wherein, the representative from the Panchayats, local bodies, NGOs and social workers may also be involved. The department of Environment may review the notification issued by the department in view of the Constitutional Provisions under Article 243 ZD.
- vii) Sweeping of road is one of the important component of management of solid waste and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water should be done before sweeping of roads. Efforts may be made to use treated sewage for sprinkling purposes, if available. These facts may be mentioned in the District Environmental Plans.

- viii) For development of plantation along the highways, the concerned departments of State of Punjab may coordinate with the highways authorities.
- ix) In the meeting with District Level Officers of Districts Ludhiana and Jalandhar, Commissioners Municipal Corporation, Ludhiana and Jalandhar have been directed to develop bio-diversity parks along Budha Nallah in Ludhiana and Kala Singhian Drain in Jalandhar area. These aspects may also be added in the plan.
- x) There is need to map the rivers and flood plain zones in the catchment area of rivers of the State. Punjab Pollution Control Board has reported that the matter is under consideration and shall be finalized shortly.
- xi) Lot of sludge is generated during the operation of the sewage treatment plants of the towns and the sludge is not utilized properly. The farmers of nearby fields need to be educated and officers of department of forests may be asked to utilize the secondary sludge of STPs as manure in the fields for agriculture.
- xii) In most of the activities, as mentioned in the District Environmental Plans, timelines for completion of the same have not been mentioned.
- xiii) As per the directions of the Hon'ble National Green Tribunal, in its order dated 19.3.2020 in OA 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others, templates for District Environmental Plans mentioning basic information on 64 action areas using nearly 220 data points, which are essential for framing District Environmental Plans have been given CPCB. All the District Environmental Plans may be modified based on these 220 data points. Therefore, all the District Environmental Plans may have two parts i.e District Environmental Plans and Excel Sheet mentioning the details of the 220 data points.
- xiv) Presently, no system has been developed for management of highly contaminated Faecal sludge generated from the rural area / un-sewered areas and it is disposed off indiscriminately and cause environmental damage, therefore, the State Govt. should frame policy / guidelines for the management of the faecal sludge.
- xv) The projects being developed for supply of canal water to the inhabitants of the cities / villages may be completed in a time bound manner.
- xvi) The Dept. of Soil & Water conservation should complete irrigation network to utilize the treated sewage of the towns for irrigation in a time bound manner. The treated sewage may also be utilized for green areas / forests for which department of forest may give proper assistance.

**Based on the said observations, the Monitoring Committee had requested the State level Officers as under:**

- i) **District Environmental Plans for District Ludhiana and Jalandhar may be modified/upgraded incorporating the observations as mentioned above and**

220 data points as mentioned in orders of Hon'ble National Green Tribunal by 30.4.2021.

- ii) District Environmental Plans for all the other Districts may also be started modifying / upgrading incorporating the above observations and the same may be completed by 31.5.2021.
- iii) The residential complex / commercial areas developed by the development authorities or illegally developed by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.

Now, the Department of Environment, State of Punjab has submitted revised/amended/modified District Environmental Plans (DEPs) of 20 Districts based on the observations of the Monitoring Committee raised in its 2<sup>nd</sup> meeting held on 30.3.2021.

It was informed that Central Pollution Control Board vide its letter No. B-31011-BMW(42.55)/2021/WMD-1 dated 24.5.2021, addressed to the Principal Secretary, Department of Science Technology & Environment has stated that the CPCB has received copy of DEPs for 22 districts of Punjab and upon examining the same, it has been observed that there is scope for improving the same w.r.t. thematic areas, action points and corresponding agency and time lines. It has been further informed that the concerned departments and DMs may be directed to implement the DEPs in time bound manner and action points identified in DEPs may be implemented and DEPs may be improved further to cover all thematic areas. CPCB has also sent an indicative template to improve the DEPs.

Thereafter, the revised District Environment Plan of District Ludhiana, as submitted by the Department of Environment, was taken up for discussion as under:

#### **1. Constitution of District Committee to monitor the Distt. Environment Plans.**

It was submitted as under:

The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".*

The Department of Science, Technology and Environment, State of Punjab has also been requested vide letter No.CMC/2021/42, dated 16.6.2021 to constitute the Committee in view of the constitutional provisions as mentioned above.

**The Chairman of the Monitoring Committee directed that the District Committees in view of the constitutional provisions under article 243 G, 241 W, 243ZD read with the schedule 11 and 12 and Rule 15 of Solid Waste Management Rules, 2016 may be constituted for each district. Rules/necessary guidelines for the above said purpose may be framed/issued and timelines be mentioned in the District Environmental Plan.**

**2. Management of wastewater and solid waste by the Residential Complex/Group Housing Project/ Commercial Projects developed by the private colonizers.**

It was apprised that in most of the towns of the State, unauthorized colonies / residential complexes / commercial complexes have been developed by the private developers and nobody is taking the responsibility for the management of liquid and solid waste of these unauthorized colonies. Therefore, these residential complexes / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.

Now, in the modified District Environmental Plan of District Ludhiana, it has been mentioned that district wise committees have been constituted by PPCB vide letter dated 5.3.2021 to visit the authorized/illegal colonies/ residential/commercial complex and the team has visited 58 such colonies. The timelines for installation of STPs and management of solid waste have been mentioned as 31.12.2021.

**The Chairman of Monitoring Committee directed as under:**

- RL*
- i) **All the authorized/illegal residential/commercial projects developed in district Ludhiana may be identified by the team constituted by PPCB by 10.7.2021.**
  - ii) **In the District Environmental Plan, necessary guidelines, timelines, sources of funds, responsibility etc. be mentioned to install STPs and solid waste management system of these authorized/illegal development projects.**

**3. Installation of effluent treatment plant and biogas power plant by dairy complexes, Ludhiana.**

In Ludhiana, 02 dairy complexes located at Tajpur Road and Haibowal exist. At Haibowal dairy complex, biogas power plant of capacity 1 MW has been installed but no arrangements have made for treatment of wastewater of these Dairy Complexes. The Monitoring Committee has already requested in numbers of meetings with District Level Officers as well as State Level Officers that immediate arrangements may be made for treatment of liquid and solid waste of these dairy complexes. Also, the Monitoring Committee vide its letter No. CMC/2021/1895 dated 16.6.2021 has requested the Commissioner Municipal Corporation, Ludhana that action taken w.r.t. either shifting of

dairy complexes located at Tajpur Road and Haibowal Road as suitable and appropriate sites may be taken immediately or in case these dairy complexes are not being shifted, effluent treatment plant for treatment of wastewater and biogas power plant for management of animal dung may be provided in a time bond manner.

Now, in the District Environmental Plan, it has been mentioned that for shifting of dairy complexes from the present locations, new site is under finalization and time target for installation of ETPs and biogas plant has been mentioned as 31.3.2022.

**The Monitoring Committee noted the time target given by Municipal Corporation, Ludhiana for installation of ETPs and biogas plant for treatment of liquid and solid waste of these dairy complexes. It is directed that necessary timelines, sources of funds, responsibility etc to construct ETPs/bio-gas plants by these dairy complexes be mentioned in District Environmental Plan.**

**4. Installation of electro magnetic flow meters at inlet and outlet of STPs/ETPs.**

In the District Environmental Plan, the activity w.r.t installation of electro magnetic flow meters at inlet and outlet of STPs/ETPs has not been mentioned, which is utmost essential for checking the operation of sewage treatment plants and effluent treatment plants and ensuring the regular treatment of whole of the wastewater entering into STPs/ ETPs.

**The Chairman of the Monitoring Committee directed that the activity w.r.t installation of electro magnetic flow meters at inlet and outlet of STPs/ETPs may be entered under the Chapter Part-B- Domestic Sewage Management Plan and it may be made a part of District Environmental Plan.**

**5. Placement of OCEMS installed by the industries as well as sewage treatment plants at proper location and sealing by PPCB.**

*pe*  
The Chairman of the Monitoring Committee informed that in number of meetings with District Level Officers as well as State Level Officers, it has been apprised that OCEMS installed by the industries are normally located at places where the realistic and reliable data are not achieved and incorrect data w.r.t parameters (BOD, COD, TSS etc.) is shown by OCEMS.

Punjab Pollution Control Board informed that necessary directions have been issued to all the industries as well as STPs to provide OCEMS at appropriate locations and necessary seal shall be provided by PPCB soon after their installation at appropriate locations in covered boxes.

**The Chairman of the Monitoring Committee directed that the activity w.r.t. placement of OCEMS installed by the industries as well as sewage treatment plants in closed boxes and sealing by PPCB may be entered in the District Environmental Plan.**

**6. Preparation of operational manual of STPs for effective and efficient operation of STPs.**

Punjab Pollution Control Board informed that the matter is under consideration and operational manual of STPs shall be prepared by 30.6.2021.

**The Chairman of the Monitoring Committee desired that operational manual of STPs shall be prepared and the timelines to prepare it may be mentioned in District Environmental Plan.**

**7. Enhancement of capacity of existing ponds/ water bodies and creating of new water harvesting structures.**

It was apprised that there is need to enhance the capacity of the existing ponds/ water bodies and also to create new rain water harvesting structures, new ponds or water bodies in order to harvest surplus water during excessive rains.

**The Chairman of the Monitoring Committee desired that the said activity may be added in the District Environmental Plan mentioning the current status of existing ponds/water bodies, whose capacity has been enhanced, number of new ponds/ water bodies which have been newly constructed may also be mentioned. Timelines for enhancing the capacity of existing ponds/water bodies and creation of new ponds/water bodies/rain water harvesting structures may be mentioned in the District Environmental Plan.**

**8. Laying of irrigation network to utilize the treated sewage of STPs for irrigation**

In order to treat the sewage of towns of the State, STPs based on advance technology are being installed and there is need to utilize the treated sewage for irrigation.

**The Chairman of the Monitoring Committee directed that the irrigation schemes for utilization of treated sewage may be prepared simultaneously with the preparation of DPR of the sewage treatment plants so that irrigation network may be laid simultaneously with the commissioning of the STPs so that treated sewage may be utilized for irrigation. The said activity may be added in the District Environmental Plan.**

**9. Plantation of trees along highways, drains, nallahs and canals etc.**

It was informed that in number of meetings, the Monitoring Committee has asked the various departments to plant trees along highways, drains, nallahs and canals etc. and also in the State level meeting held on 6.1.2021, Municipal Corporations of Ludhiana, Jalandhar, Phagwara and Department of Water Resources and Department of Rural Development and Panchayat have been directed to plant trees along highways, drains, nallahs and canals etc. The Department of Forest was asked to provide saplings to the department for plantation of trees along the said areas.

The Chairman of the Monitoring Committee directed that the activity w.r.t plantation of trees along highways, drains, nallahs and canals etc. by the concerned departments may be added in the District Environmental Plan.

**10. Mapping of rivers and flood plain zones in the catchment area of rivers of the State**

Punjab Pollution Control Board informed that mapping of rivers and flood plain zones has been done by the drainage department in an electronic file and the same is available on Google earth link.

The Monitoring Committee desired that Google earth link may be mentioned in District Environmental Plan and fact that mapping of river/flood plain zone has been completed, may be mentioned in the District Environmental Plan.

**11. Timelines for completion of various activities as mentioned under 7 thematic areas**

It was informed that as per the directions of the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others, the following 7 thematic areas have been selected where the management of the waste is to be accomplished.

i) **Waste Management Plan:**

- Solid Waste Management
- Plastic Waste Management
- C&D Waste Management
- Bio medical Waste Management
- Hazardous Waste Management
- E-Waste Management

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- ii) **Water Quality Management**
- iii) **Domestic Sewage Management**
- iv) **Industrial Waste Management**
- v) **Air Quality Management**
- vi) **Mining Activity Management**
- vii) **Noise Pollution Management**

The Chairman of the Monitoring Committee observed and directed as under as under:

- i) Fresh templates w.r.t preparation of District Environmental Plan and implementation thereof have been received from CPCB vide letter No. B-31011/BMW(42.55)2021/WMD-1 dated 24.5.2021 and the same has been addressed to the Principal Secretary, Department of Science, Technology & environment. These fresh templates provided by CPCB also need to be considered while finalizing the District Environmental Plans.
- ii) No timelines for completion of activities, as mentioned in the said waste management areas, have been mentioned and all the information, which is desired to be inserted in the plan need to be provided by the concerned

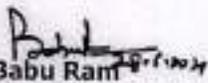
departments so that complete and comprehensive District Environmental Plan of district Ludhiana may be prepared.

- iii) District Environmental Plan of district Ludhiana after incorporating the observations of the Monitoring Committee as mentioned above shall be submitted on 15.7.2021.

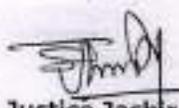
**12. Other areas for management of liquid and solid waste**

The Monitoring Committee has observed that the following areas w.r.t management of liquid and solid waste have not been mentioned in the District Environmental Plan.

- i) **Nothing has been mentioned about management of carcasses in rural areas and treatment of leachate generated from legacy waste dump site. These points may be mentioned in the District Environmental Plan.**
- ii) **It has been desired that w.r.t all the activities as found mentioned in the guidelines/templates issued by CPCB, details regarding timelines, sources of funds (whether under center funded scheme/state funded/private funding system), responsible officers to execute the said works, may be mentioned in the District Environmental Plan.**
- iii) **The Monitoring Committee has observed that nothing has been mentioned about scientific disposal of RDF to be recovered from the processing of solid waste. The timelines for its scientific disposal may be mentioned in the District Environmental Plan.**

  
Dr. Babu Ram

sd/-  
Sant Balbir Singh Seechewal

  
**Justice Jasbir Singh,**  
Former Judge Punjab and Haryana  
High Court and now as Chairman of  
the Monitoring Committee

**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
Sector 68, SAS Nagar) Tel. No. 0172-2298091  
Email: ceccswm606@gmail.com

To

The Deputy Commissioner,  
Ludhiana.

No. CMC/2021/ 144  
Dated: 10.8.2021

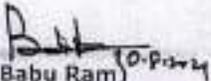
**Subject:** Minutes of the meeting held with the District level Officers of District Ludhiana regarding finalization of District Environment Plan prepared for District Ludhiana in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 5.8.2021 at 11:00 AM in the Committee room, Forest Complex, Sector 68, SAS Nagar.

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Please find enclosed herewith minutes of the meeting held with the District level Officers of District Ludhiana regarding finalization of District Environment Plan prepared for District Ludhiana in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 5.8.2021 at 11:00 AM in the Committee room, Forest Complex, Sector 68, SAS Nagar for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the recommendations made/directions given by the Monitoring Committee w.r.t various activities as mentioned in the District Environmental Plan and the same may be modified/amended/recasted appropriately and final District Environmental Plan of Distt. Ludhiana may be submitted by 20.8.2021.

DA/-as above

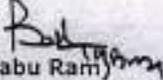
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/ 145

Dated: 10.8.2021

A copy of the above is forwarded to the Principal Secretary to Govt. of Punjab, Department of Science, Technology and Environment, Chandigarh for information and necessary action please.

DA/-as above

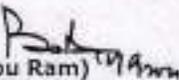
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/ 146

Dated: 10.8.2021

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Ludhiana for information and necessary action please.

DA/-as above

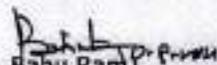
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/147

Dated: 10.8.2021

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

**DA/-as above**

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/148

Dated: 10.8.2021

A copy of the above is forwarded to Sh. Pardeep Garg, Joint Director, Department of Science Technology and Environment, Directorate of Environment & Climate Change, Sector 26, MGSIPA, Chandigarh for information and necessary action please.

**DA/-as above**

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/149

Dated: 10.8.2021

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please.

**DA/-as above**

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/150

Dated: 10.8.2021

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Ludhiana for information and necessary action please.

**DA/-as above**

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Minutes of the meeting held with the District level Officers of District Ludhiana regarding finalization of District Environmental Plan prepared for District Ludhiana in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 5.8.2021 at 11:00 AM in the Committee room, Forest Complex, Sector 68, SAS Nagar.

The following were present during the meeting:

a) **Members of the Monitoring Committee**

Sr. no.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court	Chairman
2.	Sh. Subodh Agrawal, Former Chief Secretary, Punjab	Member
3.	Sant Balbir Singh Seechewal	Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) **The list of the officers, present in the meeting, is as per Annexure-1.**

The Chairman of the Monitoring Committee apprised the officers, present in the meeting, about the orders of Hon'ble National Green Tribunal passed in OA No. 360 of 2018 from time to time w.r.t preparation and finalization of District Environmental Plans of all the districts of the State and execution thereof, which are briefly mentioned as under:

1. The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by proactive role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier

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directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

2. The Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8 and 9, which are reproduced as under:

7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.
8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.
9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.

3. The Hon'ble National Green Tribunal in its order dated 5.7.2021 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in para no. 19, 20 and 21, which are reproduced as under:

19. Since the above is a continuous process, it is for the concerned Governments to take initiatives. However, having regard to the significance of the subject, we are of the opinion that further monitoring will be necessary by this Tribunal in the light of compliance status which may be provided on the next date.
20. We are unhappy to note that all the States/UTs have not taken the matter as seriously as the subject requires. We hope that the Chief Secretaries of all the States/UTs will provide due attention to the subject in the larger public interest and in the interest of health, safety of the citizens and rule of law to effectuate basis fundamental rights of the citizens.
21. Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and

repeated failures to comply with the earlier directions on the subject, we direct

- a. Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020, 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.
- b. The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for
  - i. Waste Management - Municipal Solid, Plastic, Bio- Medical, Electric and Electronic, Hazardous and Construction and Demolition waste
  - ii. Sewage treatment and utilization
  - iii. Water quality – Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,
  - iv. Industries Pollution Control including industrial clusters
  - v. Air Quality management includes pollution due to dust
  - vi. Regulating mining/ Sand mining
  - vii. Noise pollution
  - viii. Any other issues significant in the area
  - ix. The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District
- x. Scope for public participation on remedial measures like plantations
- c. DEPs may also contain mechanism for review at different levels.
  - d. The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.
  - e. All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.
  - f. CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).

In compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors, the Department of Environment, State of Punjab submitted

District Environmental Plans of all the 22 districts of the State vide email dated 12.3.2021 as directed by the Monitoring Committee in its 1<sup>st</sup> meeting with Chief Secretary, Punjab on 5.2.2021. These District Environmental Plans were examined by the Monitoring Committee and raised observations on the various activities as mentioned in the District Environmental Plans and shared with the State Level Officers in its 2<sup>nd</sup> meeting held on 30.3.2021, which are enumerated as under:

- i) **In most of the towns of the State, unauthorized colonies / residential complex / commercial complex have been developed by the private developers and nobody is taking the responsibility for the management of liquid and solid waste of these unauthorized colonies. In the District Environmental Plans, data is missing about the management of waste from all the 7 thematic areas in the residential colonies / commercial projects developed by development authorities of the State or the residential colonies which have been developed illegally by the private colonizers. Therefore, there is need to cover these areas either independently or under the District in which these colonies fall.**

It was suggested in the meeting that these residential complex / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.

- ii) **In the District Environmental Plans, nothing has been mentioned about management of solid waste in the villages, where lot of solid waste is generated and is disposed of in non scientific manner. It was informed by the department of Local Govt. that for management of solid waste in the villages, the project is covered under Swachh Bharat Mission and activities have been started in this regard. The Department of Rural Development & Panchayats assured to prepare proposal / scheme for management of solid waste in the villages either in cluster form or independently in individual villages.**
- iii) **Information, Education and Communication activities, which are essential part for the management of solid / liquid waste, have been mentioned in the District Environmental Plans but these have not been framed adequately.**
- iv) **For the effective and efficient operation of STPs of the State, operational manual has not been finalized so far inspite the lapse of more than one year. Punjab Pollution Control Board reported that operational manual of STPs is under active consideration and it will be finalized within 15 days.**
- v) **The Hon'ble National Green Tribunal in its order dated 1.6.2020 in OA 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India & Ors, has directed that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every**

level. Therefore, chapter mentioning rain water harvesting structures to be created for harvesting water during excessive rains and remodeling / redevelopment of existing ponds/ water bodies alongwith creation of additional water bodies / water harvesting structures may also be incorporation in the District Environmental Plans.

- vi) Dept. of Environment reported that District Environment Committees have been constituted, whereas, these District Environmental Committees may be constituted in view of the Constitutional Provisions under Article 243 ZD read with Schedules 11 & 12 and Rule 15 of the Solid Waste Management Rules, 2016, wherein, the representative from the Panchayats, local bodies, NGOs and social workers may also be involved. The department of Environment may review the notification issued by the department in view of the Constitutional Provisions under Article 243 ZD.
- vii) Sweeping of road is one of the important component of management of solid waste and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water should be done before sweeping of roads. Efforts may be made to use treated sewage for sprinkling purposes, if available. These facts may be mentioned in the District Environmental Plans.
- viii) For development of plantation along the highways, the concerned departments of State of Punjab may coordinate with the highways authorities.
- ix) In the meeting with District Level Officers of Districts Ludhiana and Jalandhar, Commissioners Municipal Corporation, Ludhiana and Jalandhar have been directed to develop bio-diversity parks along Budha Nallah in Ludhiana and Kala Singhian Drain in Jalandhar area. These aspects may also be added in the plan.
- x) There is need to map the rivers and flood plain zones in the catchment area of rivers of the State. Punjab Pollution Control Board has reported that the matter is under consideration and shall be finalized shortly.
- xi) Lot of sludge is generated during the operation of the sewage treatment plants of the towns and the sludge is not utilized properly. The farmers of nearby fields need to be educated and officers of department of forests may be asked to utilize the secondary sludge of STPs as manure in the fields for agriculture.
- xii) In most of the activities, as mentioned in the District Environmental Plans, timelines for completion of the same have not been mentioned.
- xiii) As per the directions of the Hon'ble National Green Tribunal, in its order dated 19.3.2020 in OA 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others, templates for District Environmental Plans mentioning basic information on 64 action areas using nearly 220 data points, which are essential for framing District Environmental Plans have been given CPCB. All the District Environmental Plans may be modified based on these 220 data

points. Therefore, all the District Environmental Plans may have two parts i.e District Environmental Plans and Excel Sheet mentioning the details of the 220 data points.

- xiv) Presently, no system has been developed for management of highly contaminated Faecal sludge generated from the rural area / un-sewered areas and it is disposed off indiscriminately and cause environmental damage, therefore, the State Govt. should frame policy / guidelines for the management of the faecal sludge.
- xv) The projects being developed for supply of canal water to the inhabitants of the cities / villages may be completed in a time bound manner.
- xvi) The Dept. of Soil & Water conservation should complete irrigation network to utilize the treated sewage of the towns for irrigation in a time bound manner. The treated sewage may also be utilized for green areas / forests for which department of forest may give proper assistance.

Based on the said observations, the Monitoring Committee had requested the State level Officers as under:

- i) District Environmental Plans for District Ludhiana and Jalandhar may be modified/upgraded incorporating the observations as mentioned above and 220 data points as mentioned in orders of Hon'ble National Green Tribunal by 30.4.2021.
- ii) District Environmental Plans for all the other Districts may also be started modifying / upgrading incorporating the above observations and the same may be completed by 31.5.2021.
- iii) The residential complex / commercial areas developed by the development authorities or illegally developed by the private developers may be covered under the concerned District and accordingly District Environmental Plan of each district may be modified.

Now, the Department of Environment, State of Punjab has submitted revised/amended/modified District Environmental Plans (DEPs) of 22 Districts based on the observations of the Monitoring Committee raised in its 2<sup>nd</sup> meeting held on 30.3.2021. Further, Central Pollution Control Board vide its letter No. B-31011-BMW(42.55)/2021/WMD-1 dated 24.5.2021 addressed to the Principal Secretary, Department of Science Technology & Environment has stated that the CPCB has received copy of DEPs for 22 districts of Punjab and upon examining the same, it has been observed that there is scope for improving the same w.r.t. thematic areas, action points and corresponding agency and timelines. It has been further informed that the concerned departments and DMs may be directed to implement the DEPs in time bound manner and action points identified in DEPs may be implemented and DEPs may be improved further to cover all thematic areas. CPCB had also sent indicative templates to improve the DEPs.

District Environment Plan of District Ludhiana, submitted by the Department of Environment, Govt. of Punjab, was discussed by the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, with District level officers of District Ludhiana in the meeting held on 25.6.2021, wherein, the Monitoring Committee has raised certain issues/incompletion w.r.t

activities as mentioned in the District Environment Plan of District Ludhiana, which are mentioned in the minutes of the meeting and the same were conveyed to the Member Secretary, PPCB vide letter No.CMC/2021/55 dated 28.6.2021 with the request to convey the minutes of the meeting to all the concerned departments to take necessary action on the directions given by the Monitoring Committee on various issues.

**The recommendations made/directions given by the Monitoring Committee in its meeting held on 25.6.2021 with District Level Officers of Distt. Ludhiana on various activities of District Environment Plan, are reproduced as under.**

**1. Constitution of District Committee to monitor the Distt. Environment Plans.**

The Chairman of the Monitoring Committee directed that the District Committees in view of the constitutional provisions under article 243 G, 241 W, 243ZD read with the schedule 11 and 12 and Rule 15 of Solid Waste Management Rules, 2016 may be constituted for each district. Rules/necessary guidelines for the above said purpose may be framed/issued and timelines be mentioned in the District Environmental Plan.

**2. Wastewater and solid waste by the Residential Complex/Group Housing Project/ Commercial Projects developed by the private colonizers.**

The Chairman of Monitoring Committee directed as under:

- i) All the authorized/illegal residential/commercial projects developed in district Ludhiana may be identified by the team constituted by PPCB by 10.7.2021.
- ii) In the District Environmental Plan, necessary guidelines, timelines, sources of funds, responsibility etc. be mentioned to install STPs and solid waste management system of these authorized/illegal development projects.

**3. Installation of effluent treatment plant and biogas power plant by dairy complexes, Ludhiana.**

The Monitoring Committee noted the time target given by Municipal Corporation, Ludhiana for installation of ETPs and biogas plant for treatment of liquid and solid waste of these dairy complexes. It is directed that necessary timelines, sources of funds, responsibility etc to construct ETPs/bio-gas plants by these dairy complexes be mentioned in District Environmental Plan.

**4. Installation of electro magnetic flow meters at inlet and outlet of STPs/ETPs.**

The Chairman of the Monitoring Committee directed that the activity w.r.t installation of electro magnetic flow meters at inlet and outlet of STPs/ETPs may be entered under the Chapter Part-B- "Domestic Sewage Management Plan" and it may be made a part of District Environmental Plan.

**5. Placement of OCEMS installed by the industries as well as sewage treatment plants at proper location and sealing by PPCB.**

The Chairman of the Monitoring Committee directed that the activity w.r.t. placement of OCEMS installed by the industries as well as sewage treatment plants in closed boxes and sealing by PPCB may be entered in the District Environmental Plan.

**6. Preparation of operational manual of STPs for effective and efficient operation of STPs.**

Punjab Pollution Control Board informed that the matter is under consideration and operational manual of STPs shall be prepared by 30.6.2021.

The Chairman of the Monitoring Committee desired that operational manual of STPs shall be prepared and the timelines to prepare it may be mentioned in District Environmental Plan.

**7. Enhancement of capacity of existing ponds/ water bodies and creating of new water harvesting structures.**

It was apprised that there is need to enhance the capacity of the existing ponds/ water bodies and also to create new rain water harvesting structures, new ponds or water bodies in order to harvest surplus water during excessive rains.

The Chairman of the Monitoring Committee desired that the said activity may be added in the District Environmental Plan mentioning the current status of existing ponds/water bodies, whose capacity has been enhanced, number of new ponds/ water bodies which have been newly constructed may also be mentioned. Timelines for enhancing the capacity of existing ponds/water bodies and creation of new ponds/water bodies/rain water harvesting structures may be mentioned in the District Environmental Plan.

**8. Laying of irrigation network to utilize the treated sewage of STPs for irrigation**

In order to treat the sewage of towns of the State, STPs based on advance technology are being installed and there is need to utilize the treated sewage for irrigation.

The Chairman of the Monitoring Committee directed that the irrigation schemes for utilization of treated sewage may be prepared simultaneously with the preparation of DPR of the sewage treatment plants so that irrigation network may be laid simultaneously with the commissioning of the STPs so that treated sewage may be utilized for irrigation. The said activity may be added in the District Environmental Plan.

**9. Plantation of trees along highways, drains, nallahs and canals etc.**

The Chairman of the Monitoring Committee directed that the activity w.r.t plantation of trees along highways, drains, nallahs and canals etc. by the concerned departments may be added in the District Environmental Plan.

**10. Mapping of rivers and flood plain zones in the catchment area of rivers of the State**

The Monitoring Committee desired that Google earth link may be mentioned in District Environmental Plan and fact that mapping of river/flood plain zone has been completed, may be mentioned in the District Environmental Plan.

**11. Timelines for completion of various activities as mentioned under 7 thematic areas**

It was informed that as per the directions of the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others, the following 7 thematic areas have been selected where the management of the waste is to be accomplished.

- i) Waste Management Plan:
  - Solid Waste Management
  - Plastic Waste Management
  - C&D Waste Management
  - Bio medical Waste Management
  - Hazardous Waste Management
  - E-Waste Management
- ii) Water Quality Management
- iii) Domestic Sewage Management
- iv) Industrial Waste Management
- v) Air Quality Management
- vi) Mining Activity Management
- vii) Noise Pollution Management

The Chairman of the Monitoring Committee observed and directed as under as under:

- i) Fresh templates w.r.t preparation of District Environmental Plan and Implementation thereof have been received from CPCB vide letter No. B-31011/BMW(42.55)2021/WMD-1 dated 24.5.2021 and the same has been addressed to the Principal Secretary, Department of Science, Technology & environment. These fresh templates provided by CPCB also need to be considered while finalizing the District Environmental Plans.
- ii) No timelines for completion of activities, as mentioned in the said waste management areas, have been mentioned and all the information, which is desired to be inserted in the plan need to be provided by the concerned departments so that complete and comprehensive District Environmental Plan of district Ludhiana may be prepared.
- iii) District Environmental Plan of district Ludhiana after incorporating the observations of the Monitoring Committee as mentioned above shall be submitted on 15.7.2021.

**12. Other areas for management of liquid and solid waste**

The Monitoring Committee has observed that the following areas w.r.t management of liquid and solid waste have not been mentioned in the District Environmental Plan.

- i) Nothing has been mentioned about management of carcasses in rural areas and treatment of leachate generated from legacy waste dump site. These points may be mentioned in the District Environmental Plan.
- ii) It has been desired that w.r.t all the activities as found mentioned in the guidelines/templates issued by CPCB, details regarding timelines, sources of funds (whether under center funded scheme/state funded/private funding

system), responsible officers to execute the said works, may be mentioned in the District Environmental Plan.

- iii) The Monitoring Committee has observed that nothing has been mentioned about scientific disposal of RDF to be recovered from the processing of solid waste. The timelines for its scientific disposal may be mentioned in the District Environmental Plan.

**The Chairman of the Monitoring Committee further apprised that the Hon'ble National Green Tribunal in latest order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India, has directed in Para No. 16 and 21, as under:**

**16.** On various thematic areas mentioned above, which are expected to be the components of District Environment Plans such as waste management, air pollution, water pollution, protection of eco sensitive areas, protection of rivers, water bodies, conservation of groundwater, use of treated water, rainwater harvesting, preventing dust pollution, noise pollution etc, this Tribunal has dealt with the issues and finding huge gaps in compliances, issued directions, which include following:

**I. Waste Management:**

- Bio-medical waste: O.A. No. 710/2017, Shailesh Singh v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors., Order dated 18.01.2021.
- Legacy waste: O. A. No. 519/2019, News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes", Order dated 29.01.2021.
- Hazardous waste: O.A. No. 804/2017, Rajiv Narayan & Anr. v. UOI & Ors., Order dated 29.01.2021.
- Solid Waste Management: O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues, Orders dated 22.07.2019, 28.02.2020 and 14.12.2020.
- E-waste: O.A. No. 512/2018, Shailesh Singh v. State of UP & Ors., Order dated 15.01.2021. Plastic waste: EA No. 13/2019, Central Pollution Control Board v. State of Andaman & Nicobar & Ors., Order dated 08.01.2021.

**II. Rainwater harvesting:** O.A. No. 496/2016, Tribunal on its own motion v. GNCD & Ors., Order dated 22.01.2021.

**III. Water bodies restoration:** O.A. No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi v. UOI & Ors., Order dated 18.11.2020.

**IV. Management of Carcasses:** O.A. No. 465/2019, Kulwinder Singh Sandhu & Ors. v. Ram Murti & Ors., Order dated 15.04.2021.

**V. Management of Dairies:** Original Application No. 46/2018, Nugehalli Jayasimha v. Government of NCT of Delhi, Order dated 08.10.2020.

**VI. Environmental compliance - Brick kilns:** Original Application No. 1016/2019, Utkarsh Panwar v. Central Pollution Control Board & Ors., Order dated 17.02.2021.

**VII. Sustainable Mining:** O.A. No. 360/2015, National Green Tribunal Bar Association v. Virender Singh (State of Gujarat), Order dated 26.02.2021.

- VIII. Management of Railway siding:** O.A No. 141/2014, Saloni Singh & Anr. v. UOI & Ors., Order dated 16.03.2021.
- IX. Categorisation for effective monitoring - Red, Orange, Green:** OA 639/2018, Shailesh Singh v. State of Haryana & Ors., Order dated 23.03.2021.
- X. Air pollution control in Non-Attainment Cities:** OA 681/2018, In Re: News Item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timellines to clean air in 102 cities to be released around August 15", Order dated 08.04.2021.
- XI. Water Pollution control by preventing discharge of untreated sewage/effluents:** OA 593/2017, Paryavaran-Suraksha-Samiti & Anr. v. Union of India & Ors. and OA 148/2016, Mahesh Chandra Saxena v. South Delhi Municipal Corporation & Ors., Orders dated 21.09.2020 and 22.02.2021.
- XII. Ground Water Regulation:** OA No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors., Order dated 20.07.2020.
- XIII. Remedying Polluted Industrial Clusters:** OA No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", Order dated 14.11.2019.
- XIV. Restoring Pollution of River Stretches:** OA No. 673/2018, In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB", Orders dated 21.09.2020 and 22.02.2021.
- XV. Controlling Coastal Pollution:** OA No. 829/2019, Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors., Orders dated 21.09.2020 and 22.02.2021.
- XVI. Regulating Pollution by restaurants/hotels/motels/ banquets:** OA No. 400/2017, Westend Green Farms Society v. Union of India & Ors., Order dated 04.02.2021.
- XVII. Preventing Industrial Accidents by safety norms and providing relief to victims:** (i) OA No. 85/2020, Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr., Order dated 03.02.2021 (ii) OA No. 60/2021, In re: News Item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant", Order dated 11.06.2021 (iii) OA No. 134/2021, In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured", Order dated 25.06.2021.

21. Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and repeated failures to comply with the earlier directions on the subject, we direct
- a. Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020, 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.
- b. The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for

- i. Waste Management - Municipal Solid, Plastic, BioMedical, Electric and Electronic, Hazardous and Construction and Demolition waste
  - ii. Sewage treatment and utilisation
  - iii. Water quality – Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,
  - iv. Industries Pollution Control including industrial clusters
  - v. Air Quality management includes pollution due to dust
  - vi. Regulating mining/ Sand mining
  - vii. Noise pollution
  - viii. Any other issues significant in the area
  - ix. The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District
  - x. Scope for public participation on remedial measures like plantations
- c. DEPs may also contain mechanism for review at different levels.
  - d. The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.
  - e. All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.
  - f. CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).
- List for further consideration on 08.12.2021.

Thereafter, the District Environmental Plan of District Ludhiana was taken up for discussion and some of the important issues, as mentioned in District Environmental Plan, were discussed as under:

**1. Authentication and certification of data mentioned in the District Environmental Plan by the concerned departments**

The Monitoring Committee observed that the data w.r.t various activities as mentioned in District Environmental Plan has not been authenticated and certified by the concerned departments.

Therefore, it was directed that all the concerned departments may certify their data as true and thereafter the data may be added in the District Environmental Plan

**2. Solid Waste Management by Municipal Corporation, Ludhiana**

It was observed that the data w.r.t quantity of solid waste received at Solid Waste Management plant at Ludhiana was got checked from PPCB, Ludhiana for 02 days by the Monitoring Committee and the data indicate that about 1071 MT solid waste was received at dump site on 26.7.2021 and about 880 MT was received at solid waste dump site on 27.7.2021, which indicate that whole of the un-segregated solid waste is lying dumped at legacy waste dump site because the solid waste processing plant is not in operation.

The data further indicate that as per the activity w.r.t source segregation of solid waste maintained in DEP, 73 % of the source segregation has been achieved, which seems to be incorrect and the data need to be corrected accordingly.

**After discussion on the issue, it was directed as under:**

- i) **Municipal Corporation, Ludhiana shall construct compost pits of adequate capacity to treat whole of the wet waste generated by Municipal Corporation, Ludhiana and the timelines for the same may be mentioned in the District Environment Plan.**
- ii) **Dry waste generated by the Municipal Corporation, Ludhiana may be treated/ managed at the material recovery facilities.**
- iii) **Municipal Corporation, Ludhiana shall make the solid waste processing plant in operation on priority basis and in a time bound manner.**

### **3. Mining activity Management**

The data mentioned in the District Environmental Plan indicated that for monitoring the mining activity, District Level teams have been constituted and for checking illegal mining and regular surveillance and patrolling is been carried out. However, the Hon'ble National Green Tribunal in its order dated 26.2.2021 in OA No. 360 of 2015 in the matter of National Green Tribunal Bar Association Vs Virender Singh (State of Gujarat) has referred the guidelines namely Sustainable Sand Mining and Management Guidelines, 2016 (**SSMG -2016**) and Enforcement and Monitoring Guidelines, 2020 (**EMGSM-2020**) in para No. 3 of the said order, wherein, the procedures for seizure and release of vehicles involved in illegal mining, scale of compensation for violation on polluter pays principle, procedure for district survey report and environmental clearance, adverse impact on unscientific/unregulated sand mining and other suggestive additional requirement like requirement of the Android Based Smart Phones, CCTV cameras, Computer systems, scanning of transport permit, checking of routes, tracking of vehicles and action against illegal excavation and transportation etc. have been mentioned.

**It was directed that based on the guidelines SSMG-2016 and EMGSM-2020 as mentioned in OA No. 360 of 2015 in its order dated 26.2.2021 in the matter of National Green Tribunal Bar Association Vs Virender Singh (State of Gujarat), mining management activity may be amended accordingly and the same may be mentioned along with timelines for completion of the various activities in the District Environmental Plan.**

### **4. In-situ bio remediation technology to be setup in the drains carrying untreated sewage and not connected to Sewage Treatment Plants.**

It was observed that in some villages and areas, the untreated sewage is discharged into ponds/stagnation and no mechanism has been adopted for treatment of such discharges.

**It was directed that the activity w.r.t in-situ bio remediation technology to be provided in the drains carrying untreated sewage, responsible agency and timelines for completion of the technology may be mentioned in the District Environmental Plan.**

**5. Development of bio-diversity parks**

From the perusal of the District Environmental Plan, it has been observed that nothing has been mentioned about development of bio-diversity parks along Budha Nallah /water body and only development of micro forest area has been mentioned.

**The Chairman of the Monitoring Committee directed that the timelines, source of funding and the responsible agency for development of bio-diversity parks along Budha Nallah/water body may be mentioned in the District Environmental Plan**

**6. Dairy waste treatment**

It was informed that in Ludhiana, two dairy complexes (Tajpur Road and Haibowal Dairy complexes) exist and their untreated wastewater is being discharged into Budha Nallah and contaminating its water quality and animal dung is also not being disposed of in scientific manner. In the last meetings, it was informed that these dairy complexes shall be shifted outside Municipal Corporation limits at an appropriate location and animal dung and wastewater shall be treated at that site. Now, it has been claimed that the dairy complexes shall not be shifted and these will remain operational at the present locations.

**The Chairman of the Monitoring Committee directed that ETP for treatment of wastewater and bio gas plant for management of animal dung for both the dairy complexes at Tajpur Road and Haibowal may be set up on priority. The timelines and responsible agency may be mentioned in the District Environmental Plan.**

**7. Management of wastewater and solid waste by the residential complex/group housing project/commercial project developed by private colonizers and cantonment area and other areas occupied by the security forces at Halwara, Ludhiana.**

*le*  
In the last meeting held on 25.6.2021 with District Level Officers of District Ludhiana, it was directed that all the authorized/illegal residential/commercial projects developed in district Ludhiana may be identified by the team constituted by the Punjab Pollution Control Board by 10.7.2021 but from the perusal of the District Environmental Plan, it has been observed that the teams constituted by the Punjab Pollution Control Board has visited only 58 such colonies, whereas the number of such colonies is more and there is urgent need to identify these illegal colonies/commercial projects in a time bound manner so that these may be taken under the preview of installation of effluent treatment plant and solid waste management system.

**The Chairman of the Monitoring Committee directed that identification process of such illegal colonies/commercial projects may be completed in a time bound manner. The timelines, responsible agency and source of funding for installation of STPs and Solid Waste Management Plants by these colonies may be mentioned in the District Environmental Plan.**

#### **8. Plastic Waste Management.**

The Monitoring Committee observed that 11 MRFs, out of 18 MRFs have been constructed for segregation of plastic waste and MCs are in the process of construction of collection center. However, no mechanism has been proposed for management of plastic waste collected at collection center.

**It was directed that timelines, source of funding and responsible agency for management of plastic waste may be mentioned in the District Environmental Plan.**

#### **9. Utilization of treated sewage for irrigation.**

It has been observed by the Monitoring Committee that qualitative treated effluent is generated by the STPs based on new technology and the treated wastewater is discharged into drain/ Nallahs and the treated wastewater is not being used for irrigation or other usage by some of the MCs.

**It was directed as under:**

- 1) Department of Soil and Water conservation shall prepare irrigation scheme to utilize treated sewage for irrigation and the same may be laid in a time bound manner. The activity w.r.t. utilization of treated sewage for irrigation and other usage like green belt/plantation, construction activities, sprinkling on road to suppress dust and other usage alongwith timelines may be mentioned in the District Environmental Plan.
- 2) Wherever, irrigation schemes, to utilize the treated sewage for irrigation, are not feasible, the reasons for the same may be given and the same may be mentioned in the District Environment Plan.

#### **10. Release of fresh water @ 200 cusec in Budha Nallah from Sirhind Canal.**

The Monitoring Committee was informed that the work for installation of project for release of fresh water @ 200 cusec in Budha Nallah is almost at the completion stage and within next 15 days, the project shall be completed.

**The Chairman of the Monitoring Committee directed that the project may be completed within 15 days and the said activity alongwith timelines may be mentioned in the District Environmental Plan.**

After detailed discussion of the issue, the Chairman of Monitoring Committee directed as under:

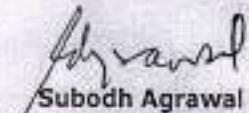
1. District Environmental Plan of District Ludhiana may be amended/modified/ recasted in view of the directions given by the Hon'ble National Green Tribunal in para No. 16 and 21 of order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of Indian and Ors and the directions given/recommendation made by the Monitoring Committee during its meeting held with State Level Officers on 30.3.2021 and District Level

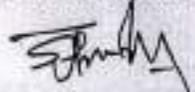
Officers of district Ludhiana on 25.6.2021 and final District Environmental Plan may be submitted by 20.8.2021.

2. The data mentioned by each department w.r.t. various activities relating to them may be authenticated and certified as true by the concerned departments and the same may be mentioned in the District Environmental Plan.
3. All the departments shall appoint their Nodal Officers for the purpose of finalization of District Environment Plan of District Ludhiana and these Nodal Officers shall make their coordination with Chief Environmental Engineer, PPCB, Ludhiana on any issue as desired by him.

  
Dr. Babu Ram

sd/-  
Sant Balbir Singh Seechewal

  
Subodh Agrawal

  
Justice Jasbir Singh,  
Former Judge Punjab and Haryana  
High Court and now as Chairman of  
the Monitoring Committee

Attendance

Holding meeting on 5.8.2021 at 11:00 AM in the Committee Room, Forest Complex, Sector 68, SAS Nagar instead of Video conferencing regarding finalization of District Environmental Plan prepared for District Ludhiana in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said plan.

Sr No	Name & Designation of the officers	Department	Signature	Mobile No
1	Pardeep Garg Additional Director	Dept. of Env.		98551-66022
2	SANDEEP KUMAR ADCC (UD)	Dept. of Housing & Urban Dev.		7873500007
3	Narinder Singh Chahal	Engr. & Arch.		81461-82782
4	GURDEV SINGH ACP Traffic	LUDHIANA		9915400221
5	Gurpreetpal Singh In-charge	Water Resources		9888579194
6	Gursharan Singh Chahal	Water Resources		8287-62800
7	Hambhayan Singh DFO Ludhiana	Forests		94176-06171
8	G.P. Singh Executive Engineer	P.W.S.S.B Ludhiana		8054006924
9	Rajan Kumar Dhillon ARE (Baring), d/o C/O Chief Agriculture Officer Ludhiana	Dept. of Agriculture Punjab		9855102604
10	Suresh Goyal, Joint Director, PEDA	PEDA		94174 94908
12	AVTAR SINGH XEN (PA) Ldh	Panchayati Raj		9814056338
13	Ex. Jas Pal Singh	EE, PPCB		9146662534
14	MA. Chauhan XEN	PPCB		98789 505300
15	P.S. Gill. IAS	CA GLADDS		8968013313
16	R. Shu Singh	SE/Drainage Punjab		9779776400
17	Narinder Kaur - APSO	Food Civil Supply		7889058297
18	Keshav Kumar ASO	Soil Conservation Ludhiana		9417284738
19	JASRITU KAUR /SDSCO	Soil Conservation Ldh.	Jasritu	8427400339
20	Harjot Singh Walia	Xen Drainage Ludhiana		97800 92500

21	Aditya Lochakud AC, MCL			
22	Davinder Singh	PIEDA	<u>Dly</u>	9815602615
23	Deepak Kumar EO	PSIEC	<u>Dee</u>	9988031819
24	Amanpreet Singh SOE	PSIEC	<u>AS</u>	9501900672
25	Saurabh Gupta.	Director DECC	<u>San</u>	8699001576
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**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091  
Email: ceccswm606@gmail.com

To

The Deputy Commissioner,  
Ludhiana.

No. CMC/2021/190

Dated: 9.9.2021

Subject:

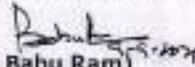
Minutes of the meeting held with the officers of Punjab Pollution Control Board and Department of environment, State of Punjab regarding finalization of District Environmental Plan prepared for District Ludhiana in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 9.9.2021 at 11:00 AM in the office of Monitoring Committee, Forest Complex, Sector 68, SAS Nagar.

\*\*\*\*\*

Please find enclosed herewith minutes of the meeting held with the officers of Punjab Pollution Control Board and Department of environment, State of Punjab regarding finalization of District Environmental Plan prepared for District Ludhiana in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 9.9.2021 at 11:00 AM in the office of Monitoring Committee, Forest Complex, Sector 68, SAS Nagar for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the recommendations made/directions given by the Monitoring Committee w.r.t various activities as mentioned in the District Environmental Plan final District Environment Plan after making modifications/ amendments as mentioned in the minutes of the meeting held on 9.9.2021 may be submitted to department of Environment, State of Punjab by 20.9.2021.

DA/-as above

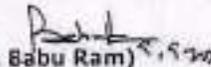
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Dated: 9.9.2021

Endst. No. CMC/2021/191

A copy of the above is forwarded to the Principal Secretary to Govt. of Punjab, Department of Science, Technology and Environment, Chandigarh for information and necessary action please.

DA/-as above

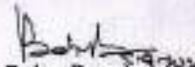
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Dated: 9.9.2021

Endst. No. CMC/2021/192

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Ludhiana for information and necessary action please.

DA/-as above

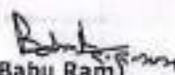
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/193

Dated: 9.9.2021

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

**DA/-as above**

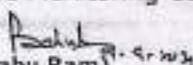
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/194

Dated: 9.9.2021

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please. He is requested to depute the concerned officers of Punjab Pollution Control Board to make necessary modification/ amendment w.r.t various activities of District Environment Plan and the final District Environment Plan may be submitted to Department of Environment, State of Punjab through Deputy Commissioner, Ludhiana by 20.9.2021 under intimation to the Monitoring Committee.

**DA/-as above**

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Minutes of the meeting held with the officers of Punjab Pollution Control Board and Department of environment, State of Punjab regarding finalization of District Environmental Plan prepared for District Ludhiana in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 9.9.2021 at 11:00 AM in the office of Monitoring Committee, Forest Complex, Sector 68, SAS Nagar.

The following were present during the meeting:

a) **Members of the Monitoring Committee**

Sr. no.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court	Chairman
2.	Sh. Subodh Agrawal, Former Chief Secretary, Punjab	Senior Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) **The list of the officers, present in the meeting, is as per Annexure-1.**

The Chairman of the Monitoring Committee apprised the officers, present in the meeting, about the orders of Hon'ble National Green Tribunal passed in OA No. 360 of 2018 from time to time w.r.t preparation and finalization of District Environmental Plans of all the districts of the State and execution thereof, which are briefly mentioned as under:

1. The Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8 and 9, which are reproduced as under:

7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.
8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.
9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.

2. The Hon'ble National Green Tribunal in its order dated 5.7.2021 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in para no. 19, 20 and 21, which are reproduced as under:

19. **Since the above is a continuous process, it is for the concerned Governments to take initiatives. However, having regard to the significance of the subject, we are of the opinion that further monitoring will be necessary by this Tribunal in the light of compliance status which may be provided on the next date.**
20. **We are unhappy to note that all the States/UTs have not taken the matter as seriously as the subject requires. We hope that the Chief Secretaries of all the States/UTs will provide due attention to the subject in the larger public interest and in the interest of health, safety of the citizens and rule of law to effectuate basis fundamental rights of the citizens.**
21. **Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and repeated failures to comply with the earlier directions on the subject, we direct**
  - a. **Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020. 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.**
  - b. **The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for**
    - i. **Waste Management - Municipal Solid, Plastic, Bio- Medical, Electric and Electronic, Hazardous and Construction and Demolition waste**
    - ii. **Sewage treatment and utilization**
    - iii. **Water quality – Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,**
    - iv. **Industries Pollution Control including industrial clusters**
    - v. **Air Quality management includes pollution due to dust**
    - vi. **Regulating mining/ Sand mining**
    - vii. **Noise pollution**
    - viii. **Any other issues significant in the area**

- ix. **The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District**
- x. **Scope for public participation on remedial measures like plantations**
- c. **DEPs may also contain mechanism for review at different levels.**
  - d. **The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.**
  - e. **All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.**
  - f. **CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).**

After the submission of the District Environment Plan of 22 Districts of State of Punjab, the Monitoring Committee held its 2<sup>nd</sup> meeting with State Level officers on 30.3.2021 and the various directions/recommendations were given/made, which were conveyed to the State Level Officers vide No. CMC/SWM/PB/2021/1709 dated 31.3.2021. Based on the directions given/recommendations made by the Monitoring Committee, Department of Environment, State of Punjab, submitted revised/amended/modified District Environment Plans of 22 Districts. Thereafter, Central Pollution Control Board vide its letter dated 24.5.2021 addressed to the Principal Secretary, Department of Science, Technology & Environment, sent the indicative templates to improve the District Environment Plans.

The District Environment Plan of district Ludhiana, submitted by the Department of Environment, Govt. Of Punjab, was discussed by the Monitoring Committee with District Level Officers of district Ludhiana on 25.6.2021 and the Monitoring Committee had raised certain issues/incompletion w.r.t activities as mentioned in the District Environment Plan of district Ludhiana, which were mentioned in the minutes of meeting and the same were conveyed to Punjab Pollution Control Board vide letter no. CMC/2021/55 dated 28.6.2021. Based on the observations made by the Monitoring Committee, modified District Environment Plan of district Ludhiana was submitted by the Department of Environment. The Monitoring Committee held detailed discussion on revised/amended District Environment Plan of district Ludhiana, in its meeting held on 5.8.2021 and the recommendations/directions given by the Monitoring Committee were conveyed to the Deputy Commissioner, Ludhiana vide no. CMC/2021/144 dated 10.8.2021.

Based on the recommendations made/directions given by the Monitoring Committee in its meeting held on 5.8.2021, amended District Environment Plan of district Ludhiana submitted by Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana has been taken up for discussion with the officers of Punjab Pollution Control Board and department of Environment, State of Punjab in the meeting being held on 9.9.2021 at 11:00 AM.

The Monitoring Committee held detailed discussion on all the activities as mentioned in following 07 thematic areas.

1. Waste management
  - a) Solid waste
  - b) Biomedical waste
  - c) Construction and demolition waste
  - d) Hazardous waste
  - e) Electronic waste
  - f) Plastic waste
2. Water Quality management
3. Ambient air quality
4. Domestic sewage
5. Industrial wastewater
6. Mining activity
7. Noise pollution

**The Monitoring Committee in the presence of officers of Punjab Pollution Control Board and Department of Environment perused each activity w.r.t current status, gap and timelines for completion of various activities and raised observations which are briefly mentioned as under:**

- i) No data w.r.t manual sweeping done in village Panchayat was mentioned.
- ii) Sub activity no. 3 i.e waste collection, needs to be checked in view of current status of compliance and gap in the activity.
- iii) The data w.r.t segregation and door-to-door collection of solid waste by Municipal Corporation, Ludhiana needs to be checked.
- iv) Dry waste management data through Material Recovery Facilities of Ludhiana may be checked.
- v) No data w.r.t source segregation of solid waste by village Panchayats has been mentioned.
- vi) No data has been mentioned regarding onsite composting in parks/institutions to manage horticulture waste from the parks/green belt areas.
- vii) Activity w.r.t EPR of producers/brand owners may be elaborated, whereas, it has been mentioned as work under process.
- viii) Regarding plastic waste collection centre, the data w.r.t number of Material Recovery Facilities needs to be checked.
- ix) Timelines to facilitate organized collection of plastic waste at waste transfer point or Material Recovery Facilities have been mentioned as 30.4.2024 and 31.10.2023 by MCL and DDPO, respectively. The timelines may be elaborated in view of intermediate activities to be conducted.
- x) No timelines have been given for deciding the authorization applications of the industries to be made under the Hazardous Waste Management Rules, 2016.
- xi) The activity regarding monitoring of ground water samples around hazardous waste management site may be mentioned.

- xii) For providing E-waste processing facility for processing of e-waste, no data and timelines have been mentioned.
- xiii) In order to identify the prominent air pollution sources, Department of Environment informed that source apportionment study has been conducted and sources and their contribution may be mentioned in the District Environment Plan.
- xiv) No air quality data has been mentioned in the Air Quality Management chapter.
- xv) Website link regarding action plan to control air pollution already submitted to Hon'ble National Green Tribunal may be mentioned against the activity i.e District Level Action Plan for air pollution.
- xvi) For the awareness on the air quality, website link of Punjab Pollution Control Board may be mentioned in the District Environment Plan.
- xvii) All the necessary steps to be taken along with timelines for management of agriculture waste/ residue may be mentioned.
- xviii) More number of CAAQMS to be setup in the District along with timelines may be mentioned against the said activity.
- xix) With regard to water quality management, the inventory of sources of water pollution may be mentioned in the plan.
- xx) Steps taken and timelines for protection of flood plains may be mentioned in the District Environment Plan.
- xxi) The quantity of domestic sewage of District Ludhiana may be checked especially sewage generation of Ludhiana city and data may be modified accordingly, if need be.
- xxii) For rejuvenation ground water, it has been mentioned that action plan for rain water harvesting structures has been prepared by CGWA but no details and timelines have been mentioned.
- xxiii) The details of STPs provided by other Municipal Councils of District Ludhiana have not been mentioned.
- xxiv) The information about underground sewerage network provided/ to be provided by other MCs of District Ludhiana may be mentioned in the DEP.
- xxv) The number of industries which have been installed ETPs may be mentioned under the chapter Industrial Wastewater Management and timelines for installation of ETPs by the remaining industries may be mentioned.
- xxvi) Under the mining management activity, the various action points as mentioned in OA No. 360 of 2015 in the matter National Green Tribunal Bar Association Vs Varinder Singh may be mentioned in the plan.
- xxvii) Under the Noise Pollution Management Plan, the activity w.r.t restriction on the use of pressure horn may be mentioned.
- xxviii) **With regard to timelines of various activities related to special issues of District Ludhiana, the Monitoring Committee observed as under:**
- Regarding management of wastewater of dairy complex of Tajpur road and Haibowal, target date for installation of ETPs by these dairy complexes may be mentioned.
  - For management of carcasses of dead animals in other MCs other than Municipal Corporation, Ludhiana, no data and timelines have been mentioned.

- The activity w.r.t sealing of closed boxes of OCEMS, may be completed in view of its feasibility and practicability in the field to ensure no tempering in the system at any point of time may occur and accordingly it may be added in the DEP.
- For dissemination of air quality index, special web link may be provided and mentioned in the DEP.

xxix) **Point's wise reply of the directions of the Hon'ble National Green Tribunal as mentioned in OA No. 360 of 2018 dated 5.7.2021 in the matter of Shree Nath Sharma Vs Union of India & Ors.**

- Number of CCTV cameras to be installed at dumping sites may be mentioned in the DEP.
- The timelines for implementation of segregation, collection, storage and transportation of plastic waste and channellisation of the recyclable plastic waste may be bifurcated in view of intermediate activities involved in the matter otherwise the timelines mentioned as 31.10.2027 are not justifiable.
- Regarding water mapping of over exploited critical and sensitive assessment units, the responsible departments may be identified and mentioned in the District Environment Plan.
- For rejuvenation of pond to make its usage as rain water harvesting structure, it may be redeveloped/ expanded accordingly and no wastewater may be allowed to be entered into the said pond.
- Nothing has been mentioned about development of bio diversity parks, whereas only 11 micro forest structures have been provided which are not part of the biodiversity parks. Therefore, MCI may mention the activities involved and timelines for development of biodiversity parks and same may be added in the District Environment Plan.
- Website link about mapping of drainage system done by Department of Irrigation may be mentioned in the District Environment Plan.
- Regarding installation of rain water harvesting structures, current status, gap and timelines for completion of the same may be mentioned in the District Environment Plan.

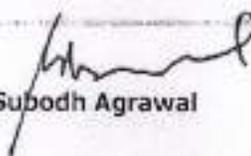
xxx) **Point wise reply of the directions of the Monitoring Committee given in its meeting held on 30.3.2021, 25.6.2021 and 5.8.2021 to the Concerned Departments.**

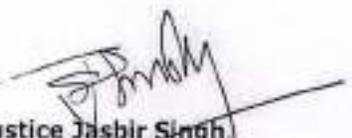
- Timelines and responsible agency for installation of ETPs for treatment of wastewater of dairy complex at Tajpur road and Haibowal may be mentioned in the District Environment Plan.
- Flow meters at the inlet and outlet of ETPs of the industries may be installed in a time bound manner and Punjab Pollution Control Board may mention the timelines and responsible agencies for the same in the District Environment Plan.
- The timelines and responsible agencies for installation of in-situ bio remediation technology in the drains/nallahs carrying untreated sewage and not connected to STPs may be mentioned in the District Environment Plan.

xxx) All the activities mentioned under main Action Plan covering 7 chapters with 12 sub chapters, activities related to special issues of district Ludhiana, point wise reply of the directions of Hon'ble National Green Tribunal in OA no. 360 of 2018 in order dated 5.7.2021 and point wise reply of the directions of the Monitoring Committee given in its meeting held on 30.3.2021, 25.6.2021 and 5.8.2021 may be clubbed under 07 chapters of District Environment Plan in chronological order and no activity may be repeated.

The Monitoring Committee further directed that after making necessary modification/amendments in the District Environment Plan of district Ludhiana as mentioned above and any other activity as mentioned in the meeting held on 9.9.2021, final District Environment Plan may be submitted to department of Environment, State of Punjab under intimation to the Monitoring Committee <sup>on</sup> 20.9.2021.  
^

  
Dr. Babu Ram

  
Subodh Agrawal

  
Justice Jasbir Singh,  
Former Judge Punjab and Haryana  
High Court and now as Chairman of  
the Monitoring Committee

**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal  
in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India &  
Ors and other Environmental issues.  
(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
Sector 68, SAS Nagar) Tel. No. 0172-2298091  
Email: ceccswm606@gmail.com

To

The Member Secretary,  
Punjab Pollution Control Board,  
Nabha Road, Patiala.

No. CMC/2021/1917  
Dated: 5.7.2021

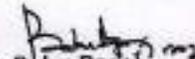
**Subject: Minutes of the meeting held under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee with the district level officers of District Jalandhar regarding finalisation of District Environmental Plan of District Jalandhar in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others on 2.7.2021 at 11.00 AM (through video conferencing).**

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Please find enclosed herewith minutes of the meeting held under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee with the district level officers of District Jalandhar regarding finalisation of District Environmental Plan of District Jalandhar in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others on 2.7.2021 at 11.00 AM (through video conferencing) for your information and necessary action please.

It is requested that the concerned officer of Punjab Pollution Control Board be asked to convey the minutes of meeting to all the concerned departments with the request to take necessary action on the directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting.

DA/as above

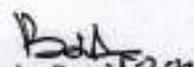
  
(Dr. Babu Ram)  
Technical Expert,

Monitoring/Executing Committee

Dated: 5.7.2021

Endst. No. CMC/2021/1918

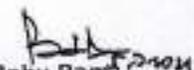
A copy of the above is forwarded to the Principal Secretary, Department of Science, Technology and Environment for information and necessary action please.

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Dated: 5.7.2021

Endst. No. CMC/2021/1919

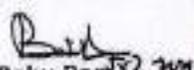
A copy of the above is forwarded to the Deputy Commissioner, Jalandhar for information and necessary action please.

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Dated: 5.7.2021

Endst. No. CMC/2021/1920

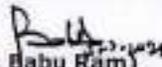
A copy of the above is forwarded to the Commissioner, Municipal Corporation, Jalandhar for information and necessary action please.

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/1921

Dated: 5.7.2021

A copy of the above is forwarded to the Sh. Pardeep Garg, Additional Director, Deptt. of Environment, Sector 26, Chandigarh for information and necessary action please.

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/1922

Dated: 5.7.2021

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar for information and necessary action please. He is requested to convey the minutes of the meeting to all the concerned departments for immediate action on the issues relating to them.

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Minutes of the meeting held under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee with the district level officers of District Jalandhar regarding finalisation of District Environmental Plan of District Jalandhar in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others on 2.7.2021 at 11.00 AM (through video conferencing).

The following were present during meeting.

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1	Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court	Chairman
2.	Sh. Subodh Agrawal, Former Chief Secretary, Punjab	Senior Member
3.	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per Annexure-1

At the outset of the meeting, the Chairman of the Monitoring Committee apprised the officers, present in the meeting, about various orders of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others w.r.t preparation of district environmental Plans of all the Districts of the State and execution thereof, which are briefly mentioned as under:

1. The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".*

2. The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

**"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public**

health. Some of the handicaps pointed out can be overcome by proactive role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

3. Further, the Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8, 9 and 10, which are reproduced as under:

**Para 7.**

From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.

**Para 8.**

In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.

**Para 9.**

Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and

**execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.**

Therefore, in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors, the Monitoring Committee held its 1<sup>st</sup> meeting with the Chief Secretary, Punjab on 5.2.2021, wherein, it was informed that District Environmental Plans (DEPs) for 13 Districts, out of total 22 Districts of the State have been prepared and work of preparation of District Environmental Plans for the remaining 9 Districts is at advance stage. Accordingly, the Monitoring Committee requested Department of Environment, State of Punjab to send the copies of 13 District Environmental Plans prepared for the State of Punjab so that Monitoring Committee may start its monitoring/review/updation, if any, so that Department may finalize the District Environmental Plans in a time bound manner. Further, with regard to compliance of said order dated 29.1.2021 regarding formulation of District Committee, which may be a part of District Planning Committees as per the Constitutional provisions under Article 243 G, 243 W, 243 ZD read with schedule 11 and 12 of rule 15 of the Solid Waste Management Rules, 2016, it was desired by the Monitoring Committee that the process of formulation of such Committees may be started by the Govt. of Punjab at the earliest.

It was further informed that the Department of Environment, State of Punjab had submitted District Environmental Plans of all the 22 districts of the State vide its email dated 12.3.2021. These District Environmental Plans were examined by the Monitoring Committee and had raised observations on the various activities as mentioned in the District Environmental Plans and shared with the State Level Officers in its 2<sup>nd</sup> meeting held on 30.3.2021, which are enumerated as under:

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- i) In most of the towns of the State, unauthorized colonies / residential complex / commercial complex have been developed by the private developers and nobody is taking the responsibility for the management of liquid and solid waste of these unauthorized colonies. In the District Environmental Plans, data is missing about the management of waste from all the 7 thematic areas in the residential colonies / commercial projects developed by development authorities of the State or the residential colonies which have been developed illegally by the private colonizers. Therefore, there is need to cover these areas either independently or under the District in which these colonies fall.

It was suggested in the meeting that these residential complex / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.

- ii) In the District Environmental Plans, nothing has been mentioned about management of solid waste in the villages, where lot of solid waste is generated and is disposed of in non scientific manner. It was informed by the department of Local Govt. that for management of solid waste in the villages, the project is covered under Swachh Bharat Mission and activities have been started in this regard. The Department of Rural Development & Panchayats assured to prepare proposal / scheme for management of solid waste in the villages either in cluster form or independently in individual villages.
- iii) Information, Education and Communication activities, which are essential part for the management of solid / liquid waste, have been mentioned in the District Environmental Plans but these have not been framed adequately.

- iv) For the effective and efficient operation of STPs of the State, operational manual has not been finalized so far inspite the lapse of more than one year. Punjab Pollution Control Board reported that operational manual of STPs is under active consideration and it will be finalized within 15 days.
- v) The Hon'ble National Green Tribunal in its order dated 1.6.2020 in OA 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India &Ors, has directed that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every level. Therefore, chapter mentioning rain water harvesting structures to be created for harvesting water during excessive rains and remodeling / redevelopment of existing ponds / water bodies alongwith creation of additional water bodies / water harvesting structures may also be incorporation in the District Environmental Plans.
- vi) Dept. of Environment reported that District Environment Committees have been constituted, whereas, these District Environmental Committees may be constituted in view of the Constitutional Provisions under Article 243 ZD read with Schedules 11 & 12 and Rule 15 of the Solid Waste Management Rules, 2016, wherein, the representative from the Panchayats, local bodies, NGOs and social workers may also be involved. The department of Environment may review the notification issued by the department in view of the Constitutional Provisions under Article 243 ZD.
- vii) Sweeping of road is one of the important component of management of solid waste and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water should be done before sweeping of roads. Efforts may be made to use treated sewage for sprinkling purposes, if available. These facts may be mentioned in the District Environmental Plans.
- viii) For development of plantation along the highways, the concerned departments of State of Punjab may coordinate with the highways authorities.
- ix) In the meeting with District Level Officers of Districts Ludhiana and Jalandhar, Commissioners Municipal Corporation, Ludhiana and Jalandhar have been directed to develop bio-diversity parks along Budha Nallah in Ludhiana and Kala Singhian Drain in Jalandhar area. These aspects may also be added in the plan.
- x) There is need to map the rivers and flood plain zones in the catchment area of rivers of the State. Punjab Pollution Control Board has reported that the matter is under consideration and shall be finalized shortly.
- xi) Lot of sludge is generated during the operation of the sewage treatment plants of the towns and the sludge is not utilized properly. The farmers of nearby fields need to be educated and officers of department of forests may be asked to utilize the secondary sludge of STPs as manure in the fields for agriculture.
- xii) In most of the activities, as mentioned in the District Environmental Plans, timelines for completion of the same have not been mentioned.

- xiii) As per the directions of the Hon'ble National Green Tribunal, in its order dated 19.3.2020 in OA 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others, templates for District Environmental Plans mentioning basic information on 64 action areas using nearly 220 data points, which are essential for framing District Environmental Plans have been given CPCB. All the District Environmental Plans may be modified based on these 220 data points. Therefore, all the District Environmental Plans may have two parts i.e District Environmental Plans and Excel Sheet mentioning the details of the 220 data points.
- xiv) Presently, no system has been developed for management of highly contaminated Faecal sludge generated from the rural area / un-sewered areas and it is disposed off indiscriminately and cause environmental damage, therefore, the State Govt. should frame policy / guidelines for the management of the faecal sludge.
- xv) The projects being developed for supply of canal water to the inhabitants of the cities / villages may be completed in a time bound manner.
- xvi) The Dept. of Soil & Water conservation should complete irrigation network to utilize the treated sewage of the towns for irrigation in a time bound manner. The treated sewage may also be utilized for green areas / forests for which department of forest may give proper assistance.

**Based on the said observations, the Monitoring Committee had requested the State level Officers as under:**

- Re
- i) **District Environmental Plans for District Ludhiana and Jalandhar may be modified/upgraded incorporating the observations as mentioned above and 220 data points as mentioned in orders of Hon'ble National Green Tribunal by 30.4.2021.**
  - ii) **District Environmental Plans for all the other Districts may also be started modifying / upgrading incorporating the above observations and the same may be completed by 31.5.2021.**
  - iii) **The residential complex / commercial areas developed by the development authorities or illegally developed by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.**

Now, the Department of Environment, State of Punjab has submitted revised/amended/modified District Environmental Plans (DEPs) of 22 Districts based on the observations of the Monitoring Committee raised in its 2<sup>nd</sup> meeting held on 30.3.2021. Further, Central Pollution Control Board vide its letter No. B-31011-BMW(42.55)/2021/WMD-1 dated 24.5.2021 (copy enclosed as per **Annexure-2**), addressed to the Principal Secretary, Department of Science Technology & Environment has stated that the CPCB has received copy of DEPs for 22 districts of Punjab and upon examining the same, it has been observed that there is scope for improving the same w.r.t. thematic areas, action points and corresponding agency and timelines. It has been further informed that the concerned departments and DMs may be directed to implement the DEPs in time bound manner and action points identified in DEPs may be implemented and DEPs may be improved further to cover all thematic areas. CPCB has also sent an indicative template to improve the DEPs.

Thereafter, the revised District Environment Plan of District Jalandhar, as submitted by the Department of Environment, was taken up for discussion as under:

**1 Management of liquid, solid, plastic waste generated by cantonment Boards, BSF, PAP, other bigger organizations and residential colonies developed nearby these organizations.**

The Chairman of the Monitoring Committee informed that the domestic sewage, solid waste and plastic waste generated by the Cantonment Board, other residential colonies developed near cantonment Board, BSF, PAP and other bigger organizations also cause damage to the environment.

**Therefore, it was directed by the Chairman of the Monitoring Committee that timelines, financial sources and responsible agencies may be mentioned for management of domestic sewage, solid waste and plastic waste generated by Cantonment Board, BSF, PAP, other bigger organizations and residential colonies developed near these organizations may be added in the District Environment Plan.**

**2 Verification of data w.r.t quantification and timelines for completion of each activity as mentioned in the District Environmental Plan by the concerned departments.**

The Monitoring Committee has observed that the data w.r.t quantification and timelines for completion of each activity as mentioned in District Environment Plan (DEP) has not been verified by the concerned departments.

**Therefore, the Chairman of the Monitoring Committee directed that data w.r.t quantification and timelines for completion of each activity as mentioned in 7 thematic areas may be verified by the concerned departments and it may be mentioned in the District Environment Plan.**

**3. Management of liquid and solid waste generated by illegal colonies.**

The data mentioned in the District Environment Plan w.r.t management of liquid and solid waste generated by illegal colonies indicate that 330 illegal colonies under the jurisdiction of JDA, Jalandhar exist, out of which 12 colonies have been regularized. FIR against 79 illegal colonies have been launched, whereas, the application of another 49 illegal colonies for regularization has been rejected by JDA and legal action is under process. Regularization process of 190 illegal colonies is under process.

**The Chairman of the Monitoring Committee directed as under.**

- i) **Though the colonies are illegal but effluent treatment plant for treatment of wastewater and plant for management solid waste need to be provided. Therefore, source of funding, timelines for completion of the projects and responsible agencies may be mentioned in the District Environment Plan.**
- ii) **No residential colony/commercial project may be regularized by the Development authorities of the State till STPs for treatment of wastewater and plants for management of solid waste are installed by the residential colonies / commercial projects.**

**4. Installation of rain water harvesting structures.**

It was informed in the meeting that the Department of Rural, Development and Panchayat has identified 987 ponds, out of which dewatering has been done in 815 ponds and desilting has been completed in 396 ponds, out of 434 ponds.

**The Chairman of the Monitoring Committee apprised the officers about real spirit of the orders of the Hon'ble NGT in OA No. 325 of 2015, wherein, it has been mentioned that the existing ponds / water bodies (not containing wastewater) may be identified and a proper scheme alongwith source of funding and timelines for completion of work of enhancement / remodeling / redevelopment of existing ponds / water bodies and creation of such new ponds/water bodies may be mentioned in the District Environment Plan.**

**5. Canal based water supply to the inhabitants of city / villages of Distt. Jalandhar.**

It was submitted that MC, Jalandhar has started the work of canal based water supply project and will be completed within the stipulated time.

**The Monitoring Committee recommends that the quantity of canal water to be supplied to inhabitants of Jalandhar area, area covered under canal based water supply scheme and timelines for completion of the project may be mentioned in the District Environment Plan.**

**6. Development of Bio Diversity Parks along Kala Singhian Drain.**

It was informed that the MC, Jalandhar has asked the Executive Engineer of the Municipal Corporation to prepare the plan and execute the project after completion of all the required approvals.

**The Monitoring Committee directed source of funding, responsible agency and timelines for finalization of tenders, allotment of work and setting up of the Bio Diversity parks may be mentioned in the District Environment Plan.**

**7. Management of sludge generated from STPs.**

It was informed that lot of sludge is generated from the operation of the STPs and the farmers of the nearby fields need to be educated for utilizing the secondary sludge of STP.

**The Monitoring Committee recommends that the capacity of STPs, technology adopted, quantity of sludge generated, mode of disposal of sludge and timelines may be mentioned in the District Environment Plan.**

**8. Sweeping of Roads**

It is mentioned that the sweeping of roads is one to source of dust pollution and it needs to be control effectively. Presently, 2 road sweeping machines are in operation and these machines have been provided with water sprinkler to suppress the dust emission.

**The Monitoring Committee directed that the frequency of sweeping of roads, use of treated wastewater of STPs for sprinkling purpose to suppress dust may be mentioned in the District Environment Plan.**

**9. Plantation of trees along highways, drains, canals etc.**

It was informed that the work of plantation of trees along highways, drains and canals has been started.

**It was directed the District Forest Officer shall provide adequate number of plants for plantation along roads, drains, nallahs, canals and other area and the timelines for planting trees along the said areas by the concerned departments may be mentioned in the District Environment Plan.**

**10. Air Quality Management**

It was informed that all the industries have installed air pollution control devices (APCDs) and PPCB is monitoring the performance air pollution control devices from time to time.

**The Monitoring Committee directed that air pollution from the various other sources and the responsible agency to control air pollution may be identified and timelines for control of air pollution from these sources may be mentioned in the District Environment Plan.**

**11. Solid Waste Management**

The data indicate that no timelines for achievement of 100% door to door collection and source segregation of solid waste have been mentioned. Further, timelines, source of funding and responsible agency for construction of adequate number of compost pits and material recovery facilities (MRFs), respectively, for processing 100% of wet and dry waste have not been mentioned in the District Environment Plan.

Similarly, no timelines, sources of funding for providing adequate number of vehicles for collection and transportation of solid waste have been mentioned in the District Environment Plan.

**The Chairman of the Monitoring Committee directed that timelines, source of funding and responsible agencies for constructing adequate number of compost pits, MRFs and GPS enabled compartmentalized vehicles for management of 100% of wet and dry waste may be mentioned in District Environmental Plans.**

**12. Legacy waste treatment**

No timelines, sources of funding and responsible agency / officers for treatment of legacy waste and construction of boundary wall and green belt have been mentioned in the District Environment Plan.

Similarly, no timelines for treatment of leachate generated from legacy waste has been mentioned in the District Environment Plan.

**The Monitoring Committee directed that above said activities alongwith timelines, source of funding and responsible agencies may be mentioned in District Environment Plan.**

### 13. Mining Activity Management

In order to conduct sustainable and scientific sand mining and to avoid illegal sand mining, the following measures may be taken and the same may be mentioned in the District Environment Plan.

- **Flood plain area / river / any other land from where mining is to be done, area under mining, number of mining sites allocated.**
- **Staff strength of enforcement wing to monitor mining sites.**
- **Steps taken to avoid over extraction of sand and indiscriminate sand mining.**
- **Demarcation of mining sites.**
- **GPS enabled vehicles utilized for transportation of mined material.**
- **Allowing one entry and one exit at each mining site and in case there is cluster of mining sites, one entry and one exit gate may be provided for each cluster.**
- **CCTV cameras at all the vulnerable points.**
- **Following sustainable sand mining guidelines, 2016 and enforcement and monitoring guidelines for sand mining, 2020 by the Department of Mining.**

### 14. Management of solid waste in villages

It has been observed that lot of solid waste is generated and disposed of in non-scientific manner from rural areas. The Deptt. of Rural Development & Panchayat assured to prepare proposal / scheme for management of solid waste in the villages either in cluster form or independently in individual village.

**The Monitoring Committee observed that the activities regarding number of villages in the District and quantity of solid waste generated from the villages, source of funding and timelines for management of solid waste may be mentioned in the District Environment Plan. Also, proper plan may be prepared in this regard.**

### 15. Faecal sludge management

No identification has been made for source of generation of septage and faecal sludge, no timelines, source of funding and responsible agencies have been mentioned in District Environmental Plan.

**The Monitoring Committee recommends that timelines, source of funding for 100% treatment of septage and responsible agency may be mentioned in the District Environment Plan.**

### 16. CETP of capacity 0.15 MLD for electroplating industries to be setup at Jalandhar

The Monitoring Committee informed that the project for installation of 0.15 MLD CETP for treatment of electroplating industries has been obstructed by the Human Welfare Association, Jalandhar, who has moved an application in the Hon'ble Punjab and Haryana High Court and the stay order has been granted by Hon'ble Court.

**The Chairman of the Monitoring Committee directed that Chief Environmental Engineer, Jalandhar shall pursue the matter before the Hon'ble Punjab & Haryana High Court through their counsel to get the stay order vacated and get start the work of CETP. The said activity may be added in the District Environment Plan.**

**17. Upgradation of the 5 MLD CETP for treatment of leather tanning industries of Jalandhar**

It was informed that the technology for upgradation of 5 MLD CETP is being finalized and after the availability of necessary funds from Central / State Government, the upgradation work of CETP shall be started.

**The Chairman of the Monitoring Committee directed that source of funding, timelines for finalization of technology, tendering process and starting the work of upgradation of CETP may be mentioned in the District Environment Plan.**

**18. Preparation of irrigation scheme for utilization of treated sewage for irrigation**

It was informed that 9 STPs in District Jalandhar (Jalandhar: 100 MLD, 25 MLD, 25 MLD, 50 MLD and 10 MLD; Philaur: 2.6 MLD and 3 MLD; Nakodar: 6 MLD and Nurmahal: 2.6 MLD) are in operation and the treated sewage is discharged into drains.

**The Chairman of the Monitoring Committee directed the department of soil & water conservation shall prepare irrigation scheme to utilize treated sewage of 9 STPs, source of funding and timelines for laying of irrigation network may be mentioned in the District Environment Plan. The department of soil & water conservation shall also prepare irrigation scheme for utilization of treated sewage of the towns, whose DPRs have been prepared so that both these projects may be installed and commissioned simultaneously.**

**19. Timelines for completion of various activities as mentioned under 7 thematic areas**

It was informed that as per the directions of the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nishi Sharma Vs Union of India and others, the following 7 thematic areas have been selected where the management of the waste is to be accomplished.

**i) Waste Management Plan:**

- **Solid Waste Management**
- **Plastic Waste Management**
- **C&D Waste Management**
- **Bio medical Waste Management**
- **Hazardous Waste Management**
- **E-Waste Management**

**ii) Water Quality Management**

**iii) Domestic Sewage Management**

- iv) **Industrial Waste Management**
- v) **Air Quality Management**
- vi) **Mining Activity Management**
- vii) **Noise Pollution Management**

The Chairman of the Monitoring Committee observed and directed as under as

- i) **Fresh templates w.r.t preparation of District Environmental Plan and implementation thereof have been received from CPCB vide letter No. B-31011/BMW(42.55)2021/WMD-1 dated 24.5.2021 and the same has been addressed to the Principal Secretary, Department of Science, Technology & environment. These fresh templates provided by CPCB also need to be considered while finalizing the District Environmental Plans.**
- ii) **No timelines for completion of activities, as mentioned in the said waste management areas, have been mentioned and all the information, which is desired to be inserted in the plan need to be provided by the concerned departments so that complete and comprehensive District Environmental Plan of district Jalandhar may be prepared.**
- iii) **District Environmental Plan of district Jalandhar after incorporating the observations of the Monitoring Committee as mentioned above shall be submitted on 15.7.2021.**

**20. Other areas for management of liquid and solid waste**

The Monitoring Committee has observed that the following areas w.r.t management of liquid and solid waste have not been mentioned in the District Environmental Plan.

- i) **Management of carcasses in rural areas has not been mentioned.**
- ii) **All the activities as found mentioned in the guidelines/templates issued by CPCB, details regarding timelines, sources of funds (whether under center funded scheme State funded/private funding system), responsible officers/agencies to execute the said works, may be mentioned in the District Environmental Plan.**
- iii) **The Monitoring Committee has observed that nothing has been mentioned about scientific disposal of RDF to be recovered from the processing of solid waste. The timelines for its scientific disposal may be mentioned in the District Environmental Plan.**

sd/-  
Dr. Babu Ram

sd/-  
Sant Balbir Singh Seochewal

sd/-  
Subodh Agrawal

Sd/-  
**Justice Jasbir Singh,**  
Former Judge Punjab and Haryana  
High Court and now as Chairman of  
the Monitoring Committee

Note: The Chairman and Members of the Monitoring Committee have given their concurrence on the minutes of the meeting

*Balbir*  
5-7-21

**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in  
the matter Shree Nath Sharma Vs Union of India & Ors and other

Environmental issues.

(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
Sector 68, SAS Nagar) Tel. No. 0172-2298091  
Email: ceccswm606@gmail.com

To

The Deputy Commissioner,  
Jalandhar.

No. CMC/2021/152  
Dated: 16.8.2021

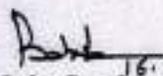
**Subject: Minutes of the meeting held with the District level Officers of District Jalandhar regarding finalization of District Environmental Plan prepared for District Jalandhar in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 13.8.2021 at 11:00 AM (through video conferencing).**

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Please find enclosed herewith minutes of the meeting held with the District level Officers of District Jalandhar regarding finalization of District Environmental Plan prepared for District Jalandhar in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 13.8.2021 at 11:00 AM (through video conferencing) for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the recommendations made/directions given by the Monitoring Committee w.r.t various activities as mentioned in the District Environmental Plan and the same may be modified/amended/recasted appropriately and final District Environmental Plan of Distt. Jalandhar may be submitted by 30.8.2021.

**DA/-as above**

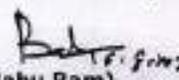
  
(Dr. Babu Ram) 16.8.2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/153

Dated: 16.8.2021

A copy of the above is forwarded to the Principal Secretary to Govt. of Punjab, Department of Science, Technology and Environment, Chandigarh for information and necessary action please.

**DA/-as above**

  
(Dr. Babu Ram) 16.8.2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/154

Dated: 16.8.2021

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Jalandhar for information and necessary action please.

**DA/-as above**

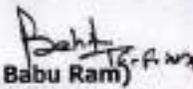
  
(Dr. Babu Ram) 16.8.2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/155

Dated: 16.8.2021

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

**DA/-as above**

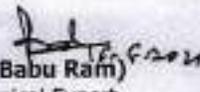
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/156

Dated: 16.8.2021

A copy of the above is forwarded to Sh. Pardeep Garg, Joint Director, Department of Science Technology and Environment, Directorate of Environment & Climate Change, Sector 26, MGSIPA, Chandigarh for information and necessary action please.

**DA/-as above**

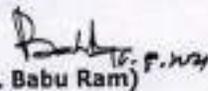
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/157

Dated: 16.8.2021

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar for information and necessary action please.

**DA/-as above**

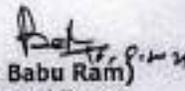
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/158

Dated: 16.8.2021

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Jalandhar for information and necessary action please.

**DA/-as above**

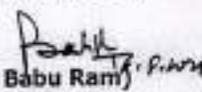
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/159

Dated: 16.8.2021

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Jalandhar for information and necessary action please.

**DA/-as above**

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Minutes of the meeting held with the District level Officers of District Jalandhar regarding finalization of District Environmental Plan prepared for District Jalandhar in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 13.8.2021 at 11:00 AM (through video conferencing).

The following were present during the meeting:

a) **Members of the Monitoring Committee**

Sr. no.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court	Chairman
2.	Sh. Subodh Agrawal, Former Chief Secretary, Punjab	Member
3.	Sant Balbir Singh Seechewal	Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) **The list of the officers, present in the meeting, is as per Annexure-1.**

The Chairman of the Monitoring Committee apprised the officers, present in the meeting, about the orders of Hon'ble National Green Tribunal passed in OA No. 360 of 2018 from time to time w.r.t preparation and finalization of District Environmental Plans of all the districts of the State and execution thereof, which are briefly mentioned as under:

1. The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

**"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by proactive role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier**

**directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).**

2. The Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8 and 9, which are reproduced as under:

7. **From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.**
8. **In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.**
9. **Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh &Ors. vs. State of Punjab &Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi &Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.**

3. The Hon'ble National Green Tribunal in its order dated 5.7.2021 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India &Ors has directed in para no. 19, 20 and 21, which are reproduced as under:

19. **Since the above is a continuous process, it is for the concerned Governments to take initiatives. However, having regard to the significance of the subject, we are of the opinion that further monitoring will be necessary by this Tribunal in the light of compliance status which may be provided on the next date.**
20. **We are unhappy to note that all the States/UTs have not taken the matter as seriously as the subject requires. We hope that the Chief Secretaries of all the States/UTs will provide due attention to the subject in the larger public interest and in the interest of health, safety of the citizens and rule of law to effectuate basis fundamental rights of the citizens.**
21. **Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and**

repeated failures to comply with the earlier directions on the subject, we direct

- Re
- a. Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020, 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.
  - b. The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for
    - i. Waste Management - Municipal Solid, Plastic, Bio- Medical, Electric and Electronic, Hazardous and Construction and Demolition waste
    - ii. Sewage treatment and utilization
    - iii. Water quality – Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,
    - iv. Industries Pollution Control including Industrial clusters
    - v. Air Quality management includes pollution due to dust
    - vi. Regulating mining/ Sand mining
    - vii. Noise pollution
    - viii. Any other issues significant in the area
    - ix. The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District
  - x. Scope for public participation on remedial measures like plantations
  - c. DEPs may also contain mechanism for review at different levels.
    - d. The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.
    - e. All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.
    - f. CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).

In compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India &Ors, the Department of Environment, State of Punjab submitted

District Environmental Plans of all the 22 districts of the State vide email dated 12.3.2021 as directed by the Monitoring Committee in its 1<sup>st</sup> meeting with Chief Secretary, Punjab on 5.2.2021. These District Environmental Plans were examined by the Monitoring Committee and raised observations on the various activities as mentioned in the District Environmental Plans and shared with the State Level Officers in its 2<sup>nd</sup> meeting held on 30.3.2021, which are enumerated as under:

- i) **In most of the towns of the State, unauthorized colonies / residential complex / commercial complex have been developed by the private developers and nobody is taking the responsibility for the management of liquid and solid waste of these unauthorized colonies. In the District Environmental Plans, data is missing about the management of waste from all the 7 thematic areas in the residential colonies / commercial projects developed by development authorities of the State or the residential colonies which have been developed illegally by the private colonizers. Therefore, there is need to cover these areas either independently or under the District in which these colonies fall.**

It was suggested in the meeting that these residential complex / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.

- ii) **In the District Environmental Plans, nothing has been mentioned about management of solid waste in the villages, where lot of solid waste is generated and is disposed of in non scientific manner. It was informed by the department of Local Govt. that for management of solid waste in the villages, the project is covered under Swachh Bharat Mission and activities have been started in this regard. The Department of Rural Development & Panchayats assured to prepare proposal / scheme for management of solid waste in the villages either in cluster form or independently in individual villages.**
- iii) **Information, Education and Communication activities, which are essential part for the management of solid / liquid waste, have been mentioned in the District Environmental Plans but these have not been framed adequately.**
- iv) **For the effective and efficient operation of STPs of the State, operational manual has not been finalized so far inspite the lapse of more than one year. Punjab Pollution Control Board reported that operational manual of STPs is under active consideration and it will be finalized within 15 days.**
- v) **The Hon'ble National Green Tribunal in its order dated 1.6.2020 in OA 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India & Ors, has directed that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every**

level. Therefore, chapter mentioning rain water harvesting structures to be created for harvesting water during excessive rains and remodeling / redevelopment of existing ponds/ water bodies alongwith creation of additional water bodies / water harvesting structures may also be incorporation in the District Environmental Plans.

- vi) Dept. of Environment reported that District Environment Committees have been constituted, whereas, these District Environmental Committees may be constituted in view of the Constitutional Provisions under Article 243 ZD read with Schedules 11 & 12 and Rule 15 of the Solid Waste Management Rules, 2016, wherein, the representative from the Panchayats, local bodies, NGOs and social workers may also be involved. The department of Environment may review the notification issued by the department in view of the Constitutional Provisions under Article 243 ZD.
- vii) Sweeping of road is one of the important component of management of solid waste and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water should be done before sweeping of roads. Efforts may be made to use treated sewage for sprinkling purposes, if available. These facts may be mentioned in the District Environmental Plans.
- viii) For development of plantation along the highways, the concerned departments of State of Punjab may coordinate with the highways authorities.
- ix) In the meeting with District Level Officers of Districts and Jalandhar, Commissioners Municipal Corporation, and Jalandhar have been directed to develop bio-diversity parks along Budha Nallah in and Kala Singhian Drain in Jalandhar area. These aspects may also be added in the plan.
- x) There is need to map the rivers and flood plain zones in the catchment area of rivers of the State. Punjab Pollution Control Board has reported that the matter is under consideration and shall be finalized shortly.
- xi) Lot of sludge is generated during the operation of the sewage treatment plants of the towns and the sludge is not utilized properly. The farmers of nearby fields need to be educated and officers of department of forests may be asked to utilize the secondary sludge of STPs as manure in the fields for agriculture.
- xii) In most of the activities, as mentioned in the District Environmental Plans, timelines for completion of the same have not been mentioned.
- xiii) As per the directions of the Hon'ble National Green Tribunal, in its order dated 19.3.2020 in OA 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others, templates for District Environmental Plans mentioning basic information on 64 action areas using nearly 220 data points, which are essential for framing District Environmental Plans have been given CPCB. All the District Environmental Plans may be modified based on these 220 data points. Therefore, all the District Environmental Plans may have two parts i.e

**District Environmental Plans and Excel Sheet mentioning the details of the 220 data points.**

- xiv) Presently, no system has been developed for management of highly contaminated Faecal sludge generated from the rural area / un-sewered areas and it is disposed off indiscriminately and cause environmental damage, therefore, the Sate Govt. should frame policy / guidelines for the management of the faecal sludge.
- xv) The projects being developed for supply of canal water to the inhabitants of the cities / villages may be completed in a time bound manner.
- xvi) The Dept. of Soil & Water conservation should complete irrigation network to utilize the treated sewage of the towns for irrigation in a time bound manner. The treated sewage may also be utilized for green areas / forests for which department of forest may give proper assistance.

Based on the said observations, the Monitoring Committee had requested the State level Officers as under:

- i) District Environmental Plans for District Ludhiana and Jalandhar may be modified/upgraded incorporating the observations as mentioned above and 220 data points as mentioned in orders of Hon'ble National Green Tribunal by 30.4.2021.
- ii) District Environmental Plans for all the other Districts may also be started modifying / upgrading incorporating the above observations and the same may be completed by 31.5.2021.
- iii) The residential complex / commercial areas developed by the development authorities or illegally developed by the private developers may be covered under the concerned District and accordingly District Environmental Plan of each district may be modified.

Now, the Department of Environment, State of Punjab has submitted revised/ amended/ modified District Environmental Plans (DEPs) of 22 Districts based on the observations of the Monitoring Committee raised in its 2<sup>nd</sup> meeting held on 30.3.2021. Further, Central Pollution Control Board vide its letter No. B-31011-BMW(42.55)/2021/WMD-1 dated 24.5.2021 addressed to the Principal Secretary, Department of Science Technology & Environment has stated that the CPCB has received copy of DEPs for 22 districts of Punjab and upon examining the same, it has been observed that there is scope for improving the same w.r.t. thematic areas, action points and corresponding agency and timelines. It has been further informed that the concerned departments and DMs may be directed to implement the DEPs in time bound manner and action points identified in DEPs may be implemented and DEPs may be improved further to cover all thematic areas. CPCB had also sent indicative templates to improve the DEPs.

District Environment Plan of District Jalandhar, submitted by the Department of Environment, Govt. of Punjab, was discussed by the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, with District level officers of District Jalandhar in the meeting held on 2.7.2021, wherein, the Monitoring Committee has raised certain issues/incompletion w.r.t activities as mentioned in the District Environment Plan of District, which are mentioned in the

minutes of the meeting and the same were conveyed to the Member Secretary, PPCB vide letter No.CMC/2021/1917 dated 5.7.2021 with the request to convey the minutes of the meeting to all the concerned departments to take necessary action on the directions given by the Monitoring Committee on various issues.

**The recommendations made/directions given by the Monitoring Committee in its meeting held on 2.7.2021 with District Level Officers of District Jalandhar on various activities of District Environment Plan, are reproduced as under.**

- 1 **Management of liquid, solid, plastic waste generated by cantonment Boards, BSF and PAP organization and residential colonies developed nearby these organizations.**

Timelines, financial sources and responsible agencies may be mentioned for management of domestic sewage, solid waste and plastic waste generated by Cantonment Board, BSF and PAP and residential colonies developed near these organizations may be added in the District Environment Plan.

- 2 **Verification of data w.r.t quantification and timelines for completion of each activity as mentioned in the District Environmental Plan by the concerned departments.**

The Monitoring Committee has observed that the data w.r.t quantification and timelines for completion of each activity as mentioned in District Environment Plan (DEP) has not been verified by the concerned departments.

**Therefore, the Chairman of the Monitoring Committee directed that data w.r.t quantification and timelines for completion of each activity as mentioned in 7 thematic areas may be verified by the concerned departments and it may be mentioned in the District Environment Plan.**

3. **Management of liquid and solid waste generated by illegal colonies.**

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The data mentioned in the District Environment Plan w.r.t management of liquid and solid waste generated by illegal colonies indicate that 330 illegal colonies under the jurisdiction of JDA, Jalandhar exist, out of which 12 colonies have been regularized. FIR against 79 illegal colonies have been launched, whereas, the application of another 49 illegal colonies for regularization has been rejected by JDA and legal action is under process. Regularization process of 190 illegal colonies is under process.

**The Chairman of the Monitoring Committee directed as under.**

- i) **Though the colonies are illegal but effluent treatment plant for treatment of wastewater and plant for management solid waste need to be provided. Therefore, source of funding, timelines for completion of the projects and responsible agencies may be mentioned in the District Environment Plan.**
- ii) **No residential colony/commercial project may be regularized by the Development authorities of the State till STPs for treatment of wastewater and plants for management of solid waste are installed by the residential colonies / commercial projects.**

**4. Installation of rain water harvesting structures.**

It was informed in the meeting that the Department of Rural, Development and Panchayat has identified 987 ponds, out of which dewatering has been done in 815 ponds and desilting has been completed in 396 ponds, out of 434 ponds.

**The Chairman of the Monitoring Committee apprised the officers about real spirit of the orders of the Hon'ble NGT in OA No. 325 of 2015, wherein, it has been mentioned that the existing ponds / water bodies(not containing wastewater) may be identified and a proper scheme alongwith source of funding and timellines for completion of work of enhancement / remodeling / redevelopment of existing ponds / water bodies and creation of such new ponds/water bodies may be mentioned in the District Environment Plan.**

**5. Canal based water supply to the inhabitants of city / villages of Distt. Jalandhar.**

It was submitted that MC, Jalandhar has started the work of canal based water supply project and will be completed within the stipulated time.

**The Monitoring Committee recommends that the quantity of canal water to be supplied to inhabitants of Jalandhar area, area covered under canal based water supply scheme and timelines for completion of the project may be mentioned in the District Environment Plan.**

**6. Development of Bio Diversity Parks along Kala Singhian Drain.**

It was Informed that the MC, Jalandhar has asked the Executive Engineer of the Municipal Corporation to prepare the plan and execute the project after completion of all the required approvals.

**The Monitoring Committee directed that source of funding, responsible agency and timelines for finalization of tenders, allotment of work and setting up of the Bio Diversity parks may be mentioned in the District Environment Plan.**

**7. Management of sludge generated from STPs.**

It was informed that lot of sludge is generated from the operation of the STPs and the farmers of the nearby fields need to be educated for utilizing the secondary sludge of STP.

**The Monitoring Committee recommends that the capacity of STPs, technology adopted, quantity of sludge generated, mode of disposal of sludge and timelines may be mentioned in the District Environment Plan.**

**8. Sweeping of Roads**

It is mentioned here that the sweeping of roads is one to source of dust pollution and it needs to be controlled effectively. Presently, two road sweeping machines are in operation and these machines have been provided with water sprinklers to suppress the dust emission.

**The Monitoring Committee directed that the frequency of sweeping of roads, use of treated wastewater of STPs for sprinkling purpose to suppress dust may be mentioned in the District Environment Plan.**

**9. Plantation of trees along highways, drains, canals etc.**

It was informed that the work of plantation of trees along highways, drains and canals has been started.

**It was directed the District Forest Officer shall provide adequate number of plants for plantation along roads, drains, nallahs, canals and other areas and the timelines for planting trees along the said areas by the concerned departments may be mentioned in the District Environment Plan.**

**10. Air Quality Management**

It was informed that all the industries have installed air pollution control devices (APCDs) and PPCB is monitoring the performance air pollution control devices from time to time.

**The Monitoring Committee directed that air pollution from the various other sources and the responsible agency to control air pollution may be identified and timelines for control of air pollution from these sources may be mentioned in the District Environment Plan.**

**11. Solid Waste Management**

The data indicate that no timelines for achievement of 100% door to door collection and source segregation of solid waste have been mentioned. Further, timelines, source of funding and responsible agency for construction of adequate number of compost pits and material recovery facilities (MRFs), respectively, for processing 100% of wet and dry waste have not been mentioned in the District Environment Plan.

Similarly, no timelines, sources of funding for providing adequate number of vehicles for collection and transportation of solid waste have been mentioned in the District Environment Plan.

**The Chairman of the Monitoring Committee directed that timelines, source of funding and responsible agencies for constructing adequate number of compost pits, MRFs and GPS enabled compartmentalized vehicles for management of 100% of wet and dry waste may be mentioned in District Environmental Plans.**

**12. Legacy waste treatment**

No timelines, sources of funding and responsible agency / officers for treatment of legacy waste and construction of boundary wall and green belt have been mentioned in the District Environment Plan.

Similarly, no timelines for treatment of leachate generated from legacy waste has been mentioned in the District Environment Plan.

**The Monitoring Committee directed that above said activities alongwith timelines, source of funding and responsible agencies may be mentioned in District Environment Plan.**

### 13. Mining Activity Management

In order to conduct sustainable and scientific sand mining and to avoid illegal sand mining, the following measures may be taken and the same may be mentioned in the District Environment Plan.

- **Flood plain area / river / any other land from where mining is to be done, area under mining, number of mining sites allocated.**
- **Staff strength of enforcement wing to monitor mining sites.**
- **Steps taken to avoid over extraction of sand and indiscriminate sand mining.**
- **Demarcation of mining sites.**
- **GPS enabled vehicles utilized for transportation of mined material.**
- **Allowing one entry and one exit at each mining site and in case there is cluster of mining sites, one entry and one exit gate may be provided for each cluster.**
- **CCTV cameras at all the vulnerable points.**
- **Following sustainable sand mining guidelines, 2016 and enforcement and monitoring guidelines for sand mining, 2020 by the Department of Mining.**

### 13. Management of solid waste in villages

It has been observed that lot of solid waste is generated and disposed of in non-scientific manner from rural areas. The Deptt. of Rural Development & Panchayat assured to prepare proposal / scheme for management of solid waste in the villages either in cluster form or independently in individual village.

**The Monitoring Committee observed that the activities regarding number of villages in the District and quantity of solid waste generated from the villages, source of funding and timelines for management of solid waste may be mentioned in the District Environment Plan. Also, proper plan may be prepared in this regard.**

### 14. Faecal sludge management

No identification has been made for source of generation of septage and faecal sludge, no timelines, source of funding and responsible agencies have been mentioned in District Environmental Plan.

**The Monitoring Committee recommends that timelines, source of funding for 100% treatment of septage and responsible agency may be mentioned in the District Environment Plan.**

### 15. CETP of capacity 0.15 MLD for electroplating industries to be setup at Jalandhar

The Monitoring Committee informed that the project for installation of 0.15 MLD CETP for treatment of electroplating industries has been obstructed by the Human Welfare Association, Jalandhar, who has moved an application in the Hon'ble Punjab and Haryana High Court and the stay order has been granted by Hon'ble Court.

**The Chairman of the Monitoring Committee directed that Chief Environmental Engineer, Jalandhar shall pursue the matter with the Hon'ble Punjab & Haryana High Court through their counsel to get the stay order vacated and get start the work of CETP. The said activity may be added in the District Environment Plan.**

**16. Upgradation of the 5 MLD CETP for treatment of leather tanning industries of Jalandhar**

It was informed that the technology for upgradation of 5 MLD CETP is being finalized and after the availability of necessary funds from Central / State Government, the upgradation work of CETP shall be started.

**The Chairman of the Monitoring Committee directed that source of funding, timelines for finalization of technology; tendering process and starting the work of upgradation of CETP may be mentioned in the District Environment Plan.**

**17. Preparation of irrigation scheme for utilization of treated sewage for irrigation**

It was informed that 9 STPs in District Jalandhar (Jalandhar: 100 MLD, 25 MLD, 25 MLD, 50 MLD and 10 MLD; Phillaur: 2.6 MLD and 3 MLD; Nakodar: 6 MLD and Nurmahal: 2.6 MLD) are in operation and the treated sewage is discharged into drains.

**The Chairman of the Monitoring Committee directed the department of soil & water conservation shall prepare irrigation scheme to utilize treated sewage of 9 STPs, source of funding and timelines for laying of irrigation network may be mentioned in the District Environment Plan. The department of soil & water conservation shall also prepare irrigation scheme for utilization of treated sewage of the towns, whose DPRs have been prepared so that both these projects may be installed and commissioned simultaneously.**

**18. Timelines for completion of various activities as mentioned under 7 thematic areas**

It was informed that as per the directions of the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others, the following 7 thematic areas have been selected where the management of the waste is to be accomplished.

**i) Waste Management Plan:**

- Solid Waste Management
- Plastic Waste Management
- C&D Waste Management
- Bio medical Waste Management
- Hazardous Waste Management
- E-Waste Management

**ii) Water Quality Management**

**iii) Domestic Sewage Management**

**iv) Industrial Waste Management**

- v) **Air Quality Management**
- vi) **Mining Activity Management**
- vii) **Noise Pollution Management**

**The Chairman of the Monitoring Committee observed and directed as under as under:**

- i) **Fresh templates w.r.t preparation of District Environmental Plan and implementation thereof have been received from CPCB vide letter No. B-31011/BMW(42.55)2021/WMD-1 dated 24.5.2021 and the same has been addressed to the Principal Secretary, Department of Science, Technology & environment. These fresh templates provided by CPCB also need to be considered while finalizing the District Environmental Plans.**
- ii) **No timelines for completion of activities, as mentioned in the said waste management areas, have been mentioned and all the information, which is desired to be inserted in the plan need to be provided by the concerned departments so that complete and comprehensive District Environmental Plan of district Jalandhar may be prepared.**
- iii) **District Environmental Plan of district Jalandhar, after incorporating the observations of the Monitoring Committee as mentioned above, shall be submitted on 15.7.2021.**

**19. Other areas for management of liquid and solid waste**

The Monitoring Committee has observed that the following areas w.r.t management of liquid and solid waste has not been mentioned in the District Environmental Plan.

- i) **Management of carcasses in rural areas has not been mentioned.**
- ii) **All the activities as found mentioned in the guidelines/templates issued by CPCB, details regarding timelines, sources of funds (whether under center funded scheme/State funded/private funding system), responsible officers/agencies to execute the said works, may be mentioned in the District Environmental Plan.**
- iii) **The Monitoring Committee has observed that nothing has been mentioned about scientific disposal of RDF to be recovered from the processing of solid waste. The timelines for its scientific disposal may be mentioned in the District Environmental Plan**

**The Chairman of the Monitoring Committee further apprised that the Hon'ble National Green Tribunal in order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India, has directed in Para No. 16 and 21, as under:**

- 16.** On various thematic areas mentioned above, which are expected to be the components of District Environment Plans such as waste management, air pollution, water pollution, protection of eco sensitive areas, protection of rivers, water bodies, conservation of groundwater, use of treated water, rainwater harvesting, preventing dust pollution, noise

pollution etc, this Tribunal has dealt with the issues and finding huge gaps in compliances, issued directions, which include following:

**I. Waste Management:**

- Bio-medical waste: O.A. No. 710/2017, Shailesh Singh vs Sheela Hospital & Trauma Centre, Shahjahanpur & Ors., Order dated 18.01.2021.
- Legacy waste: O. A. No. 519/2019, News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes", Order dated 29.01.2021.
- Hazardous waste: O.A. No. 804/2017, Rajiv Narayan & Anr. v. UOI & Ors., Order dated 29.01.2021.
- Solid Waste Management: O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues, Orders dated 22.07.2019, 28.02.2020 and 14.12.2020.
- E-waste: O.A. No. 512/2018, Shailesh Singh v. State of UP & Ors., Order dated 15.01.2021. Plastic waste: EA No. 13/2019, Central Pollution Control Board v. State of Andaman & Nicobar & Ors., Order dated 08.01.2021.

**II. Rainwater harvesting:** O.A. No. 496/2016, Tribunal on its own motion v. GNCD & Ors., Order dated 22.01.2021.

**III. Water bodies restoration:** O.A. No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi v. UOI & Ors., Order dated 18.11.2020.

**IV. Management of Carcasses:** O.A. No. 465/2019, Kulwinder Singh Sandhu & Ors. v. Ram Murti & Ors., Order dated 15.04.2021.

**V. Management of Dairies:** Original Application No. 46/2018, Nuggehalli Jayasimha v. Government of NCT of Delhi, Order dated 08.10.2020.

**VI. Environmental compliance - Brick kilns:** Original Application No. 1016/2019, Utkarsh Panwar v. Central Pollution Control Board & Ors., Order dated 17.02.2021.

**VII. Sustainable Mining:** O.A. No. 360/2015, National Green Tribunal Bar Association v. Virender Singh (State of Gujarat), Order dated 26.02.2021.

**VIII. Management of Railway siding:** O.A. No. 141/2014, Saloni Singh & Anr. v. UOI & Ors., Order dated 16.03.2021.

**IX. Categorisation for effective monitoring - Red, Orange, Green:** OA 639/2018, Shailesh Singh v. State of Haryana & Ors., Order dated 23.03.2021.

**X. Air pollution control in Non-Attainment Cities:** OA 681/2018, In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15", Order dated 08.04.2021.

**XI. Water Pollution control by preventing discharge of untreated sewage/effluents:** OA 593/2017, Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors. and OA 148/2016, Mahesh Chandra Saxena v. South Delhi Municipal Corporation & Ors., Orders dated 21.09.2020 and 22.02.2021.

**XII. Ground Water Regulation:** OA No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors., Order dated 20.07.2020.

- XIII. Remedying Polluted Industrial Clusters:** OA No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", Order dated 14.11.2019.
- XIV. Restoring Pollution of River Stretches:** OA No. 673/2018, In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB", Orders dated 21.09.2020 and 22.02.2021.
- XV. Controlling Coastal Pollution:** OA No. 829/2019, Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors., Orders dated 21.09.2020 and 22.02.2021.
- XVI. Regulating Pollution by restaurants/hotels/motels/ banquets:** OA No. 400/2017, Westend Green Farms Society v. Union of India & Ors., Order dated 04.02.2021.
- XVII. Preventing Industrial Accidents by safety norms and providing relief to victims:** (i) OA No. 85/2020, Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr., Order dated 03.02.2021 (ii) OA No. 60/2021, In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant", Order dated 11.06.2021 (iii) OA No. 134/2021, In re: News Item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured", Order dated 25.06.2021.
- 21.** Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and repeated failures to comply with the earlier directions on the subject, we direct
- a. Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020, 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.**
  - b. The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for**
    - i. Waste Management - Municipal Solid, Plastic, BioMedical, Electric and Electronic, Hazardous and Construction and Demolition waste**
    - ii. Sewage treatment and utilisation**
    - iii. Water quality - Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,**
    - iv. Industries Pollution Control including industrial clusters**
    - v. Air Quality management includes pollution due to dust**
    - vi. Regulating mining/ Sand mining**
    - vii. Noise pollution**
    - viii. Any other issues significant in the area**
    - ix. The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District**
    - x. Scope for public participation on remedial measures like plantations**
  - c. DEPs may also contain mechanism for review at different levels.**

- d. **The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.**
- e. **All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.**
- f. **CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).**

**List for further consideration on 08.12.2021.**

Thereafter, the District Environmental Plan of District, Jalandhar was taken up for discussion in the meeting being held on 13.8.2021 and some of the important issues, which are yet to be mentioned in District Environmental Plan of District Jalandhar were discussed as under:

**1. Authentication and certification of data mentioned in the District Environmental Plan by the concerned departments**

The Monitoring Committee has observed that the data w.r.t various activities as mentioned in District Environmental Plan has not been authenticated and certified by the concerned departments.

**Therefore, the Monitoring Committee recommends that all the concerned departments may certify their data as true and thereafter the data may be added in the District Environmental Plan.**

**2. Solid Waste Management by Municipal Corporation, Jalandhar.**

The Monitoring Committee as sought report w.r.t quantity of solid waste reaching at Solid Waste dumping site for two days (28.07.2021 & 29.07.2021) from the Chief Environmental Engineer, Jalandhar. As per the information supplied by him 448-491 MT of solid waste has been arrived at solid waste dumping site against the total generation of solid waste in Jalandhar area as 500 MT, which indicate that there is hardly any source segregation of solid waste, whereas, Municipal Corporation, Jalandhar has claimed that source segregation of solid waste is 80%, which seems to be incorrect. Moreover, the photographs of various areas of Jalandhar w.r.t dumping of solid waste at various places, indicate that there was no segregation of solid waste in these area.

**Therefore, the Monitoring Committee recommends as under:**

- i) **Municipal Corporation, Jalandhar shall construct adequate no. of compost pits of adequate capacity to treat whole of the wet waste generated by Municipal Corporation, Jalandhar and the timelines for the same may be mentioned in the District Environment Plan.**
  - ii) **Dry waste generated by the Municipal Corporation, Jalandhar may be treated/ managed at the material recovery facilities.**
- 3. Management of liquid, solid, plastic waste generated by cantonment area, BSF and PAP organization and residential colonies developed nearby these organizations.**
- The Chairman of the Monitoring Committee informed that during the last meeting held on 02.07.2021, the issue with regard to management of solid, liquid and plastic waste generated by cantonment area, BSF and PAP organization and residential colonies

developed nearby these organizations were discussed and it was directed that the timelines, financial sources and responsible agencies for management of domestic sewage, solid waste and plastic waste generated in the above areas may be added in the District Environment Plan. However, no such data has been added in the District Environment Plan.

**Therefore, the Chairman of the Monitoring Committee again directed that timelines, sources of funding and responsible agencies for management of domestic sewage, solid waste and plastic waste generated by Cantonment area, BSF and PAP and residential colonies developed near these organizations may be added in the District Environment Plan.**

**4. Development of bio-diversity parks**

With regard to development of bio-diversity parks along Kala Singhian Drain, Municipal Corporation, Jalandhar has identified 4 sites along Kala Singhian drain and estimate of Rs. 22 lakh has been prepared and the work will be started after the receipt of the grant for the same and timelines for completion of the project has been mentioned 31.03.2022.

**The Chairman of the Monitoring Committee directed that required funds amounting to Rs. 22 lakh for setting up of bio-diversity park may be allocated by the Municipal Corporation, Jalandhar at the earliest and timelines for finalization of tender and allotment of work may be mentioned in the District Environment Plan and the work of development of bio-diversity parks may be completed by 31.03.2022 as mentioned in DEP.**

**5. In-situ bio remediation technology to be setup in the drains carrying untreated sewage and not connected to sewage treatment plants.**

The Monitoring Committee has observed that in some areas of the District, sewerage network is yet to be laid, which has resulted into flowing of untreated wastewater into drains and the same have not been connected with STPs. Therefore, there is urgent need to provide in-situ remediation technology in these drains.

**The Chairman of the Monitoring Committee directed that the activity w.r.t in-situ bio remediation technology to be provided in the drains carrying untreated sewage not connected to STPs, responsible agency and timelines for completion of the technology may be mentioned in the District Environmental Plan.**

**6. Canal based water supply to the inhabitants of city / villages of Distt. Jalandhar.**

It was appraised that the matter regarding completion of canal based water supply project was discussed in the last meeting held on 02.07.2021 and it was directed that the said project may be completed within the stipulated time.

**The Monitoring Committee again recommends that the quantity of canal water to be supplied to inhabitants of Jalandhar area, area covered under canal based water supply scheme and timelines for completion of the project may be mentioned in the District Environment Plan.**

**7. Legacy waste treatment**

As per the District Environment Plan of District Jalandhar, it has been mentioned that the legacy waste treatment project with regard to Municipal Corporation, Jalandhar is being taken under smart city project and the work order has been given to an agency and the same shall be started within 3 months, whereas, in the cases of other MCs, the work of legacy waste treatment has either been started or yet to start.

However, nothing has been mentioned about treatment of leachate generated from the legacy waste and construction of boundary wall and green belt by all MCs in the District Environment Plan.

**The Chairman of the Monitoring Committee directed that the work of legacy waste treatment, leachate treatment and construction of boundary wall and green belt by all the MCs may be completed in a time bound manner and accordingly, timelines, source of funding and the responsible agency may be mentioned in the District Environment Plan.**

**8. Removal of secondary points for collection of solid waste / garbage vulnerable point.**

The photographs of the secondary points / garbage vulnerable points shown by the Monitoring Committee to the District Level Officers indicate that no steps have been taken to remove secondary points/garbage vulnerable points. It was informed that after the removal of secondary points from these areas, these cannot be converted into useful usage like plantation, green belts, sitting places, parks or any other useful usage as the land under these points belongs to private persons and the Municipal Corporation, Jalandhar cannot provide any infrastructures on these points as mentioned above.

**The Monitoring Committee directed that the Municipal Corporation, Jalandhar shall depute the team of its officers/officials to check the secondary points for solid waste collection / garbage vulnerable points on daily basis and these may be removed on the same day. The solid waste lying dumped at these points may be segregated and the wet waste may be treated at compost pits and the dry waste may be sent to Material Recovery Facilities (MRFs) on daily basis.**

**9. Installation of rain water harvesting structures.**

Re  
In the last meeting held on 02.07.2021, the Monitoring Committee was informed that the Department of Rural, Development and Panchayat has identified 987 ponds, out of which dewatering has been done in 815 ponds and desilting has been completed in 396 ponds, out of 434 ponds.

In the earlier meeting held on 2.7.2021, the Chairman of the Monitoring Committee had apprised the officers about real spirit of the orders of the Hon'ble NGT in OA No. 325 of 2015, wherein, it has been mentioned that the existing ponds / water bodies (not containing wastewater) may be identified and proper scheme alongwith source of funding and timelines for completion of work of enhancement / remodeling / redevelopment of existing ponds / water bodies and creation of such new ponds/water bodies for harvesting rain water and recharging ground water may be mentioned in the District Environment Plan.

However, in the District Environment Plan, no data has been mentioned w.r.t number of villages where rain water harvesting structures have been provided/under installation and only table as mentioned in annexure-A has been attached to the District Environment Plan mentioning the timelines for completion of projects covered under phase-1, phase-2 and phase-3 as 06 months after the sanction of funds. As per the data mentioned at Annexure-A, 245 rain water recharging structures shall be provided under phase-1, 225 under phase-2 and 225 under phase-3.

**The Monitoring Committee recommends that the Department of Soil and Water Conservation, Jalandhar shall take up the matter with concerned department for early release of funds, so that the projects may be started at the earliest.**

**10. Sweeping of Roads**

In the last meeting held on 02.07.2021, it was informed by the Municipal Corporation, Jalandhar that two road sweeping machines are in operation and these machines have been provided with water sprinklers to suppress the dust emissions.

**The Monitoring Committee again recommends that the frequency of sweeping of roads, use of treated wastewater of STPs for sprinkling purposes to suppress dust by all the MCs may be mentioned in the District Environment Plan.**

**11. Mining activity Management**

In the District Environment Plan, it has been mentioned under Mining Activity Management Plan, as mentioned at page no. 120, sand mining leases (04 nos.) have been granted. With regard to monitoring of mining activity, it has been mentioned that District Level Task Team is monitoring the mining activity as per Punjab Minor and Mirror Rules. However, nothing has been mentioned about environment clearance compliance by the mining lease holders.

It is mentioned here that the Hon'ble National Green Tribunal in its order dated 26.2.2021 in OA No. 360 of 2015 in the matter of National Green Tribunal Bar Association Vs Virender Singh (State of Gujarat) has referred the guidelines namely Sustainable Sand Mining Management Guidelines, 2016 (**SSMG-2016**) and Enforcement & Monitoring Guidelines for Sand Mining, 2020 (**EMGSM-2020**) in para No. 3 of the said order, wherein, the procedures for seizure and release of vehicles involved in illegal mining, scale of compensation for violation on polluter pays principle, procedure for district survey report and environmental clearance, adverse impact on unscientific/unregulated sand mining and other suggestive additional requirement like Android Based Smart Phones, CCTV cameras, Computer systems, scanning of transport permit, checking of routes, tracking of vehicles and action against illegal excavation and transportation etc. have been mentioned.

**The Monitoring Committee directed that based on the guidelines SSMG-2016 and EMGSM-2020 as mentioned in OA No. 360 of 2015 in its order dated 26.2.2021 in the matter of National Green Tribunal Bar Association Vs Virender Singh (State of Gujarat), mining management activity may be**

**amended accordingly and the same may be mentioned along with timelines for completion of the various activities in the District Environmental Plan.**

#### **12. Noise Pollution Management Plan**

The data mentioned in the District Environment Plan indicate that there is only 01 noise measuring device and no additional noise meter is available for monitoring the ambient noise level monitoring. Sign boards in noise zones have been fixed.

**The Chairman of the Monitoring Committee directed as under:**

- i) **PPCB shall procure more noise monitoring equipments in a time bound manner and the same may be supplied to the concerned departments like Police, Department of Transport as per requirement on return basis to PPCB and concerned Regional Offices of Punjab Pollution Control Board and the said activity may be added in the District Environment Plan.**
- ii) **Department of Transport shall check the use of pressure horns by the vehicles and challans of suitable amount may be imposed on the violators. The said activity may be mentioned in the District Environment Plan.**

#### **13. Management of sludge generated from STPs.**

The Monitoring Committee has observed that lot of sludge is generated from the operation of the STPs and it can be utilized in the agriculture fields as manure and the farmers of the nearby fields may be educated in this regard for utilizing the secondary sludge of STPs.

**The Monitoring Committee recommends that the capacity of STPs, technology adopted, quantity of sludge generated, mode of disposal of sludge may be mentioned in the District Environment Plan and the timelines for starting utilizing sludge generated by STPs may also mentioned in the District Environment Plan.**

#### **14. Air Quality Management**

*H* In the data mentioned in the District Environment Plan, nothing has been mentioned about air pollution caused due to burning of agriculture stubble, solid waste and plastic waste. The Deptt. of Agriculture needs to provide data w.r.t. steps taken / to be taken for providing agriculture implements for management of paddy / wheat straw so as to make sure that there is no stubble burning in the State. Also, nothing has been mentioned about number of challans issued and fine imposed on the violators found burning solid waste and plastic waste.

**The Monitoring Committee recommends as under.**

- i) **In the District Environment Plan, activities conducted / to be conducted by the Deptt. of Agriculture for management of paddy / wheat straw to ensure zero burning of stubble in the State may be added in the District Environment Plan.**
- ii) **The Municipal Corporation/MCs shall continue to make surprise checking/inspection on the individuals regarding burning of solid waste and**

**horticulture waste and fine of suitable amount may be imposed on the violators**

**15. Management of animal carcasses in the rural area**

The carcasses of dead animal are major source of obnoxious odour in the environment which not only create unhealthy environment but also become the source of serious diseases. Therefore, immediate steps are required to be taken for the scientific and environmentally sound disposal of carcasses of dead animals.

The Commissioner, Municipal Corporation, Jalandhar informed that DPR of the project for management of animal carcasses shall be prepared within 01 month and thereafter further steps shall be taken for installation of animal carcasses processing plant.

**Therefore, the Monitoring Committee recommends as under.**

- i) **Municipal Corporation, Jalandhar shall prepare DPR of the project for management of animal carcasses, within 01 month and thereafter further steps shall be taken for development of the project. Other MCs shall also take such steps in a time bound manner.**
- ii) **The timelines, source of funding and responsible agencies may be mentioned in the District Environment Plan.**

**16. Restriction on the use of excess water for domestic purpose**

The Monitoring Committee informed that presently, excess water as compared to the standard water requirement of 135 lpcd is supplied to the inhabitants of Jalandhar area, which results into discharge of excess wastewater and consequently, the capacity of present STPs has become insufficient to treat such huge quantity of wastewater.

**The Monitoring Committee recommends that the MC, Jalandhar shall take necessary steps to supply specified quantity of water to the inhabitants of Jalandhar area, which may not only save the excess abstraction of underground water but also save the energy and requirement of STPs with less capacity, which may also reduce operation and maintaining cost of STPs and less generation of sludge from STPs. The said activity may be added in the District Environment Plan.**

**17. Faecal sludge and septage management**

In the District Environment Plan, no data has been mentioned with regard to number of villages, where faecal sludge and septage management is being carried out or under process or yet to start.

**The Monitoring Committee recommends that timelines and source of funding for 100% treatment of faecal sludge / septage and responsible agency may be mentioned in the District Environment Plan.**

**18. Management of Solid Waste in Villages**

In the District Environment Plan, as mentioned in Annexure-D, the data with regard to funds requirement mentioning the total cost of project, central share, State share, FC share and MGNREGA for each village of District Jalandhar has been mentioned but

nothing has been reported about availability of funds and further action for management of solid waste in the villages.

**The Chairman of the Monitoring Committee directed that the Additional Deputy Commissioner (D) shall submit the timelines and responsible agency for completion of Solid Waste Management activities in the villages as mentioned in Annexure-D and the same may be added in the District Environment Plan.**

**19. Management of liquid and solid waste generated by illegal colonies.**

In the last meeting held on 02.07.2021, the Monitoring Committee had recommended as under:

- i) Though the colonies are illegal but effluent treatment plant for treatment of wastewater and plant for management solid waste need to be provided. Therefore, source of funding, timelines for completion of the projects and responsible agencies may be mentioned in the District Environment Plan.
- ii) No residential colony/commercial project may be regularized by the Development authorities of the State till STPs for treatment of wastewater and plants for management of solid waste are installed by the residential colonies / commercial projects.

From the perusal of the data as mentioned at point 8 (page no. 122), no data has been mentioned about treatment of sewage and management of solid waste by illegal colonies.

**The Monitoring Committee recommends that the timelines, source of funding and responsible agency for treatment of wastewater and Management of Solid Waste of illegal colonies / residential area may be mentioned in the District Environment Plan. Further, as directed in the last meeting held on 02.07.2021, no residential colony/commercial project may be regularized by the Development authorities of the State till STPs for treatment of wastewater and plants for management of solid waste are installed by the residential colonies / commercial projects.**

**20. Plantation of trees along highways, drains, canals etc.**

In the last meeting held on 2.7.2021, it was informed that the work of plantation of trees along highways, drains and canals has been started.

It was directed in the said meeting that District Forest Officer shall provide adequate number of plants for plantation along roads, drains, nallahs, canals and other area and the timelines for planting trees along the said areas by the concerned departments may be mentioned in the District Environment Plan but no such data has been mentioned in the District Environment Plan.

**The Monitoring Committee again directs that District Forest Officer shall provide adequate number of plants for plantation along roads, drains, nallahs, canals and other area and the timelines for planting trees along the said areas**

**by the concerned departments may be mentioned in the District Environment Plan and the same may be mentioned in the District Environment Plan.**

**21. Preparation of irrigation scheme for utilization of treated sewage for irrigation**

In the last meeting held on 2.7.2021, the Chairman of the Monitoring Committee had directed the department of soil & water conservation shall prepare irrigation scheme to utilize treated sewage of 9 STPs, source of funding and timelines for laying of irrigation network may be mentioned in the District Environment Plan. The department of soil & water conservation shall also prepare irrigation scheme for utilization of treated sewage of the towns, whose DPRs have been prepared so that both these projects may be installed and commissioned simultaneously. However, no such data has been mentioned in DEP.

**Therefore, the Monitoring Committee again recommends that the activities as mentioned above alongwith timelines and responsible agency may be entered into District Environment Plan.**

**22. Other observations of the Monitoring Committee on District Environment Plan.**

The Monitoring Committee has also observed as under:

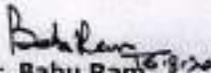
- Data with regard to various activities is missing or have not mentioned properly on some pages of the plan.
- Some columns w.r.t timelines are blank.
- Minor correction at page-49 (iii), mentioning timelines as 31.12.3021, may be corrected as 31.12.2021.
- Timelines for setting up of crushing machinery for C & D waste by all the MCs have not been mentioned.
- Timelines for installation of ETPs by the health care facilities have not been mentioned.
- At Sr. no. 5, (page-116), no details have been mentioned in the inventory of sources of water pollution.
- No steps have been mentioned for protection of flood plain as mentioned at Sr. no. 7 (Page-116)
- In chapter-5 page-118, no details have been mentioned w.r.t installation of OCEMS, flow meters at inlet and outlet of ETPs of the industries.
- With regard to activity as mentioned at Sr. no.5 relating to each MC i.e. access to plastic waste facilities, no timelines have been given.
- No timelines have been given for setting up of plastic waste collection centers.

**After detailed discussion of the issue, the Chairman of Monitoring Committee directed as under:**

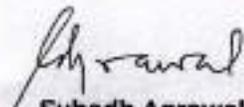
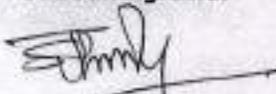
- 1. District Environmental Plan of District Jalandhar may be amended/modified/ recasted in view of the directions given by the Hon'ble National Green Tribunal in para No. 16 and 21 of order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of Indian and Ors and the directions given/recommendation made by the Monitoring Committee during**

its meetings held with State Level Officers on 30.3.2021 and District Level Officers of district Jalandhar on 02.07.2021 and final District Environmental Plan may be submitted by 30.08.2021.

2. The data mentioned by each department w.r.t. various activities relating to them may be authenticated and certified as true by the concerned departments and the same may be mentioned in the District Environmental Plan.
3. All the departments shall appoint their Nodal Officers for the purpose of finalization of District Environment Plan of District Jalandhar and these Nodal Officers shall make their coordination with Chief Environmental Engineer (CEE), PPCB, Jalandhar or any other officer of PPCB, Jalandhar, authorized by CEE on any issue as desired by him.

  
Dr. Babu Ram 16/8/2021

sd/-  
SantBalbir Singh Seechewal

  
Subodh Agrawal  
  
Justice Jasbir Singh,  
Former Judge Punjab and Haryana  
High Court and now as Chairman of  
the Monitoring Committee

**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091  
Email: ceeswm606@gmail.com

To

The Deputy Commissioner,  
Jalandhar.

No. CMC/2021/218

Dated: 30.9.2021

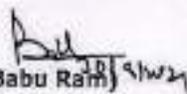
**Subject:** Minutes of the meeting held with District level officers of District Jalandhar and Department of environment, State of Punjab regarding finalization of District Environment Plan prepared for District Jalandhar in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 28.9.2021 at 11:30 AM in the Committee Room, Ground floor, Forest Complex, Sector 68, SAS Nagar.

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Please find enclosed herewith minutes of the meeting held with District level officers of District Jalandhar and Department of environment, State of Punjab regarding finalization of District Environment Plan prepared for District Jalandhar in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 28.9.2021 at 11:30 AM in the Committee Room, Ground floor, Forest Complex, Sector 68, SAS Nagar for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the recommendations made/directions given by the Monitoring Committee w.r.t various activities as mentioned in the District Environmental Plan. Final District Environment Plan of District Jalandhar after making modifications/ amendments as mentioned in the minutes of the meeting held on 28.9.2021 may be submitted to department of Environment, State of Punjab on 10.10.2021 under intimation to the Monitoring Committee.

DA/-as above

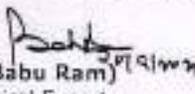
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/219

Dated: 30.9.2021

A copy of the above is forwarded to the Principal Secretary to Govt. of Punjab, Department of Science, Technology and Environment, Chandigarh for information and necessary action please.

DA/-as above

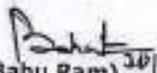
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/220

Dated: 30.9.2021

A copy of the above is forwarded to Shri Pardeep Garg, Additional Director, Department of Environment, MGSIPA, Sector 26, Chandigarh for information and necessary action please.

DA/-as above

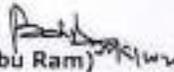
  
(Dr. Babu Ram) 30/9/2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/221

Dated: 30.9.2021

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

DA/-as above

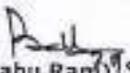
  
(Dr. Babu Ram) 30/9/2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/222

Dated: 30.9.2021

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar for information and necessary action please. He is requested to depute the concerned officers of Punjab Pollution Control Board to make necessary modification/ amendment w.r.t various activities of District Environment Plan and the final District Environment Plan may be submitted to Department of Environment, State of Punjab through Deputy Commissioner, Jalandhar by 10.10.2021 under intimation to the Monitoring Committee.

DA/-as above

  
(Dr. Babu Ram) 30/9/2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/223

Dated: 30.9.2021

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please.

DA/-as above

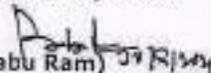
  
(Dr. Babu Ram) 30/9/2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/224

Dated: 30.9.2021

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Jalandhar for information and necessary action please.

DA/-as above

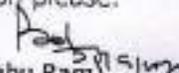
  
(Dr. Babu Ram) 30/9/2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/225

Dated: 30.9.2021

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Jalandhar for information and necessary action please.

DA/-as above

  
(Dr. Babu Ram) 30/9/2021  
Technical Expert,  
Monitoring Committee

Minutes of the meeting held with District level officers of District Jalandhar and Department of environment, State of Punjab regarding finalization of District Environment Plan prepared for District Jalandhar in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said Plan under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee on 28.9.2021 at 11:30 AM in the Committee Room, Ground floor, Forest Complex, Sector 68, SAS Nagar.

The following were present during the meeting:

a) **Members of the Monitoring Committee**

Sr. no.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court	Chairman
2.	Sh. Subodh Agrawal, Former Chief Secretary, Punjab	Senior Member
3.	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) **The list of the officers, present in the meeting, is as per Annexure-1.**

The Chairman of the Monitoring Committee apprised the officers, present in the meeting, about the orders of Hon'ble National Green Tribunal passed in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors from time to time w.r.t preparation and finalization of District Environment Plans of all the districts of the State and execution thereof, which are briefly mentioned as under:

1. The Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8 and 9, which are reproduced as under:
  7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.
  8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.
  9. Vide order dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and

*Re*

execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.

2. The Hon'ble National Green Tribunal in its order dated 5.7.2021 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in para no. 16, 19, 20 and 21, which are reproduced as under:

16. On various thematic areas mentioned above, which are expected to be the components of District Environment Plans such as waste management, air pollution, water pollution, protection of eco sensitive areas, protection of rivers, water bodies, conservation of groundwater, use of treated water, rainwater harvesting, preventing dust pollution, noise pollution etc, this Tribunal has dealt with the issues and finding huge gaps in compliances, issued directions, which include following:

I. Waste Management:

- Bio-medical waste: O.A. No. 710/2017, Shailesh Singh v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors., Order dated 18.01.2021.
- Legacy waste: O. A. No. 519/2019, News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes", Order dated 29.01.2021.
- Hazardous waste: O.A. No. 804/2017, Rajiv Narayan & Anr. v. UOI & Ors., Order dated 29.01.2021.
- Solid Waste Management: O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues, Orders dated 22.07.2019, 28.02.2020 and 14.12.2020.
- E-waste: O.A. No. 512/2018, Shailesh Singh v. State of UP & Ors., Order dated 15.01.2021.
- Plastic waste: EA No. 13/2019, Central Pollution Control Board v. State of Andaman & Nicobar & Ors., Order dated 08.01.2021.

II. Rainwater harvesting: O.A. No. 496/2016, Tribunal on its own motion v. GNCD & Ors., Order dated 22.01.2021.

III. Water bodies restoration: O.A. No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi v. UOI & Ors., Order dated 18.11.2020.

IV. Management of Carcasses: O.A. No. 465/2019, Kulwinder Singh Sandhu & Ors. v. Ram Murti & Ors., Order dated 15.04.2021. 29

V. Management of Dairies: Original Application No. 46/2018, Nugehalli Jayasimha v. Government of NCT of Delhi, Order dated 08.10.2020.

VI. Environmental compliance - Brick kilns: Original Application No. 1016/2019, Utkarsh Panwar v. Central Pollution Control Board & Ors., Order dated 17.02.2021.

- VII. Sustainable Mining: O.A. No. 360/2015, National Green Tribunal Bar Association v. Virender Singh (State of Gujarat), Order dated 26.02.2021.
- VIII. Management of Railway siding: O.A No. 141/2014, Saloni Singh & Anr. v. UOI & Ors., Order dated 16.03.2021.
- IX. Categorisation for effective monitoring - Red, Orange, Green: OA 639/2018, Shailesh Singh v. State of Haryana & Ors., Order dated 23.03.2021.
- X. Air pollution control in Non-Attainment Cities: OA 681/2018, In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15", Order dated 08.04.2021.
- XI. Water Pollution control by preventing discharge of untreated sewage/effluents: OA 593/2017, Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors. and OA 148/2016, Mahesh Chandra Saxena v. South Delhi Municipal Corporation & Ors., Orders dated 21.09.2020 and 22.02.2021.
- XII. Ground Water Regulation: OA No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors., Order dated 20.07.2020.
- XIII. Remedying Polluted Industrial Clusters: OA No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", Order dated 14.11.2019.
- XIV. Restoring Pollution of River Stretches: OA No. 673/2018, In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB", Orders dated 21.09.2020 and 22.02.2021. 30
- XV. Controlling Coastal Pollution: OA No. 829/2019, Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors., Orders dated 21.09.2020 and 22.02.2021.
- XVI. Regulating Pollution by restaurants/hotels/motels/ banquets: OA No. 400/2017, Westend Green Farms Society v. Union of India & Ors., Order dated 04.02.2021.
- XVII. Preventing Industrial Accidents by safety norms and providing relief to victims: (i) OA No. 85/2020, Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr., Order dated 03.02.2021 (ii) OA No. 60/2021, In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant", Order dated 11.06.2021 (iii) OA No. 134/2021, In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured", Order dated 25.06.2021.

19. Since the above is a continuous process, it is for the concerned Governments to take initiatives. However, having regard to the significance of the subject, we are of the opinion that further monitoring will be necessary by this Tribunal in the light of compliance status which may be provided on the next date.
20. We are unhappy to note that all the States/UTs have not taken the matter as seriously as the subject requires. We hope that the Chief Secretaries of all the States/UTs will provide due attention to the subject in the larger public interest and in the interest of health, safety of the citizens and rule of law to effectuate basis fundamental rights of the citizens.
21. Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and repeated failures to comply with the earlier directions on the subject, we direct
- a. Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020, 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.
  - b. The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for
    - i. Waste Management - Municipal Solid, Plastic, Bio- Medical, Electric and Electronic, Hazardous and Construction and Demolition waste
    - ii. Sewage treatment and utilization
    - iii. Water quality – Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,
    - iv. Industries Pollution Control including industrial clusters
    - v. Air Quality management includes pollution due to dust
    - vi. Regulating mining/ Sand mining
    - vii. Noise pollution
    - viii. Any other issues significant in the area
    - ix. The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District
  - x. Scope for public participation on remedial measures like plantations

- c. **DEPs may also contain mechanism for review at different levels.**
- d. **The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.**
- e. **All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.**
- f. **CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).**

After the submission of the District Environment Plans of 22 Districts of State of Punjab, the Monitoring Committee held its 2<sup>nd</sup> meeting with State Level officers on 30.3.2021 and the various directions/recommendations were given/made, which were conveyed to the State Level Officers vide No. CMC/SWM/PB/2021/1709 dated 31.3.2021. Based on the directions given/recommendations made by the Monitoring Committee, Department of Environment, State of Punjab, submitted revised/amended/modified District Environment Plans of 22 Districts. Thereafter, Central Pollution Control Board vide its letter dated 24.5.2021 addressed to the Principal Secretary, Department of Science, Technology & Environment, sent the indicative templates to improve the District Environment Plans.

The District Environment Plan of District Jalandhar, submitted by the Department of Environment, Govt. of Punjab, was discussed by the Monitoring Committee with District Level Officers of district Jalandhar on 2.7.2021 and the Monitoring Committee had raised certain issues/incompletion w.r.t activities as mentioned in the District Environment Plan of district Jalandhar, which were mentioned in the minutes of meeting and the same were conveyed to Punjab Pollution Control Board vide letter no. CMC/2021/1917 dated 5.7.2021. Based on the observations made by the Monitoring Committee, modified District Environment Plan of district Jalandhar was submitted by the Department of Environment. The Monitoring Committee held detailed discussion on revised/amended District Environment Plan of district Jalandhar, in its next meeting held on 13.8.2021 and the recommendations/directions given by the Monitoring Committee were conveyed to the Deputy Commissioner, Jalandhar vide no. CMC/2021/152 dated 16.8.2021.

R Based on the recommendations made/directions given by the Monitoring Committee in its meeting held on 13.8.2021, amended District Environment Plan of District Jalandhar, submitted by Department of Environment, Govt. of Punjab has been taken up for discussion with the District level officers of District, Jalandhar and Department of Environment, Govt. of Punjab in the meeting being held on 28.9.2021 at 11:30 AM.

**The Monitoring Committee held detailed discussion on all the activities as mentioned in following 07 thematic areas.**

1. **Waste management**
  - a) **Solid waste**
  - b) **Biomedical waste**

- c) Construction and demolition waste
  - d) Hazardous waste
  - e) Electronic waste
  - f) Plastic waste
2. Water Quality management
  3. Air quality Management
  4. Domestic sewage management
  5. Industrial wastewater management
  6. Mining activity management
  7. Noise pollution management

The Monitoring Committee in the presence of District level officers of District, Jalandhar and Department of Environment deliberated each activity w.r.t current status, gap and timelines for completion of various activities and raised observations and made further recommendations, which are mentioned as under:

**1. Solid Waste Management**

**i. Preparation of bylaws to comply with Solid Waste Management Rules, 2016**

The Monitoring Committee observed that nothing has been mentioned by some of the Municipal Councils (MCs) of District Jalandhar about preparation of bylaws to comply with Solid Waste Management Rules, 2016 and recommends as under.

**All the MCs of Distt. Jalandhar shall mention the timelines for preparation of bylaws to comply with the Solid Waste Management Rules, 2016 and accordingly, it may be added at Sr. No. (VIII) under the heading Waste Treatment and Disposal.**

**ii. Quantity of legacy waste, treatment of leachate generated from Legacy Waste dump site.**

It was informed that no data w.r.t. quantity of legacy waste generated by each MC has been mentioned. Also, nothing has been mentioned about treatment of leachate generated from the legacy waste dump site of each MC and accordingly, the Monitoring Committee recommends as under.

**In the District Environment Plan under the heading Waste Treatment and Disposal, at Sr. No. 5 (v), the quantity of legacy waste lying dumped at legacy waste dump site of each MC and timelines for installation of effluent treatment plant for treatment of leachate generated at legacy waste dump site of each MC may be mentioned in the District Environment Plan.**

**iii. Providing green belt and boundary wall around legacy waste dump site of each MC.**

Nothing has been mentioned in the District Environment Plan regarding construction of boundary wall and development of green belt around legacy waste dump site and therefore, the Monitoring Committee recommends as under.

**In the District Environment Plan, timelines, source of funding and responsible agency for construction of boundary wall and development of green belt around legacy waste dump site by each MC may be mentioned.**

**iv. Disposal mechanism for RDF, biosoil, C&D waste and inert material**

It was observed that no mechanism, for disposal of RDF, biosoil, C&D waste and inert material generated/to be generated from the bio-remediation of legacy waste by each MC, has been mentioned.

**The Monitoring Committee recommends that the disposal mechanism for RDF, biosoil, C&D waste and inert material by each MC may be mentioned in the District Environment Plan.**

**v. Preventing entry of solid waste into drains/nallahs.**

The perusal of the District Environment Plan, it has been observed that no data has been mentioned about steps to be taken alongwith timelines and responsible agency for taking such steps to prevent entry of solid waste into drains/nallahs.

**Therefore, the Monitoring Committee recommends that steps to be taken alongwith timelines and the responsible agency for preventing entry of solid waste into drains/nallahs by each MC may be mentioned in the District Environment Plan.**

**vi. Management of horticulture waste**

No data has been mentioned regarding management of horticulture waste generated from parks/green belts of each MC.

**The Monitoring Committee recommends that the number of compost pits to be provided alongwith timelines and the responsible agency for management of horticulture waste by each MC may be mentioned in the District Environment Plan.**

**2. Plastic Waste Management**

**i. Quantity of plastic waste generated by MCs and village Panchayat**

The perusal of the data as mentioned at page 67 of District Environment Plan, the quantity of plastic waste generated by 13 MCs is 70.5 TPD, whereas, the quantity of plastic waste generated village panchayats has been mentioned as 103.24 TPD. These facts indicate that said data seems to be incorrect because the generation of plastic waste in urban areas is normally higher than the plastic waste generation by the village panchayats.

**The Monitoring Committee recommends that the data w.r.t. generation of plastic waste by MCs and village panchayat may be reassessed and corrected accordingly.**

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**ii. Access to plastic waste disposal**

The Monitoring Committee was informed that all the MCs have made agreement with M/s Shakti Plastic for collection and processing of plastic waste generated by them.

**The Monitoring Committee noted the action taken by the MCs on the issue.**

**iii. Involvement of brand owners for management of plastic waste**

The Monitoring Committee observed that lot of plastic waste is generated from the food packaging items and these wastes are disposed of indiscriminately and cause damage to the environment by way of choking the drains/ nallahs etc. Thus, its scientific disposal becomes imperative.

The Monitoring Committee recommends that PPCB may organize meetings with the brand owners and MCs and it may be apprised that the scientific disposal of the plastic waste generated from food packaging material is the prime responsibility of the brand owners and according they may engage plastic waste processing facility for final disposal of plastic waste generated by the brand owners and accordingly the said activity alongwith timelines and responsible agency may be entered into the District Environment Plan.

### 3. C&D Waste Management

#### i. Access to C&D waste recycling facility

Municipal Corporation, Jalandhar informed that presently no C&D waste recycling/processing facility exists. However, C&D waste processing plant having capacity of 100 TPD is being setup at Gadampur, Jalandhar.

The remaining 12 MCs have mentioned that sites for collection of C&D waste have been identified and notified and inhabitants of the area re-use C&D waste on their own for various usage.

**The Monitoring Committee desired that timelines and responsible agency for setting up of C&D waste processing facility of capacity 100 TPD may be mentioned in the District Environment Plan.**

#### ii. Usage of recycled C&D waste in non structural concrete, paving blocks, lower layers of road pavements and colonies.

The Monitoring Committee was informed that for usage of recycled C&D waste in non structural concrete, paving blocks, lower layers of road pavements and colonies, the Municipal Corporation, Jalandhar will direct the contractors to use paving blocks in footpaths etc. and seminars on monthly basis are being held regularly.

The other 12 MCs have mentioned that bylaws have been notified about C&D waste recycling and ULBs are promoting these rules from time to time through IEC activities.

**The Monitoring Committee noted the compliance and recommends that the Municipal Corporation, Jalandhar shall mention the timelines for starting the use of paving blocks constructed from recycled C&D waste in footpaths and other roads etc.**

### 4. Bio-medical Waste Management

#### i. Compliance to Bio-medical Waste Management Rules, 2016 by HCFs & CBWTFs

It has been mentioned that compliance to the Bio-medical Waste Management Rules, 2016 by HCFs & CBWTFs is being regularly checked by PPCB during visit to the HCFs and CBWTFs.

**The Monitoring Committee recommends as under.**

- PPCB may check the compliance of Bio-medical Waste Management Rules, 2016 by HCFs & CBWTFs as per the frequency of inspection prescribed by PPCB/Central Pollution Control Board and action against the defaulting HCFs/CBWTF may be taken accordingly.
- PPCB shall decide the authorization applications of HCFs under the provisions of the Bio-medical Waste Management Rules, 2016 in a time bound manner.

## ii. Wastewater treatment

The Monitoring Committee was informed that PPCB has extended the time period for installation ETPs by the HCFs upto 31.3.2022 and further action in the matter is under process.

**The Chairman of the Monitoring Committee has taken a serious view for not installing ETPs by the HCFs and PPCB has extended the time limits two-three times and now the timelines for installation of ETPs by HCFs have been mentioned as 31.3.2022 .**

In view of the above, the Monitoring Committee recommends that all the HCFs, which are required to install ETPs, shall install the same by 31.3.2022 and no time limits may be extended further for installation of ETPs by HCFs. The concept of joining of small HCFs for treatment of their wastewater in the effluent treatment plant of a large hospital existing in the nearby vicinity with suitable treatment charges to be paid to the large hospital may also be explored by PPCB as already directed by the Monitoring Committee in number of meetings.

## iii. Disposal of radioactive material, nuclear medicine, X- Ray films, CT Scan sheets and other equipments using radioactive material.

The Monitoring Committee observed that no data w.r.t. disposal of radioactive material, nuclear medicine, X- Ray films, CT Scan sheets and other equipments using radioactive material, has been mentioned in the District Environment Plan and **accordingly, the Monitoring Committee recommends that the said data along with timelines for disposal of radioactive material, nuclear medicine, X- Ray films, CT Scan sheets and other equipments using radioactive material may be added in the District Environment Plan under the heading Bio-medical Waste Management chapter.**

## 5. Hazardous Waste Management

### i. Training to the workers involved in the management of Hazardous Waste

It has been noted that nothing has been mentioned regarding training to the workers which are involved in the management of Hazardous Waste **and accordingly the Monitoring Committee recommends that trainings may be imparted to the workers which are involved in management of hazardous waste and the said activity may be added in the District Environment Plan.**

### ii. Mechanism to ensure matching of quantity of Hazardous Waste generated by the hazardous waste generating units with the quantity of waste reaching at CHWTDF.

In the District Environment Plan, nothing has been mentioned about mechanism to be adopted/provided to ensure the matching the quantity of hazardous waste generated by the hazardous waste generating units with the quantity of waste reaching at Common Hazardous Waste Treatment and Disposal Facility (CHWTDF).

**The Monitoring Committee recommends that activity w.r.t. mechanism to ensure matching of quantity of hazardous waste generated by the hazardous waste generating units with the quantity of hazardous waste reaching at CHWTDF may be added in the District Environment Plan.**

**6. E-waste management**

**i. Channelization of e-waste to the recycling/dismantling facilities**

It was submitted that in the District Environment Plan, it has been mentioned that no system has been provided to make linkage among stakeholders to channelize e-waste. However, there is need to channelize e-waste either to the recycling facility or dismantling facility.

**The Monitoring Committee recommends that each MC shall construct adequate number of collection centers for collection of e-waste and agreement with the re-cycling or dismantling facility may be made for scientific disposal of e-waste and accordingly the said activity alongwith timelines may be mentioned in the District Environment Plan.**

**ii. Integration of informal sector**

The Monitoring Committee observed that in the District Environment Plan, it has been mentioned that no mechanism exists w.r.t. integration of informal sector.

**The Monitoring Committee recommends that mechanism may be adopted for integration of the informal sector engaged in recycling of e-waste and the said activity may be added in the District Environment Plan.**

**7. Air Quality Management**

**i. Hotspots of air pollution sources and prominent air pollution sources**

The Monitoring Committee was informed that PPCB has engaged the services of IIT, New Delhi for source apportionment study of Jalandhar area and based on the said study, hotspots of air pollution sources and prominent air pollution sources shall be identified and accordingly, appropriate action in the matter may be taken.

**The Monitoring Committee recommends that action taken w.r.t. identification of hotspots of air pollution sources and prominent air pollution sources along with timelines may be mentioned in the District Environment Plan.**

**ii. Plantation of trees along roads, drains, nallahs and canals**

The Chairman of the Monitoring Committee apprised that the concerned departments have already been directed to plant trees along roads, drains, nallahs and canals but no report in this regard has been received so far. Present status w.r.t. plantation of trees along roads, drains, nallahs and canals needs to be mentioned in the District Environment Plan.

**The Monitoring Committee recommends that current status w.r.t. plantation of trees along roads, drains, nallahs and canals, gaps and timelines for plantation of more trees in these areas may be mentioned in the District Environment Plan.**

**iii. Existing roads requiring re-carpeting**

It has been observed that no data has been mentioned in the District Environment Plan w.r.t. existing roads which require re-carpeting so as to attenuate air pollution in the area.

**The Monitoring Committee recommends that existing roads which require re-carpeting may be identified, sources of funds for re-carpeting the same and**

the timelines for completion of said activity, may be mentioned in the District Environment Plan.

iv. **Control of air pollution during burning of agriculture stubble/ residue.**

It was apprised that Department of Agriculture has proposed various kind of machineries to be arranged for management of agriculture stubble generated during wheat/paddy crop harvesting seasons and the same has been mentioned in the District Environment Plan.

The Monitoring Committee noted the data as mentioned in the District Environment Plan and recommends that the machineries as mentioned in DEP may be purchased/procured/arranged in a time bound manner so as to control air pollution from burning of agriculture residue during crop harvesting seasons.

v. **Dissemination of air quality index and installation of display board**

It has been observed that in the District Environment Plan, nothing has been mentioned about dissemination of air quality index and installation of display boards at the appropriate locations.

The Monitoring Committee recommends that air quality index may be disseminated by installing display boards at the appropriate locations and the said activity alongwith timelines for installation of same may be mentioned in the District Environment Plan.

8. **Water Quality Management**

i. **Inventory of water bodies by the departments**

The Monitoring Committee observed that in the District Environment Plan, nothing has been mentioned regarding preparation of inventory of water bodies in the district by the departments, whereas, the inventory of water bodies in the district is required to be prepared by the department of Water Resources and department of Rural Development and Panchayats and the same needs to be mentioned in the District Environment Plan.

The Monitoring Committee recommends that inventory of water bodies may be prepared by the department of Water Resources and department of Rural Development and Panchayats and the said activity along with timelines for preparation of inventory of water bodies in the district may be mentioned in the District Environment Plan.

ii. **Quality of water bodies in the district**

In the District Environment Plan, it has been mentioned that PPCB is carrying out the monitoring of water bodies of the district, whereas, no such data has been mentioned in the District Environment Plan.

The Monitoring Committee recommends that PPCB shall monitor the quality of water bodies in the district and the data w.r.t various parameters may be mentioned in the District Environment Plan.

iii. **Protection of flood plains/rivers**

Under the said activity, it has been mentioned that action plan for clean river Sutlej has already been prepared by PPCB and regular monitoring of the same is being done through monthly progress report.

**The Monitoring Committee clarified that steps to be taken for mapping and protection of flood plains and rivers need to be mentioned under the said activity and accordingly, it may be modified and mentioned in the District Environment Plan.**

iv. **Enhancement of capacity of existing ponds/water bodies**

It was apprised that the Hon'ble National Green Tribunal vide its order dated 1.6.2020 in OA No. 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India & Ors, has directed in para No.6 that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures.

Accordingly, there is need to create additional water bodies and enhancing the capacity of existing ponds/water bodies in the District for harvesting excess rain water.

**The Monitoring Committee recommends that said activity mentioning timelines, source of funding and the responsible agency may be added in the District Environment Plan.**

v. **Supply of canal water to the inhabitants of Jalandhar area**

It was informed that scheme for supplying canal water to the inhabitants of Jalandhar area has been prepared and the same shall be completed by September, 2023.

**The Monitoring Committee recommends that the activity w.r.t supply of canal water to the inhabitants of the Jalandhar area along with timelines may be added in the District Environment Plan.**

vi. **Complaint redressal system**

In the District Environment Plan, it has been mentioned that Punjab Pollution Control Board has awarded the work of development web based public grievances management and redressal portal for Punjab to NIC, New Delhi and the project was to be completed within 02 months but due to lock down situation in the State, the same was extended and now NIC has handed over the app for trial run to Punjab Pollution Control Board and the same has been completed successfully and now it shall be made operational within 01 month.

**The Monitoring Committee noted the compliance and recommends that the complaint redressal system as a developed by NIC, New Delhi may be made operational by 31.10.2021 and the same may be mentioned in the District Environment Plan.**

## 9. Domestic Sewage management

### i. Setting up of Real Time Water Quality Monitoring Station (RTWQMS)

The Monitoring Committee observed that no data has been mentioned w.r.t setting of the RTWQMS and desired that the said activity, timelines and the responsible agency may be added in the District Environment Plan.

### ii. Stopping unauthorized discharges into drains

The Monitoring Committee has observed that no data regarding unauthorized outlets carrying wastewater and falling into drains has been mentioned in the District Environment Plan.

**The Monitoring Committee recommends that the said activity, timelines and responsible agency may be added in the District Environment Plan.**

### iii. Installation of in-situ remediation technology in the drains carrying untreated sewage and not connected to STPs.

It was apprised by the Chairman of the Monitoring Committee that the Hon'ble National Green Tribunal in its order dated 6.12.2019 in OA No. 673 of 2018 (mentioned in order dated 6.12.2019 uploaded on 12.12.2019 in OA No. 916 of 2018) had issued directions that 100% treatment of sewage may be ensured as directed by the Tribunal vide order dated 28.08.2019 in O.A No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of States/UT's will be liable to pay compensation as directed vide order dated 22.08.2019 in case of river Ganga i.e. Rs. 5 lakh per month per drain for default in in-situ remediation and Rs. 5 lakh per STP for default in commencement of setting up of the STP. The timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed.

**Therefore, the Monitoring Committee recommends that in-situ remediation technology may be set up in the drains carrying untreated sewage and not connected to STPs in a time bound manner and the said activity may also be added in the District Environment Plan.**

### iv. Management of liquid and solid waste by the illegal colonies in District Jalandhar

The Monitoring Committee has observed that in the DEP, it has been mentioned that in District Jalandhar, 330 illegal colonies have been identified which generate 1.85 MLD sewage and 10.2 TPD solid waste in proportion to present population (15.63%). There is proposal to install STPs at various locations with total capacity of STPs as 11.84 MLD but no proposal/scheme alongwith timelines have been mentioned w.r.t management of solid waste. The timelines for laying of sewerage network, installation of STPs and solid waste management have been mentioned as T+2 years.

**The Chairman of the Monitoring Committee took a serious view for not taking timely action by JDA for restricting the growth of such illegal colonies without**

installation of STPs and solid waste management systems and directed that particular timelines for installation of STPs and solid waste management plants for management of sewage and solid waste generated by these illegal colonies may be mentioned in DEP.

iv. **Installation of ETP and biogas plant for Jamsheer dairy complex**

The Monitoring Committee has observed that in the District Environment Plan, nothing has been mentioned regarding installation of ETP and biogas plant for the management of wastewater and cow dung generated from Jamsheer Dairy complex.

**The Monitoring Committee recommends that the activity w.r.t installation of Effluent Treatment Plant and biogas plant for Jamsheer Dairy complex, timelines, source of funding and responsible agency may be added in the District Environment Plan.**

v. **Shifting of scattered dairies**

It has been observed that in the District Environment Plan, nothing has been mentioned about shifting of scattered dairies of Jalandhar area.

**Therefore, the Monitoring Committee recommends that activity w.r.t shifting of scattered dairies, timelines and responsible agency may be added in the District Environment Plan.**

vi. **Comprehensive plan for installation of flow meters at various locations on water supply network to ensure restricted supply to reduce wastewater generation.**

The Monitoring Committee informed that in number of meetings, it has been apprised that there is need to control the domestic water supply to be given to the inhabitants of the Jalandhar area so that the quantity of wastewater may be reduced and the existing capacity of STPs may be capable to take care of domestic sewage discharge of the town.

**The Monitoring Committee recommends that a comprehensive plan for installation of flow meters at various locations on water supply network to ensure restricted supply to reduce wastewater generation in the town may be prepared and the timelines for its implementation and responsible agency for the same may be added in the District Environment Plan.**

vii. **Utilization of treated sewage for irrigation and other usages**

The Department of Soil and Water conservation informed that schemes for utilization of treated sewage for irrigation have been prepared and for some town, these schemes have been implemented.

**The Monitoring Committee recommends that irrigation schemes, mentioning the command area, source of funding and timelines for installation of the same for utilization of treated sewage of STPs of all the town of the District, may be prepared and added in the District Environment Plan.**

viii. **Usages of secondary sludge as manure in the agriculture fields and parks/green areas.**

The Monitoring Committee has observed that lot of secondary sludge after its decanting/dewatering through centrifuging system is generated from the STPs based on aerobic biological treatment system and presently, few quantity of the secondary sludge is utilized as manure in the parks/green areas and agriculture fields by the farmers.

The Monitoring Committee recommends that a detailed scheme/proposal for utilization of secondary sludge as manure in the agriculture fields and parks/green areas may be prepared and accordingly it may be added in the District Environment Plan.

**10. Industrial wastewater management**

- i. **Installation of CETP/upgradation of existing CETP of capacity 5 MLD for leather complex, Jalandhar.**

The Monitoring Committee has observed that in the District Environment Plan, the activities w.r.t installation of CETP for treatment of effluent from electroplating industries of Jalandhar area and upgradation of existing CETP of capacity 5 MLD for leather complex, Jalandhar are missing and the same may be mentioned in the District Environment Plan which may include timelines, source of funding and the responsible agency.

- ii. **Installation of OCEMS, CCTV cameras, flow meter at the inlet and outlet of ETPs**

The Monitoring Committee has observed that nothing has been mentioned about installation of OCEMS, CCTV cameras, flow meter at the inlet and outlet of ETPs of the industries and desired that the said activity along with timelines and responsible agency may be added in the District Environment Plan.

- iii. **Sealing of closed boxes for OCEMS**

Nothing has been mentioned about sealing of closed boxes installed for OCEMS, whereas, the Monitoring Committee has shown its concern for sealing of the same to avoid its tempering.

The Monitoring Committee recommends that the said activity, timelines and responsible agency may be added in the District Environment Plan.

**11. Mining management**

The Monitoring Committee has observed that the Hon'ble National Green Tribunal in its order dated 26.2.2021 in OA no. 360 of 2015 in the matter of National Green Tribunal Bar Association Vs Virender Singh has passed the detailed order mentioning Sustainable Sand Mining Guidelines, 2016 (SSMG,2016) and Enforcement and Monitoring of Sand Mining Guidelines, 2016 (EMSMG,2020) and various steps like geo fencing, surveillance through UAB/remote sensing, installation of check posts and use of computer and Android Mobile telephone facilities to check the movement of the vehicles carrying mined material. The methods of calculation of environmental compensation and imposition of penalty have also been mentioned in the said order.

The Monitoring Committee recommends that the activities/action points as mentioned in order dated 26.2.2021 in OA no. 360 of 2015 of the Hon'ble National Green Tribunal w.r.t mining management may also be added in the District Environment Plan.

**12. Noise Pollution management**

- i. **Noise level monitoring**

It was informed that 01 noise level meter is available with Punjab Pollution Control Board in the District and no noise level meter is available with police Department or

Urban Local Bodies. There is requirement of 30 noise level meters for urban areas and 02 noise level meters are required for rural areas by the Police Department.

**The Monitoring Committee noted the observations and recommends that the Department of Police may procure adequate no. of noise level meters for urban and rural areas in a time bound manner and timelines for the same may be mentioned in the District Environment Plan.**

**ii. Marking noise zones in the area**

The Monitoring Committee observed that in the District Environment Plan, nothing has been mentioned regarding noise zones in the area.

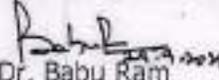
**The Monitoring Committee recommends that the concerned Departments shall mark noise zones in the District and the same may be mentioned in the District Environment Plan.**

**iii. Checking of pressure horns**

It was informed that Police Department has issued the challans to the vehicles using pressure horns.

**The Monitoring Committee recommends that the activity w.r.t checking on use of pressure horns in the vehicles may be added in the District Environment Plan.**

13. DEP of Distt. Ludhiana by and large is in consonance with the format sent by CPCB accept minor changes indicated separately through Whatsapp message dated 30.9.2021. DEPs of other districts may be prepared on the same pattern.

  
Dr. Babu Ram

sd/  
Sant Balbir Singh Seechewal

  
S.C. Agrawal

  
Justice Jasbir Singh  
Former Judge, Punjab and Haryana  
High Court and as Chairman of the  
Monitoring Committee

**Annexure-1**

**Attendance sheet**

Holding meeting on 28.9.2021 at 11:30 AM in the Committee Room, Ground Floor, Forest Complex, Sector 68, SAS Nagar regarding finalization of District Environment Plan of District Jalandhar submitted in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and timelines mentioned therein for completion of various activities of the said plan.

Sr.no	Name & Designation	Department	Mobile no.	Email	Signatures
1.	Anita Doshi JC, MC, Jalandhar.	MC, Jalandhar	9417109909		
2.	Dr. Suresh Kishan Att Health Officer	M.C. Jal	9872433888	Commis@punjab.gov.in mco@gmail.com healthofficer.mcy@gmail.com	
3.	Tajinder Kumar SSE	PPCB	987895058	teeppcbjil@gmail.com	
4.	Jatinder Soni, AEE	PPCB	8146662551	eehojalandhar@gmail.com	
5.	Vansu Kumar JEE	PPCB	7087992522	vansukumarppcb@gmail.com	
6.	Jaspal Singh ASP	Punjab Agric	9517987118	DSPPHJalrural@gmail.com	
7.	Yadwinder Singh	JDA, Jal	9779918189	dephydajal@gmail.com	
8.	Poonam Kaur	JDA Jal	836019058	- same -	
9.	G.P. Singh	PWSB-DIV-2 Jalandhar	964670136	cedjpal Punjab.gov.in	
10.	Sudhir Kumar Dy. CEO	Compt Bond Jalandhar	9837891089	sudhir22170@gmail.com	
11.	Tarsem Lal Jen (PA)	Panchyok Raj	9465785783	xemfoppr@gmail.com	
12.	Lekhainderpal S/O	panchok Raj	9872594794	xemfoppr@gmail.com	
13.	Subhash Arora	ACP/MPV C.P. JAL	9464283019	Arora0911@gmail.com	
14.	Arjunwinder Singh	CAO Jal. (Agri Dept)	9815972507	CAO181Jalandhar@gmail.com	
15.	Hitaranjan	D.S.C.O.20 Soil Conservation	9417154300	Siddhar. Jha @Ph. Govt Jal	
16.	Jaspreet Singh	AD(IA) Jalandhar	54654 13084	Ated.jal@gmail.com	
17.	Pawanpreet Kaur Jahal	8880 Rural Develop.	81466-83 829	ddpojal.@ gmail.com	
18.	Gurtej Singh Garda	Water Person Dept.	984672496	yanjedy@gmail.com	
19.	Satinder Kaur	M.C. Jalandhar	9646046223		
20.	Rajneesh Dogra	M.C. Jalandhar	9872012644		

21.					
22.	Mandini Singh	XEN M.C. Jd.	99152 22028		M
23.	Pardeep Garg	Additional Director/PECC	98551- 66022		Wang
24.	Jithn	AE, DELL	—		Wang
25.	Adarsh K. Sharma	E.O.O/C ADC (UD)	94174 59448	eoadarsh@gmail	AG
26.	Hemant Jain	ADC (UD)	98355004		Jain
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## OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal  
in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other  
Environmental issues.

(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
Sector 68, SAS Nagar) Tel. No. 0172-2298091  
Email: ceccswm606@gmail.com

To

The Principal Secretary to Govt. of Punjab,  
Department of Science, Technology & Environment,  
Chandigarh.

No. CMC/2021/458

Dated: 18.11.2021

**Subject: Finalization and uploading of District Environment Plans of all the Districts of State of Punjab in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 in OA no. 360 of 2018 in the matter of Shree Nath Sharma VS. Union of India & ors on the website.**

It is submitted that the Hon'ble National Green Tribunal in its last order dated 5.7.2021 in OA no. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors has directed in para no. 21, which is reproduced as under.

### Para no. 21

Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and repeated failures to comply with the earlier directions on the subject, we direct

- a. Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020, 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.
- b. The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for
  - i. Waste Management - Municipal Solid, Plastic, BioMedical, Electric and Electronic, Hazardous and Construction and Demolition waste
  - ii. Sewage treatment and utilization
  - iii. Water quality - Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,
  - iv. Industries Pollution Control including industrial clusters
  - v. Air Quality management includes pollution due to dust
  - vi. Regulating mining/ Sand mining
  - vii. Noise pollution
  - viii. Any other issues significant in the area
  - ix. The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District.
  - x. Scope for public participation on remedial measures like plantations
- c. DEPs may also contain mechanism for review at different levels.

- d. The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.
- e. All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.
- f. CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).

**List for further consideration on 08.12.2021.**

In compliance to order dated 29.1.2021, the Monitoring Committee, constituted by Hon'ble National Green Tribunal in OA no. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors, held its 1<sup>st</sup> and 2<sup>nd</sup> meeting with State Level Officers of State of Punjab on 5.2.2021 and 30.3.2021, respectively. The minutes of the 2<sup>nd</sup> meeting held with State Level Officers of State of Punjab on 30.3.2021 is enclosed as per **Annexure-1**, the concluding para of which is reproduced as under.

**After detailed discussion on all the above points and action plans prepared for various Districts, it was directed by the Chairman of the Monitoring Committee as under:**

- a) District Environmental Plans for District Ludhiana and Jalandhar may be modified / upgraded incorporating information as mentioned above and 220 data points as mentioned in orders of Hon'ble National Green Tribunal by 30.4.2021.
- b) District Environmental Plans for all the other Districts may also be started modifying / upgrading incorporating the above information and the same may be completed by 31.5.2021.
- c) The residential complex / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.
- d) In the next meeting, the Dept. of Soil & Water Conservation and Dept. of Forests may be invited in meeting.

*rl*  
The indicative template for preparation of District Environment Plan of various Districts, was sent by Central Pollution Control Board in the month of May, 2021. Based on the indicative template sent by Central Pollution Control Board and observations of the Monitoring Committee earlier raised in its 2<sup>nd</sup> meeting held on 30.3.2021, the Monitoring Committee in the first phase took the District Environment Plans of District Ludhiana and Jalandhar for their examination and finalization of the same so that the District Environment Plans of the other Districts may be got prepared on the same pattern. The District Environment Plan of District Jalandhar was examined by the Monitoring Committee in its meeting held on 2.7.2021, 13.8.2021 and 28.9.2021 and the minutes of the meetings held with the District Level Officers of District Jalandhar were conveyed to the Deputy Commissioner, Jalandhar vide letter no. CMC/2021/1917 dated 5.7.2021, No. CMC/2021/152 dated 16.8.2021 and No. CMC/2021/221 dated 30.9.2021, respectively. Similarly, the District Environment Plan of District Ludhiana was scrutinized and examined by the Monitoring Committee in its meeting held with the District Level Officers of District Ludhiana on 25.6.2021, 5.8.2021 and 9.9.2021 and minutes of the

meeting were conveyed to the Deputy Commissioner, Ludhiana vide No. CMC/2021/55 dated 28.6.2021, No. CMC/2021/144 dated 10.8.2021 and No. CMC/2021/90 dated 9.9.2021, respectively.

Further, the Monitoring Committee vide its letter no. CMC/2021/229 dated 4.10.2021 has informed the Member Secretary, Punjab Pollution Control Board and all the Concerned Departments and District Level Officers as under:

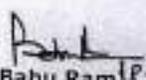
**"The District Environment Plan of District Ludhiana by and large is in consonance with format sent by Central Pollution Control Board except minor changes indicated separately through whatsapp message dated 30.9.2021. The District Environment Plans of other Districts may be prepared on the same pattern".**

The scheduled for submission of finalized District Environment Plans of various Districts of State of Punjab to the Monitoring Committee was sent vide letter no. CMC/2021/229 dated 4.10.2021 (**Annexure-2**).

The Monitoring Committee has held separate meetings with the District Level Officers of each of the 23 Districts of State of Punjab, wherein, the District Environment Plans, submitted by Department of Environment, State of Punjab/ Regional Offices of Punjab Pollution Control Board in consultation with Deputy Commissioner of various Districts, were examined by the Monitoring Committee and the observations /recommendations raised/made by the Monitoring Committee, were conveyed to your office under intimation to the concerned State Level Officers, District Level Officers and Regional Officers of Punjab Pollution Control Board through the minutes of the meetings. The table, mentioning the date of meetings held with the District Level Officers of the concerned Districts/State Level Officers, number and date vide which minutes of the meeting were sent to your office under intimation to all the Concerned Departments and Deputy Commissioners of the concerned Districts is enclosed as per **Annexure-3**.

Therefore, in compliance to Order dated 05.07.2021 in O.A. no. 360 of 2018 as mentioned in para 21, the Chairman of the Monitoring Committee has desired that the concerned officer of Department of Environment, State of Punjab may be directed to upload the finalized District Environment Plans of all the 23 Districts, on website immediately under intimation to the Monitoring Committee.

DA/-as above

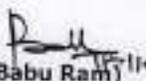
  
(Dr. Babu Ram) P-11-2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/459

Dated: 18.11.2021

A copy of the above is forwarded to the Chief Secretary, State of Punjab for information and necessary action please.

DA/-as above

  
(Dr. Babu Ram) P-11-2021  
Technical Expert,  
Monitoring Committee

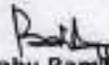
Endst. No. CMC/2021/460

Dated: 18.11.2021

A copy of the above is forwarded to Sh. Pardeep Garg, Additional Director, Department of Environment, Sector-26, Chandigarh. He is requested to direct the concerned officer of

Department of Environment to upload the finalized District Environment Plans of all the 23 districts on the website immediately and information in this regard may be sent to CPCB.

DA/-as above

  
(Dr. Babu Ram) 11-11-21  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/461

Dated: 18.11.2021

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action. He is requested to issue directions to all the Environmental Engineers of Regional Offices, PPCB to submit the finalized District Environment Plan of 23 district of the State, to the Department of Environment, State of Punjab, immediately under intimation to the Monitoring Committee. He is also requested to direct the concerned officer of PPCB to assist the Department of Environment, State of Punjab for uploading the District Environment Plans of 23 districts of State of Punjab on website immediately.

DA/-as above

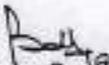
  
(Dr. Babu Ram) 11-11-21  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/462

Dated: 18.11.2021

A copy of the above is forwarded to the Deputy Commissioners of all the districts of State of Punjab for information and necessary action please. He is requested to get finalize the District Environment Plan of the districts from the concerned officers after making necessary amendments/ modifications in the District Environment Plan based on the observations/ recommendations made by the Monitoring Committee during its meetings with District level officer and the same may be sent to Department of Environment, State of Punjab immediately for uploading the same on website.

DA/-as above

  
(Dr. Babu Ram) 11-11-21  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/463

Dated: 18.11.2021

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Offices, Patiala, Amritsar, Bathinda, Faridkot, Fatehgarh Sahib, Batala, Hoshiarpur, Jalandhar-I/II, Ludhiana-I/II/III/IV, Rupnagar, SAS Nagar and Sangrur for information and necessary action please. They are requested to amend/ modify the District Environment Plans of the districts falling under their jurisdiction based on the observations/recommendations made by the Monitoring Committee during its meetings with the district level officers of all the 23 districts and these District Environment plans be sent to the Department of Environment, State of Punjab immediately under intimation to the Monitoring Committee. It shall also be ensured that the District Environment Plan of all the districts may be uploaded immediately in compliance to order dated 05.07.2021 of Hon'ble National Green Tribunal in O.A. 360 of 2018 in the matter of Shree Nath Sharman Vs Union of India and Ors.

DA/-as above

  
(Dr. Babu Ram) 11-11-21  
Technical Expert,  
Monitoring Committee

Ameresue - 1

## OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in Original Application

no.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,

Sector 68, SAS Nagar) Tel. No. 0172-2298091

Email: ceccswm606@gmail.com

To

The Secretary to Govt. of Punjab,  
Department of Science, Technology & Environment,  
Chandigarh.

No. CMC/SWM/PB/2021/1709

Dated: 31.3.2021

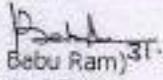
**Subject:** Minutes of the meeting held with State Level Officers w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Punjab and execution thereof under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal, on 30.3.2021 at 11.00 AM in the Committee Room, 2<sup>nd</sup> floor, MGSIPA, Sector 26, Chandigarh.

.....

Please find enclosed herewith minutes of the meeting held with State Level Officers w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Punjab and execution thereof under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal, on 30.3.2021 at 11.00 AM in the Committee Room, 2<sup>nd</sup> floor, MGSIPA, Sector 26, Chandigarh for your information and necessary action please.

It is requested that the concerned officer of the department may be directed to convey the minutes of meeting to all the concerned departments with the request to take necessary action on the directions given by the Monitoring Committee on the points relating to their departments and modify / revise the District Environmental Plans of all the districts Accordingly.

DA/-As above

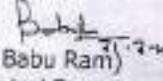
  
(Dr. Babu Ram)<sup>31.3.2021</sup>  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/1710

Dated: 31.3.2021

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, for information and necessary action please.

DA/-As above

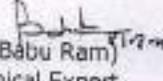
  
(Dr. Babu Ram)<sup>31.3.2021</sup>  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/1711

Dated: 31.3.2021

A copy of the above is forwarded to Sh. Pardeep Garg, Additional Director, Department of Environment, MGSIPA, Sector 26 Chandigarh for information and necessary action please.

DA/-As above

  
(Dr. Babu Ram)<sup>31.3.2021</sup>  
Technical Expert,  
Monitoring Committee

Minutes of the meeting held with State Level Officers w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Punjab and execution thereof under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal, on 30.3.2021 at 11.00 AM in the Committee Room, 2<sup>nd</sup> floor, MGSIPA, Sector 26, Chandigarh.

The following were present during the meeting:

A) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court	Chairman
2.	Sh. S.C. Agrawal, IAS, Former Chief Secretary, Punjab	Senior Member
3.	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

The list of the officers, present in the meeting, is as per Annexure-1.

The Chairman of Monitoring Committee apprised the officers, present in the meeting, about the various orders of Hon'ble National Green Tribunal w.r.t preparation of District Environmental Plan for the protection of Environment, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".*

- 2) The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

*"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District*

*Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. 10 This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-not@gov.in](mailto:judicial-not@gov.in)".*

- 3) Further, the Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8, 9 and 10, which are reproduced as under:

7. *From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.*
8. *In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.*
9. *Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.*
10. *We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High 17 Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before*

needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every level. Therefore, chapter mentioning rain water harvesting structures to be created for harvesting water during excessive rains and remodeling / redevelopment of existing ponds / water bodies alongwith creation of additional water bodies / water harvesting structures may also be incorporation in the District Environmental Plans.

- vi) Dept. of Environment reported that District Environment Committees have been constituted, whereas, these District environmental Committees may be constituted in view of the Constitutional Provisions under Article 243 ZD read with Schedules 11 & 12 and Rule 15 of the Solid Waste Management Rules, 2016, wherein, the representative from the Panchayats, local bodies, NGOs and social workers may also be involved. The department of Environment may review the notification issued by the department in view of the Constitutional Provisions under Article 243 ZD.
- vii) Sweeping of road is one of the important component of management of solid waste and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water should be done before sweeping of roads. Efforts may be made to use treated sewage for sprinkling purposes, if available. These facts may be mentioned in the District Environmental Plans.
- viii) For development of plantation along the highways, the concerned departments of State of Punjab may coordinate with the highways authorities.
- ix) In the meeting with District Level Officers of Districts Ludhiana and Jalandhar, Commissioners Municipal Corporation, Ludhiana and Jalandhar have been directed to develop bio-diversity parks along Budha Nallah in Ludhiana and Kala Singhian Drain in Jalandhar area. These aspects may also be added in the plan.
- x) There is need to map the rivers and flood plain zones in the catchment area of rivers of the State. Punjab Pollution Control Board has reported that the matter is under consideration and shall be finalized shortly.
- xi) Lot of sludge is generated during the operation of the sewage treatment plants of the towns and the sludge is not utilized properly. The farmers of nearby fields need to be educated and officers of department of forests may be asked to utilize the secondary sludge of STPs as manure in the fields for agriculture.
- xii) In most of the activities, as mentioned in the District Environmental Plans, timelines for completion of the same have not been mentioned.
- xiii) As per the directions of the Hon'ble National Green Tribunal, in its order dated 19.3.2020 in OA 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others, templates for District Environmental Plans mentioning basic information on 64 action areas using nearly 220 data points, which are essential for framing District Environmental Plans have been given CPCB. All the District Environmental Plans may be modified based on these 220 data points. Therefore, all the District Environmental Plans

*30.04.2021 by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination".*

The Monitoring Committee has to submit its status report w.r.t preparation of District Environmental Plan and execution thereof to the Hon'ble National Green Tribunal by 15.4.2021 and next of hearing before the Hon'ble National Green Tribunal is on 11.5.2021.

At the outset of the meeting, the Chairman of the Monitoring Committee appreciated the efforts made by the various departments of State of Punjab for preparing District Environmental Plans for all the 22 Districts of the State.

It was informed that the Monitoring Committee has perused District Environmental Plans and has made the following observations.

- i) In most of the towns of the State, unauthorized colonies / residential complex / commercial complex have been developed by the private developers and nobody is taking the responsibility for the management of liquid and solid waste of these unauthorized colonies. In the District Environmental Plans, data is missing about the management of waste from all the 7 thematic areas in the residential colonies / commercial projects developed by development authorities of the State or the residential colonies which have been developed illegally by the private colonizers. Therefore, there is need to cover these areas either independently or under the District in which these colonies fall.

It was suggested in the meeting that these residential complex / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.

- ii) In the District Environmental Plans, nothing has been mentioned about management of solid waste in the villages, where lot of solid waste is generated and is disposed of in non scientific manners. It was informed by the department of Local Govt. that for management of solid waste in the villages, the project is covered under Swachh Bharat Mission and activities have been started in this regard. The Department of Rural Development & Panchayats assured to prepare proposal / scheme for management of solid waste in the villages either in cluster form or independently in individual villages.
- iii) Information, Education and Communication activities, which are essential part for the management of solid / liquid waste, have been mentioned in the District Environmental Plans but these have not been framed adequately.
- iv) For the effective and efficient operation of STPs of the State, operational manual has not been finalized so far inspite the lapse of more than one year. Punjab Pollution Control Board reported that operational manual of STPs is under active consideration and it will be finalized within 15 days.
- v) The Hon'ble National Green Tribunal in its order dated 1.6.2020 in OA 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India &Ors, has directed that harvesting surplus water during excessive rains from any areas of catchment

may have two parts i.e District Environmental Plans and Excel Sheet mentioning the details of the 220 data points.

- xiv) Presently, no system has been developed for management of highly contaminated Feacal sludge generated from the rural area / un-sewered areas and it is disposed off indiscriminately and cause environmental damage, therefore, the Sate Govt. should frame policy / guidelines for the management of the feacal sludge.
- xv) The projects being developed for supply of canal water to the inhabitants of the cities / villages may be completed in a time bound manner.
- xvi) The Dept. of Soil & Water conservation should complete irrigation network to utilize the treated sewage of the towns for irrigation in a time bound manner. The treated sewage may also be utilized for green areas / forests for which department of forest may give proper assistance.

After detailed discussion on all the above points and action plans prepared for various Districts, it was directed by the Chairman of the Monitoring Committee as under:

- a) District Environmental Plans for District Ludhiana and Jalandhar may be modified / upgraded incorporating information as mentioned above and 220 data points as mentioned in orders of Hon'ble National Green Tribunal by 30.4.2021.
- b) District Environmental Plans for all the other Districts may also be started modifying / upgrading incorporating the above information and the same may be completed by 31.5.2021.
- c) The residential complex / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.
- d) In the next meeting, the Dept. of Soil & Water Conservation and Dept. of Forests may be invited in meeting.

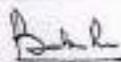
sd/  
Dr. Babu Ram

sd/  
Sant Balbir Singh Seechewal

sd/  
S.C. Agrawal

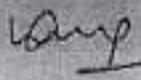
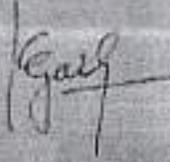
sd/  
Justice Jasbir Singh  
Former judge, Punjab and Haryana  
High Court and as Chairman of the  
Monitoring Committee

Note: The Chairman and Members of the Monitoring Committee have given their concurrence on the minutes of the meeting.

  
31.7.2021

## ANNEXURE-1

## Attendance for the meeting held on 30.03.2021 to review the progress of District Environment Plans.

No.	Name of the Department	Name of the officer	Mobile Number & Email id	Signature
1	Directorate of Env. & Climate Change	Parddeep Garg	98551-66022 garg.parddeep@rediffmail.com	
2	Drainage & Muckery	Arvinder Singh Sahar	98146-01181	
3	Directorate of Canal & Climate Change	MANISH KUMAR	9751632224	
4	Pb. Pollution Control Board, Patiala	Kunesh Garg MS	9878950503	
5	Rural Development PB	Manpreet Singh	98884 -46362	
6	Pb. Pollution Control Board, Patiala	Parddeep Gupta CEE	9878950607	
7	Directorate of Env. & Climate Change	Sanshu Gupta	9699001516	
8	A-K-SCEC Supt of Local Govt.	A.K. S. Vela SCEC	9122785559	

**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
Sector 68, SAS Nagar) Tel. No: 0172-2298091  
Email: ceeswm606@gmail.com

To

The Member Secretary,  
Punjab Pollution Control Board,  
Patiala.

No. CMC/2021/229  
Dated: 4.10.2021

**Subject: Submission of the finalized District Environment Plans of various districts of the State of Punjab in compliance to order dated 19.3.2020, 29.1.2021 and 5.7.2021 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors.**

This is in continuation to this office letter No. CMC/2021/221 dated 30.9.2021 vide which the minutes of the meeting held with the District Level Officers of district Jalandhar w.r.t. finalization of District Environment Plan of district Jalandhar, were conveyed to the Deputy Commissioner Jalandhar under intimation to your office. In para No. 13 of the minutes of the said meeting, it has been mentioned as under.

**DEP of district Ludhiana by and large is in consonance with the format sent by CPCB except minor changes indicated separately through whatsapp message dated 30.9.2021. The DEP of other districts may be prepared on the same pattern.**

Now, it has been decided by the Chairman of the Monitoring Committee that PPCB may be asked to submit the 4-5 District Environment Plans of various districts on weekly basis for the perusal of the Monitoring Committee and for further comments/suggestions/amendments/modifications, if any, on any of the issue of District Environment Plans.

The schedule for submission of finalized District Environment Plans of various districts of the State to the Monitoring Committee is mentioned as under.

Sr. No.	District Environment Plans of the Districts	Week of the Month October, 2021 for submission of DEP
1.	i) Barnala ii) Faridkot iii) Nawan Shahr iv) Mansa v) Fatehgarh Sahib	5.10.2021 to 8.10.2021
2.	i) Amritsar ii) Bhatinda iii) Hoshiarpur iv) Patiala v) Roop Nagar	11.10.2021 to 14.10.2021
3.	i) Pathankot ii) Ferozepur iii) SAS Nagar iv) Moga v) Muktsar	18.10.2021 to 22.10.2021

4.	i) Kapurthala ii) Gurdaspur iii) Tam Taran iv) Sangrur v) Malerkotla vi) Fazilka	25.10.2021 to 29.10.2021
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In view of the above, it is requested that all the concerned officers may be directed to submit the finalized District Environment Plans of the districts to the Monitoring Committee as per the time schedule mentioned above for perusal and comments/suggestions/amendments/modifications on any issue, to be made by the Monitoring Committee in the District Environment Plans.

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee  
Dated: 4.10.2021

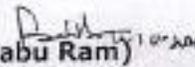
Endst. No. CMC/2021/ 230

A copy of the above is forwarded to the Principal Secretary, Department of Science, Technology and Environment, Government of Punjab, for information please.

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee  
Dated: 4.10.2021

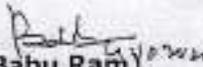
Endst. No. CMC/2021/ 231

A copy of the above is forwarded to Sh. Pardeep Garg, Additional Director, Department of Environment, Chandigarh, for information and necessary action please.

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee  
Dated: 4.10.2021

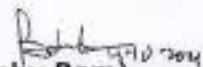
Endst. No. CMC/2021/ 232

A copy of the above is forwarded to the Chief Environmental Engineer, Patiala/Ludhiana/Jalandhar for information and necessary action please.

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee  
Dated: 4.10.2021

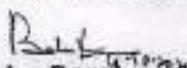
Endst. No. CMC/2021/ 233

A copy of the above is forwarded to the Senior Environmental Engineer, Zonal Office, Patiala I & II/ Bathinda/ Ludhiana I & II / Jalandhar/Amritsar/ for information and necessary action please.

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee  
Dated: 4.10.2021

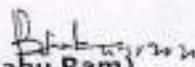
Endst. No. CMC/2021/ 234

A copy of the above is forwarded to the Environment Engineer, Regional Office, Patiala/ Sangrur/ Ludhiana I, II, III & IV/ Jalandhar I & II/ Amritsar/ Hoshiarpur/ Batala/ Faridkot/ Fatehgarh Sahib/ Ropar/ Bathinda and Mohall for information and necessary action please.

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee  
Dated: 4.10.2021

Endst. No. CMC/2021/ 235

A copy of the above is forwarded to the Deputy Commissioners of the concerned districts for information and necessary action please.

  
**(Dr. Babu Ram)**  
Technical Expert,  
Monitoring Committee

### Annexure-3

**Details regarding minutes of meeting held with District Level Officers of 22 Districts of State of Punjab w.r.t finalization of District Environment Plans of 22 districts of the State.**

S.no.	Name of District	Meeting held on	Letter no. and date vide which minutes of meeting were conveyed
1.	Ludhiana	25.6.2021 5.8.2021 9.9.2021	CMC/2021/55-58 Dated: 28.6.2021 CMC/2021/144-150 Dated: 10.8.2021 CMC/2021/190-194 Dated: 9.9.2021
2.	Jalandhar	2.7.2021 13.8.2021 28.9.2021	CMC/2021/1917-1922 Dated: 5.7.2021 CMC/2021/152-159 Dated: 16.8.2021 CMC/2021/218-225 Dated: 30.9.2021
3.	Rupnagar	19.10.2021	CMC/2021/248-252 Dated: 20.10.2021
4.	Faridkot	26.10.2021	CMC/2021/275-279 Dated: 27.10.2021
5.	Barnala	26.10.2021	CMC/2021/280-284 Dated: 27.10.2021
6.	SAS Nagar	28.10.2021	CMC/2021/290-295 Dated: 29.10.2021
7.	Pathankot	28.10.2021	CMC/2021/296-300 Dated: 29.10.2021
8.	Sri Muktsar Sahib	1.11.2021	CMC/2021/317-321 Dated: 2.11.2021
9.	Patiala	2.11.2021	CMC/2021/332-336 Dated: 3.11.2021
10.	Bathinda	3.11.2021	CMC/2021/359-363 Dated: 5.11.2021
11.	Mansa	3.11.2021	CMC/2021/354-358 Dated: 5.11.2021
12.	Gurdaspur	8.11.2021	CMC/2021/489-494 Dated: 9.11.2021
13.	Sangrur & Malerkotla	8.11.2021	CMC/2021/484-488 Dated: 9.11.2021
14.	Amritsar	9.11.2021	CMC/2021/397-401 Dated: 10.11.2021
15.	Taran Tarn	9.11.2021	CMC/2021/402-406 Dated: 10.11.2021
16.	Fatehgarh Sahib	10.11.2021	CMC/2021/414-418 Dated: 11.11.2021
17.	Moga	11.11.2021	CMC/2021/418-422 Dated: 12.11.2021
18.	Fazilka	11.11.2021	CMC/2021/423-427 Dated: 12.11.2021
19.	Ferozepur	11.11.2021	CMC/2021/428-432 Dated: 12.11.2021
20.	Kapurthala	16.11.2021	CMC/2021/443-447 Dated: 17.11.2021
21.	SBS Nagar	17.11.2021	CMC/2021/448-452 Dated: 18.11.2021
22.	Hoshiarpur	17.11.2021	CMC/2021/453-457 Dated: 18.11.2021

**List of the Officer present during Monitoring Committee visit to Ludhiana on 25.11.2021.**

<b>Sr. No.</b>	<b>Name of the Officer</b>
1.	Sh. Varindar Sharma, IAS, Deputy Commissioner, Ludhiana
2.	Sh. AdityaDachalwal, IAS, Additional Commissioner, Municipal Corporation, Ludhiana
3.	Sh. Sandeep Kumar, IAS, ADC(UD), Ludhiana
4.	Er. GulshanRai, Chief Environmental Engineer, PPCB, Ludhiana
5.	Er. G.S Gill, Sr. Environmental Engineer, ZO-II, PPCB, Ludhiana
6.	Er. M.L. Chauhan, Environmental Engineer, RO-1, PPCB, Ludhiana
7.	Er. Vijay Kumar, Environmental Engineer, RO-2, PPCB, Ludhiana
8.	Er. Samita, Environmental Engineer, RO-4, PPCB, Ludhiana
9.	Er. Sandeep Kumar, Environmental Engineer, RO-3, PPCB, Ludhiana
10.	Er. Jaspal Singh, Assistant Environmental Engineer, RO-1, PPCB, Ludhiana
11.	Er. Gulshan Kumar, Assistant Environmental Engineer, RO-1, PPCB, Ludhiana
12.	Er. Varinder Kumar, Assistant Environmental Engineer, RO-3, PPCB, Ludhiana
13.	Er. Rajpal Gill, Assistant Environmental Engineer, RO-3, PPCB, Ludhiana.
14.	Sh. HarpalAhuja, SAE, MCL, Ludhiana.
15.	Sh. Gurpreet SinghTalwandi, SDE, PWSSB, Ludhiana.
16.	Sh. Harjot Singh, Walia, XEN, Drainage, Ludhiana

**Directorate of Environment & Climate Change**  
**Department of Science Technology & Environment**  
**Government of Punjab**

To

Sh. V. P. Yadav,  
Additional Director & Head  
Waste Management - I Division,  
Parivesh Bhawan East Arjun Nagar,  
Delhi

Letter No.: DECC/2021/893

Date: 24.11.2021

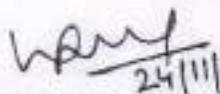
**Subject: Compliance of NGT Order dated 05.07.2021 in O.A. No. 360/2018 regarding submission of District Environment Plans (DEPs).**

Respected Sir,

This is in continuation to our Letter No. DECC/2021/687 dated 01.10.2021 on the subject cited above.

It is brought out that the District Environment Plans (DEPs) of all the 23 Districts, prepared in CPCB template, were submitted to NGT Monitoring Committee (MC) headed by Justice Jasbir Singh, retired Judge, Punjab & Haryana High Court. All these DEPs have been reviewed by NGT-MC. The observations made by the NGT-MC have been duly incorporated in the respective Plans. The revised DEPs have been submitted to NGT-MC vide letter no. 1085 dated 22.11.2021 & letter no. 892 dated 24.11.2021 respectively. All these DEPs have also been uploaded on the website of Punjab Pollution Control Board and Directorate of Environment.

A copy of the final DEPs submitted to NGT-MC is enclosed herewith for your information and further necessary action please.

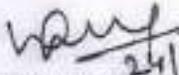
  
24/11/21  
Additional Director

**Directorate of Environment & Climate Change**  
**Department of Science Technology & Environment**  
**Government of Punjab**

Endst. No. DECC/2021/894

Date: 24.11.2021

A copy of the above is forwarded to Chairman of the NGT Monitoring Committee, Tower No. 5, 4<sup>th</sup> Floor, Forest Complex, Sector 68, SAS Nagar for information please.

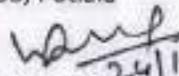
  
24/11/21  
Additional Director

Endst. No. DECC/2021/895-896

Date: 24.11.2021

A copy of the above is forwarded to the following for their information please:

1. Principal Secretary to Govt. of Punjab, Department of Science, Technology & Environment, Punjab Civil Secretariat-II, Sector-9, Chandigarh.
2. Chairman, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala

  
24/11/21  
Additional Director

Government of Punjab  
Department of Science Technology and Environment  
Directorate of Environment & Climate Change

Through E-mail

To

The Hon'ble Chairman,  
NGT Monitoring Committee,  
Forest Complex Sector 68,  
SAS Nagar.

Letter No. DECC/2021/323

Dated: 28/06/2021

**Subject:** Constitution of District Committee in view of constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of Solid Waste Management Rules, 2016 in compliance of order dated 15.07.2019 in OA no. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.

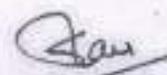
**Ref:** NGT Monitoring Committee office letter no. CMC/2021/42 dated 16.06.21.

Kindly refer to your letter no. CMC/2021/42 dated 16.06.21, vide which Dr. Babu Ram, Technical Expert, NGT Monitoring Committee requested to constitute District Committees for each District of the State in compliance to the NGT order dated 15.07.2019 in O.A No. 710 of 2017.

In this regard, it is informed that:

- (i) In pursuance of NGT order dated 26.09.19 in O.A No. 360/2018, the Department of Science, Technology & Environment had constituted District Environment Committee under the Chairmanship of Deputy Commissioner vide notification dated 31.10.2019. A copy of the notification is at **Annexure-A**.
- (ii) The operative part of NGT order dated 15.07.2019 in O.A No. 710 of 2017 has also been taken care of while constituting the District Environment Committee.
- (iii) The District Environment Committee comprises of District Development & Panchayat Officer (representative from Panchayats), Commissioner, Municipal Corporation/ Executive Officer of ULB in the District, Regional Officer of Punjab Pollution Control Board as members besides other officers from different stakeholder departments.
- (iv) It has also mentioned at point no. (vi) in the section-10 of the notification that the District Environment Committee shall involve the civil society organizations and public participation for organizing the awareness programs. Furthermore, it has also been mentioned at section 11 of the notification that the Committee in discharge of the functions for Environment Management and Protection including the preparation and monitoring of District Environment Plans, shall have the power to call for record and report from any department and organization regarding any matter concerning the environment management and protection.

This is for your information and further necessary action please.

  
Director

**Government of Punjab**  
**Department of Science, Technology & Environment**  
**(STE Branch)**

**NOTIFICATION**

No. 10/352/2018-STE(5)/ 1605949/1

Dated: 31<sup>st</sup> October, 2019

**Setting up of District Environment Committee**

1. Whereas, District Level Committees and Task Forces have been constituted by the Government in pursuance of various directions of National Green Tribunal, various Rules and Mission Tandrust Punjab as detailed in the Annexure-1;
2. Whereas, the District Level Committees and Task Forces have not been meeting regularly and not been very effective in ensuring the implementation of various measures for protection of the Environment despite a series of directions from the National Green Tribunal and the State Government;
3. Whereas, the National Green Tribunal has directed the Chief Secretary to personally monitor the preparation of various Action Plans and secure their execution and report quarterly progress to National Green Tribunal;
4. Whereas, the Government of Punjab giving utmost importance to the protection of Environment has launched Mission Tandrust Punjab to make Punjab the healthiest State with healthy people and healthier environment is a pre-requisite for the same;
5. Whereas, NGT vide order dated 26.09.2019 in O.A. No. 360/2018 in the matter of Shree Nath Sharma V/s. Union of India has directed for constitution of District Committee for preparing and monitoring the progress of District Environment Plan and provide an institutional mechanism for effective monitoring of environment norms. The relevant extract of the same is as follows:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 & 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB & a suitable officers representing the Administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and constitution of District Committee may be placed on the website of the Districts concerned. The Monthly Report of Monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 01.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/ UTs. This may not only comply with mandate of law but provide an Institutional mechanism for effective monitoring of environment norms."*



6. Whereas, the matter regarding multiplicity of Committees at the District Level looking after various environmental issues as detailed in the Annexure-I, has been considered by the Government and a need has been felt to streamline and remove the overlap to make District Level Committees more effective in the implementation of various Environment Management and Protection Action Plans and other related matter.
7. Whereas, the State Government has been delegated with the powers under Section 5 of the Environment (Protection) Act 1986, vide Notification No. S.O.389(E) dated 14.04.1988 to issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions
8. Now, therefore, in supersession of all the previous notifications and orders regarding District Level Committees and Task Forces on various environmental issues, following directions are hereby issued under Section 5 of the Environment Protection Act, 1986 by the Government.

**Constitution of District Environment Committee**

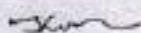
9. District Environment Committee under the Chairmanship of the Deputy Commissioner is hereby constituted:

1.	Deputy Commissioner	Chairman
2.	Additional Deputy Commissioner (Development)	Member Secretary
3.	Nominee of District Judge of the concerned District in his capacity as Head of the Legal Service Authority	Member
4.	Commissioner of Police/Senior Superintendent of Police	Member
5.	Commissioner, Municipal Corporation/Executive Officer of ULBs in the District	Member
6.	Chief Administrator, Urban Development Authority	Member
7.	Regional Officer, Punjab Pollution Control Board	Member
8.	Superintending Engineer, PWD(B&R)	Member
9.	Civil Surgeon	Member
10.	Chief Agriculture Officer	Member
11.	Secretary, Regional Transport Authority	Member
12.	General Manager, District Industries Centre	Member
13.	District, Development & Panchayat Officer	Member
Note	Any other District Level Officer of relevant Department as may be required from time to time may be invited as a Special Invitee by the Chairperson	

## Functions of the Committee

10. The District Environment Committee shall have the following functions:

- (i) To prepare District Environment Plan and revision from time to time w.r.t. various areas of environment & in particular following specific thematic areas:
  - a) Compliance to Solid Waste Rules including Legacy Waste
  - b) Compliance to Bio Medical Waste Rules
  - c) Compliance to Construction & Demolition Waste
  - d) Compliance to E-Waste Rules
  - e) Four Water Polluted Stretches in the State (Roopnagar to Harike Bridge in River Sutlej, Along Mukerian & Sultanpur Lodhi to confluence of Beas in River Beas and Mubarakpur to Sardulgar in River Ghaggar)
  - f) Nine non-attainment cities namely Patiala, Dera Bassi, Naya Nangal, Dera Baba Nanak, Mandi Gobindgarh, Khanna, Ludhiana, Jalandhar and Amritsar
  - g) Industrial Clusters namely Mandi Gobindgarh, Ludhiana
  - h) Status of STPs and Re-use of Treated Water
  - i) Status of CETPs/ ETPs including performance
  - j) Ground Water extraction/ contamination and recharge
  - k) Air pollution including noise pollution
  - l) Illegal sand mining
  - m) Rejuvenation of Water Bodies
  - n) Crop Residue Burning
- (ii) To prepare District Plans for Climate Change & Mission Tandrust Punjab and to revise the same from time to time.
- (iii) To review the progress of District Environment Plans and other plans.
- (iv) To identify all persons responsible for violation of law and norms relating to water pollution, air pollution, noise pollution and waste management
- (v) To review action by the competent authority w.r.t. civil and criminal action against the violators as well as those who fail to perform their duties in this regard.
- (vi) To involve civil society organizations and public participation for organizing awareness programs.
- (vii) To ensure periodic sampling of river water as well as ground water to check water quality
- (viii) Any Other function assigned to the Committee by the State Government on its own or in pursuance of directions of the Hon'ble Court or Hon'ble NGT from time to time



#### **Powers of the Committee**

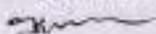
11. The Committee in discharge of its functions for Environment Management and Protection including preparation and monitoring of District Environment Plans, shall have the following powers:
  - (i) To call for record and report from any department and organization regarding any matter concerning environment management and protection.
  - (ii) To inspect any site, industry or other utility to ascertain the compliance of Environmental Norms
  - (iii) To recommend penalties and environmental compensation on "Polluter Pays Principal" by following laid down mechanism
  - (iv) To recommend administrative action against the functionaries of any department or organization, who fail to discharge their duties for protection of environment
12. The Deputy Commissioner as Chairman of the Committee, can exercise these powers himself, or through the District Environment Protection Committee or any sub-committee, he may set up to secure proper execution of the functions of the Committee.

#### **Submission of Reports by the Committee**

13. The Committee shall submit a monthly report on all actions taken by it to the Chief Secretary through Directorate of Environment and Climate Change, Govt. of Punjab, by first week of every month and will place a copy of the same on the website of the District.
14. In addition, the Directorate of Environment and Climate Change can ask for any specific report within specific timelines, and the same shall be submitted by the District Committee.
15. The Deputy Commissioner as Chairman of the Committee shall ensure submission of the Reports to the Government.

#### **Secretariat and Technical Support to the Committee**

16. The District Environment Committee will work in coordination with District Planning Committee.
17. The Directorate of Environment and Climate Change will provide the necessary secretariat and technical support to the Committee to discharge their functions. However, till the necessary arrangements are made, the concerned Regional Office of Punjab Pollution Control Board will provide the necessary support.



18. Chairman, Punjab Pollution Control Board shall, in the interim, make necessary support available for the functioning of the Committees.

Place: Chandigarh

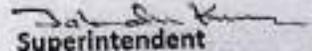
Dated: 31<sup>st</sup> October, 2019

R.K. Verma, IAS  
Principal Secretary to Govt. of Punjab  
Department of Science, Technology & Environment

Endst. No. 10/352/2018-STE(5)/1605949/2

Dated: 31<sup>st</sup> October, 2019

A copy, along with two spare copies of the Notification, is forwarded to the Controller, Printing and Stationery, Punjab, Chandigarh for publication of this Notification in the Punjab Government Gazette (Ordinary) and to supply 50 copies of the same to this Department.

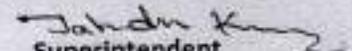
  
Superintendent

Endst. No. 10/352/2018-STE(5)/1605949/3-4

Dated: 31<sup>st</sup> October, 2019

A copy of the above is forwarded to the following for information:

1. Chief Secretary, Government of Punjab
2. Chief Principal Secretary to Chief Minister, Punjab

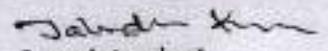
  
Superintendent

Endst. No. 10/352/2018-STE(5)/1605949/5-15

Dated: 31<sup>st</sup> October, 2019

A copy of the above is forwarded to the following for information and necessary action:

1. Administrative Secretary, Local Government, Punjab
2. Administrative Secretary, Department of Rural Development & Panchayats, Punjab
3. Administrative Secretary, Home & Affairs, Punjab
4. Administrative Secretary, PWD (B&R), Punjab
5. Administrative Secretary, Health and Family Welfare, Punjab
6. Administrative Secretary, Housing and Urban Development, Punjab
7. Administrative Secretary, Development, Punjab
8. Administrative Secretary, Transport, Punjab
9. Administrative Secretary, Industries & Commerce, Punjab
10. Director, Environment & Climate Change, Punjab
11. Chairman, Punjab Pollution Control Board, Patiala

  
Superintendent

Endst. No. 10/352/2018-STE(5)/1605949/16-17

Dated: 31<sup>st</sup> October, 2019

A copy of the above is forwarded to the following for information and necessary action:

1. All Deputy Commissioner, Punjab
2. All District & Session Judge, Punjab, as Head of Legal Service Authority

  
Superintendent

1. The Department of Science, Technology & Environment in compliance with the directions of National Green Tribunal (NGT) in various cases has constituted the following Committees at District Level:

(i) **District Level Special Task Force for Mohali, Patiala, Sangrur & Mansa Districts**

The Task Force has been notified vide order no. 10/375/2018-STE (5)/1352595/1-20 dated 14.11.2018 in pursuance of NGT Order dated 07.08.2018 in O.A. No. 138 & 139 of 2016 titled as, "Stench Grips Mansa's Sacred Ghaggar River (Suo Motu Case) and Yogender Kumar.

The Functions of the Task Force are as follows:

- (a) It shall identify all persons, responsible for violation of law and norms relating to pollution in Ghaggar River and the drains joining it.
- (b) It shall review action by the competent authority as regards civil and criminal action against the violators as well as those who fail to perform their duties in this regard.
- (c) It shall submit a monthly report on all actions taken by it to the State Level Special Task Force (SLSTF), by first week of every month.
- (d) It shall also assist the SLSTF in preparation of the Action Plan and finalizing the timelines.
- (e) It shall involve civil society organizations and public participation in preparing the Action Plan in all possible areas.
- (f) It shall ensure periodic sampling of river water as well as ground water to check water quality.

(ii) **Special Environment Surveillance Task Force**

The Task Force has been notified vide order no. 03/58/2018-STE(5)/1356455/1-56 dated 20.11.2018 in pursuance of NGT Order 20.09.2018 in O.A. No. 673 of 2018 titled as News Item published in, "The Hindu" authored by Shri Jacob Kosuhy titled, "More River stench is now critically polluted: Central Pollution Control Board".

The Functions of the Task Force are as follows:

- (a) The Task Force will act in accordance of the mandate of the judgment dated 20.09.2018.
- (b) The Task Force will also ensure that no illegal mining takes place in river beds of such polluted stretches.

(iii) **District Level Special Task Force**

The Task Force has been notified vide order no. 10/352/2018-STE(5)/1491052/1-9 dated 27.05.2019 in pursuance of NGT Order 16.01.2019 in O.A. No. 606 of 2018 in the matter of Municipal Solid Waste Management Rules, 2016.

The District Level Special Task Force shall be responsible for effective implementation of Solid Waste Management Rules, 2016 and other related Rules for Waste Management in the District creating awareness about these Rules by involving educational, religious social organizations including local eco clubs.

2. The District Level Committee under Deputy Commissioner has been notified vide order no. PHSC/BMW(Vol-III)/17/60-192 dated 09.05.2017 by the Punjab Health System Corporation in compliance of Rule 12 (4) of the Bio Medical Waste Rules, 2016.

The Functions of the Committee are as under:

- (i) The Committee shall be responsible to monitor the compliance of the provisions of the Rules in the health care facilities generating Bio Medical Waste.
  - (ii) The Committee shall also monitor the common bio medical waste treatment & disposal facilities where the biomedical waste is treated and disposed off.
  - (iii) To ensure maintenance of records related to generation, collection, reception, storage, transportation, treatment and disposal and is in accordance with the rules in each of the facility of the District
  - (iv) The Committee shall meet once in six months and submit its report to the State Advisory Committee concerned for taking further necessary action.
3. The District Level Committee under Deputy Commissioner has been notified for the implementation of Mission Tandrust Punjab at District Level vide notification no. PA/MD-TPM/2018/158 dated 05.09.2018.
4. In pursuance of various NGT orders in O.A. no. 138 & 139 of 2016, O.A. no. 673 of 2018, O.A. no. 681 of 2018 & O.A. 606 of 2018, following action plans have been prepared and submitted to NGT:

- (i) Action Plan for Clean River Sutlej
- (ii) Action Plan for Clean River Beas
- (iii) Action Plan for Clean River Ghaggar
- (iv) Action Plan for Reuse of Treated Wastewater
- (v) Action Plan for Clean Air Mandi Gobindgarh
- (vi) Action Plan for Clean Air Khanna
- (vii) Action Plan for Clean Air Ludhiana
- (viii) Action Plan for Clean Air Jalandhar
- (ix) Action Plan for Clean Air Amritsar
- (x) Action Plan for Clean Air Derabassi

- (xi) Action Plan for Clean Air Dera Baba Nanak
  - (xii) Action Plan for Clean Air Naya Nangal
  - (xiii) Action Plan for Clean Air Patiala
  - (xiv) Action Plan for Waste Management
  - (xv) Action Plan for Bio Medical Waste Management
  - (xvi) Action Plan for Plastic Waste Management
5. These action plans provide for governance and supervision at the District Level by constituting District Level Committees under the Chairmanship of Deputy Commissioner.
6. And whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) vide D.O. No. Q-16017/12/2019-CPA dated 24.04.2019 requested the State to constitute Implementation Committee at the City Level under the Chairmanship of either District Magistrate or the Commissioner of the Municipal Corporation for day to day monitoring and implementation of National Clean Air Program.